

**LOK SABHA**  
**THE NATIONAL LIBRARY BILL, 1972**

**(REPORT OF THE JOINT COMMITTEE)**

[Presented on the 26th July, 1974]



**LOK SABHA SECRETARIAT**  
**NEW DELHI**

*July, 1974 | Sravana, 1896 (Saka).*

*Price : Rs. 2.30*

Joint /Select Committee Reports Presented  
in the Lok Sabha during the year 1974.

....

---

Sl.No.	Title	Date of presentation
<del>XXXXX</del>		
1.	The Untouchability (Offences) Amendment and Miscellaneous Provision Bill, 1972 (Report of the Joint Committee)	22.2.74
2.	The Direct Taxes (Amendment) Bill, 1973 (Report of the Select Committee)	29.4.74
	-do- EVIDENCE	
3.	The Disturbed Areas (Special Courts) Bill, 1972 (Report of the Joint Committee)	30.4.74
4.	The National Library Bill, 1972 (Report of the Joint Committee)	26.7.74
	-do- EVIDENCE	

\*\*\*\*\*

LOK SABHA SECRETARIAT

CORRI GEN DA

to

the Report of the Joint Committee on the  
National Library Bill, 1972.

---

- Page (1), delete line 13.  
Page (xvii), line 21, for "But" read "By"  
Page (xix), line 14, for "Taj" read "Tej"  
Page (xx), (i) line 18, for "acceptable" read  
"accessible"  
(ii) line 3 from bottom, for "penetrated"  
read "perpetrated"  
Page (xxi), line 11, for "perized" read "prized"  
Page 3, line 30, for "undiscouraged" read  
"undischarged"  
Page 4, Clause 9, marginal heading, add at the end  
"in the Board"  
Page 10, line 7, delete "27 of"  
Page 13, line 9, for "of" read "or"  
Page 21 (i) Serial No. 75, for "Librian" read  
"Librarian"  
(ii) Serial No. 85, for "Day" read "Dey"  
Page 22, Serial No. 97, for "Dutta" read "Dutt"  
Page 38, line 5, for "Reseahch" read "Research"  
Page 50, line 3 from bottom, for "Berupal" read  
"Barupal"  
Page 90, line 9 from bottom, for "conducing" read  
"conducting"
-

# CONTENTS

	PAGE
COMPOSITION OF THE JOINT COMMITTEE . . . . .	(iii)
REPORT OF THE JOINT COMMITTEE . . . . .	(v)
MINUTES OF DISSENT . . . . .	(xi)
BILL AS REPORTED BY THE JOINT COMMITTEE . . . . .	I
APPENDIX I :	
Motion in Lok Sabha for reference of the Bill to the Joint Committee . . . . .	15
APPENDIX II :	
Motion in Rajya Sabha . . . . .	17
APPENDIX III :	
List of Associations, Organisations, etc. from whom Memoranda were received by the Joint Committee THE JOINT COMMITTEE. . . . .	18
APPENDIX IV :	
List of Associations, Organisations, etc. who gave evidence before the Joint Committee . . . . .	29
APPENDIX V :	
Minutes of sittings of the Joint Committee . . . . .	33

COMPOSITION OF THE COMMITTEE

Shri Amarnath Vidyalankar—*Chairman*

MEMBERS

*Lok Sabha*

2. Shri Achal Singh
- \*3. Shri A. K. Kotrashetti
4. Shri Virendra Agarwala
5. Shri Shrikrishna Agarwal
6. Shri Anand Singh
7. Shri Panna Lal Barupal
8. Shri S. C. Besra
9. Shri Biren Engti
10. Shri R. R. Singh Deo
11. Shri K. Gopal
12. Shri Samar Guha
13. Shri B. R. Kavade
14. Shri E. R. Krishnan
15. Shri Y. S. Mahajan
16. Shri Kumar Majhi
17. Shri H. N. Mukerjee
18. Shri Saroj Mukherjee
19. Shri Tuna Oraon
20. Shri Narain Chand Parashar
21. Shri Natwarlal Patel
22. Shri Ramubhai Ravjibhai Patel
23. Shri P. Anthony Reddi
24. Shri P. Ganga Reddy, Andhra
25. Shri S. A. Shamim
26. Shri S. A. Shamim
27. Shri Rajaram Shastri
28. Shri Somchand Solanki
29. Shri K. P. Unnikrishnan
30. Shri D. P. Yadav

---

\*Appointed w.e.f. 6-12-1973 *vice* Shri Dharmrao Shastri. Shri M. S. S. Appa Afzalpurkar died.

COMPOSITION OF THE COMMITTEE

Shri Amarnath Vidyalankar—*Chairman*

MEMBERS

*Lok Sabha*

2. Shri Achal Singh
- \*3. Shri A. K. Kotrashetti
4. Shri Virendra Agarwala
5. Shri Shrikrishna Agarwal
6. Shri Anand Singh
7. Shri Panna Lal Barupal
8. Shri S. C. Besra
9. Shri Biren Engti
10. Shri R. R. Singh Deo
11. Shri K. Gopal
12. Shri Samar Guha
13. Shri B. R. Kavade
14. Shri E. R. Krishnan
15. Shri Y. S. Mahajan
16. Shri Kumar Majhi
17. Shri H. N. Mukerjee
18. Shri Saroj Mukherjee
19. Shri Tuna Oraon
20. Shri Narain Chand Parashar
21. Shri Natwarlal Patel
22. Shri Ramubhai Ravjibhai Patel
23. Shri P. Anthony Reddi
24. Shri P. Ganga Reddy
25. Shri Sakti Kumar Sarkar
26. Shri S. A. Shamim
27. Shri Rajaram Shastri
28. Shri Somchand Solanki
29. Shri K. P. Unnikrishnan
30. Shri D. P. Yadav

---

\*Appointed w.e.f. 6-12-1973 *vice* Shri Dharmrao S. J. Appa Afzalpurkar died.

*Rajya Sabha*

- 31 Shrimati Sushila Shankar Adivarekar
32. Shri Pramatha Nath Bisi
33. Dr. Rajat Kumar Chakrabarti
34. Smt. Maragatham Chandrasekhar
- \*\*35. Shri Davendra Nath Dwivedi
36. Shri Niren Ghosh
37. Shri N. G. Goray
38. Prof. S. Nurul Hasan
- \*\*39. Shri Shamlal Gupta
40. Prof. Rasheeduddin Khan
- \*\*41. Shri Showaless K. Shilla
- \*\*42. Dr. Ramkripal Sinha
43. Shri ~~A. K.~~ Refaye
44. Shri Sanat Kumar Raha
45. Dr. V. B. Singh

LEGISLATIVE COUNSELS

1. Shri S. Harihara Iyer—*Joint Secretary and Legislative Counsel.*
2. Shri R. N. Shinghal—*Assistant Legislative Counsel.*

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri Mohan Mukerji—*Additional Secretary.*
2. Shri K. K. Baksi—*Deputy Secretary.*
3. Shri A. S. Talwar—*Deputy Secretary.*
4. Shri B. Banerji Chowdhury—*Librarian, National Library, Calcutta.*

SECRETARIAT

1. Shri P. K. Patnaik—*Joint Secretary.*
2. Shri H. G. Paranjpe—*Deputy Secretary.*

## REPORT OF THE JOINT COMMITTEE

1. The Chairman of the Joint Committee to which the \*Bill to provide for the administration of the National Library and certain other connected matters was referred, having been authorised to submit the report on their behalf, present their report with the Bill, as amended by the Committee, annexed thereto.

2. The Bill was introduced in the Lok Sabha on the 18th December, 1972. The motion for reference of the Bill to a Joint Committee was moved by Prof. S. Nurul Hasan, Minister of Education, Social Welfare and Culture on the 22nd December, 1972 and was adopted (Appendix I).

3. Rajya Sabha concurred in the said motion on the 23rd December, 1972 (Appendix II).

4. The message from the Rajya Sabha was published in Lok Sabha Bulletin—Part II, dated the 27th December, 1972.

5. The Committee held 25 sittings in all.

6. The first sitting of the Committee was held on the 18th January, 1973 to draw up their programme of work. The Committee decided to invite memoranda from various associations, organisations connected with the National Library, Calcutta and other Libraries of importance, Universities, learned bodies, eminent educationists, research scholars, etc. interested in the subject matter of the Bill and also decided to issue a Press Communique in this behalf fixing 17th February, 1973 as the last date for receipt of memoranda. The Committee also decided to take oral evidence of the representatives of some of the associations, organisations, individuals, etc.

7. At their second sitting held on the 6th March, 1973, the Committee *inter alia* decided to invite comments/suggestions of the following associations, organisations and individuals:—

- (i) Members of Central Advisory Board of Education;
- (ii) Members of University Grants Commission;
- (iii) Vice-Chancellors of all Universities in India;
- (iv) Educationist and National Professors;
- (v) University Professors and Readers; and
- (vi) Scholars who visited National Library Reading Room.

The Committee also decided to extend the date for receipt of memoranda upto the 30th April, 1973.

The Committee further decided to visit the National Library, Calcutta on the 4th and 5th June, 1973 and to hold their sittings at Calcutta

---

\*Published in the Gazette of India, Extraordinary, Part II, Section 2, dated the 18th December, 1972.



on the 6th and 7th June, 1973 to hear oral evidence of the interested parties.

8. 270 memoranda/representations on the Bill were received by the Committee from various associations, organisations, etc. (*vide* list at Appendix III).

9. The Committee heard oral evidence given by the representatives of various associations, organisations, etc. at their sittings held at Calcutta from the 6th to 8th June, 1973; at Delhi from the 15th to 18th July, 1973 and at Bombay on the 26th and 27th September, 1973 (*vide* list at Appendix IV).

10. The Committee visited the National Library, Calcutta on the 4th June, 1973; National Archives of India, New Delhi and Delhi Public Library, Delhi on the 18th August, 1973; Bombay University Library and Asiatic Society of Bombay Library, Bombay on the 27th September, 1973; Bharatiya Vidya Bhavan, Bombay and Prince of Wales Museum, Bombay on the 28th September, 1973; Deccan College of Post-graduate and Research Institute, Poona; Bhandarkar Oriental Research Institute, Poona; Gokhale P. G. Institute of Economics and Politics, Poona; Jayakar Library of University of Poona and Bharata Ittehas Samsodhaka Mandal, Poona on the 29th September, 1973. The Committee held informal discussions with the scholars and librarians of Poona on the 30th September, 1973.

11. At their sitting held on the 27th September, 1973, the Committee decided that (i) the evidence tendered before them might be laid on the Table of both the Houses; and (ii) two copies each of the memoranda received by the Committee from various associations, organisations, etc. might be placed in the Parliament Library after the report of the Committee was presented, for reference by the Members of the Parliament.

12. The Report of the Committee was to be presented by the 15th March, 1973. The Committee were granted extension of time thrice—the first extension on the 12th March, 1973 upto the 16th November, 1973; the second extension on the 15th November, 1973 upto the 10th May, 1974 and the third extension on the 10th May, 1974 upto the 26th July, 1974.

13. At their sittings held on the 30th and 31st January, 1974, the Committee held general discussion on the various points raised in memoranda submitted to the Committee and also during the course of oral evidence tendered before the Committee.

14. The Committee considered the Bill clause-by-clause at their sittings held from the 24th to 27th June, and 13th and 14th July, 1974.

15. The Committee considered and adopted their Report on the 23rd July, 1974.

16. The observations of the Committee with regard to the principal changes proposed in the Bill are detailed in the succeeding paragraphs.

17. *Clause 2.*—The Committee feel that the definition of the term "Library" may be so defined so as to be in conformity with the language used in entry 62 in the Union List in the Seventh Schedule of the Constitution

Sub-clause (d) has been amended accordingly. The amendment made in sub-clause (c) is of consequential nature.

18. *Clause 3 [Sub-clause (3)].*—The Committee feel that the National Library Board may be empowered to sell or otherwise dispose of articles of furniture, stationery and dead stock of like nature without the approval of the Central Government. The Committee further feel that where any manuscripts, books, articles or things donated by any person to the Library are proposed to be sold or otherwise disposed of, approval in this regard shall not be accorded by the Central Government unless the donor or his successor-in-interest has permitted in writing to do so.

Sub-clause (3) has been modified accordingly.

19. *Clause 4.*—Having regard to the wishes expressed by several persons in the memoranda submitted to the Committee and also to the views expressed during the course of evidence tendered before the Committee, the Committee are of the view that the National Library Board should have wider representation than what has been proposed in the Bill, as introduced. The Committee feel that the Chairman of the Board should be a person of academic distinction and the officers and other employees serving in the Library should also have representation in the Board and that the two officials to be nominated by the Central Government to represent respectively the Ministry or Department dealing with matters relating to the Library and the Ministry of the Central Government dealing with Finance should be persons holding posts not below the rank of Joint Secretary to the Government of India.

Clause 4 has been redrafted accordingly.

20. *Clause 5.*—The Committee feel that it is necessary to make an express provision in the Bill itself for the disqualification for office of members of the Board and of the Executive Council.

Clause 5 has been substituted by a new clause accordingly.

21. *Clause 6.*—The amendments made in this clause are of consequential nature.

22. *New Clause 7.*—The Committee feel that a provision providing for the circumstances under which a member may be removed from the Board or its Executive Council may be made in the Bill itself.

New Clause 7 has been inserted accordingly.

23. *Clause 9 (original clause 8).*—Since provision has been made in clause 5 of the Bill for the disqualification for office of members of the Board and of the Executive Council, the Committee feel that sub-clause (1) is not necessary.

Accordingly that sub-clause has been omitted. The other changes made are of consequential nature.

24. *Clause 10 (original clause 9).*—(i) *Sub-clause (1).*—The Committee are of the view that the Board should meet at least twice a year ordinarily at the premises of the Library.

Sub-clause (1) has been amended accordingly.

(ii) *Sub-clause (3).*—This sub-clause provides that if any member, being an officer of the Government, is unable to attend any meeting of

the Board, he may, with the previous approval of the Chairman, authorise any person in writing to do so. The Committee feel that in order to ensure that the Government is represented at an adequately senior level in the Board, an officer of the Ministry or Department concerned not below the rank of Deputy Secretary to the Government of India should be authorised for the purpose.

Sub-clause (3) has been amended accordingly.

25. *Clause 11 (original clause 10).*—The Committee feel that the Executive Council of the Board may consist of nine members. The Executive Council may also adjudicate any grievance of the officers and other employees of the Board with the previous approval of the Board.

The Director of the Library may be Chairman of the Executive Council and the other members thereof may be appointed by the Board partly from among the members of the Board and partly from outside. The Committee are of the view that in addition to the two representatives of the Central Government not more than 3 persons may be appointed from outside.

The term of office of those members of the Executive Council who are not members of the Board may be co-terminus with the term of office of the members of the Board.

Clause 11 has been amended accordingly.

26. *Clause 13 (original clause 12).*—The Committee are of the view that all orders and decisions of the Executive Council may be authenticated by the signature of the Director.

New sub-clause (2) has been inserted accordingly.

27. *New Clause 14.*—The Committee feel that the President of India may be the Visitor of the Library and he may also cause inspections and inquiries to be made into the affairs and matters connected with the Library.

New clause 14, on the lines of the corresponding provision in the Banaras Hindu University Act, 1915, has been inserted.

28. *Clause 15 (original clause 13).*—The Committee are of the view that the appointment of the Director of the Library may be made by the Visitor of the Library. A person who is a scholar of distinction or is a distinguished librarian possessing high academic status may be appointed as the Director of the Library. The Committee also feel that it may also be ensured that the distinguished persons appointed to the post can, if necessary, be retained for a sufficiently long period beyond one term in order to give the Library the benefit of continuity of guidance and no person will hold the office of the Director after he attains the age of sixty-five years.

Clause 15 has been amended accordingly.

29. *Clause 16 (original clause 14).*—The Committee note that the terms and conditions for the appointment of officers and other employees of the Board, as provided, are not adequate. The Committee feel that every officer or other employee of the Board, not being an officer or other employee appointed on deputation, should be appointed on a

written contract and in making such appointments, the Board should act in conformity with the orders issued from time to time by the Central Government with regard to the reservation for the Scheduled Castes and the Scheduled Tribes in the services of the Union.

In case of any dispute arising out of a contract between the Board and its officers or other employees, not being an officer or other employee appointed on deputation, such dispute shall at the request of the employee concerned, or at the instance of the Board be referred to a Tribunal of Arbitration whose decision shall be final.

The clause has been amended accordingly.

30. *Clause 17 (original clause 15).*—The Committee are of the opinion that the existing terms and conditions of service of the existing employees of the Library should be protected. In order to allay any fear in the minds of the employees, the Committee feel that a provision on the lines of that contained in the Food Corporations Act, 1964 may be incorporated.

The clause has been substituted suitably.

31. *Clause 18 (original clause 16).*—The Committee feel that the name of the National Library should be changed to the National Library of India. For this purpose, a new sub-clause has been added.

32. *Clause 20 (original clause 18).*—During the course of evidence tendered before the Committee, it was stressed that the duties of the Board and the extent of activities of the Library may be laid down in detail in the Bill itself in order to allay any doubt.

Clause 20 has, therefore, been suitably amended.

33. *Clause 26 (original clause 24).*—The Committee feel that an obligation may be cast on the Central Government to cause a copy of the report giving an account of the activities of the Board during the previous financial year and also an account of activities likely to be undertaken during the current financial year under the Act to be laid on the Table of each House of Parliament.

Clause 26 has been amended accordingly.

34. *Original Clause 25.*—In order to ensure autonomous status of the Board, the Committee feel that the functions of the Board may not be subjected to the directions of the Central Government.

Clause 25 has been omitted accordingly.

35. *Clause 30 (original clause 29)*—(i) *sub-clause 2(a).*—The manner of filling up of casual vacancies has been laid down in sub-clause (3) of clause 6 of the Bill. The Committee, therefore, feel that this sub-clause may be omitted.

Sub-clause 2(a) has been omitted accordingly.

(ii) *Sub-clause 2(c).*—The disqualifications for a person to be nominated or elected as a member of the Board have been given in clause 5 of the Bill. The Committee are, therefore, of the view that this sub-clause is not necessary.

Sub-clause 2(c) has been omitted accordingly.

(iii) *sub-clause 2(d)*.—Since the Director of the Library is to be appointed by the Visitor in the prescribed manner, the Committee feel that the words “method of recruitment” may be changed to “manner of appointment”.

Sub-clause 2(d) has been amended accordingly.

36. *Clause 1 [Sub-clause (1)]*.—The Committee are of the opinion that the name of the proposed legislation may be changed to “National Library of India Act, 1974”.

Sub-clause (1) has been amended accordingly.

37. *Long Title and Enacting Formula*.—The changes made are of consequential and verbal nature.

38. The Joint Committee recommend that the Bill, as amended, be passed.

NEW DELHI;

July 26, 1974.

Sravana 4, 1896 (Saka).

AMARNATH VIDYALANKAR,

Chairman,

Joint Committee.

# MINUTES OF DISSENT

## I

I totally disagree with the National Library Bill, 1972 as amended by the majority decision of the Joint Committee on the National Library Bill, 1972, on the ground that I am opposed to the very basis of the Bill, which is a clear-cut departure from and contrary to the basic recommendation of the Jha Committee on the issue of National Library.

2. I do not agree with the idea of an Autonomous Board for the National Library and I am of the firm opinion that the Bill even as amended by the majority decision of the Joint Committee should be withdrawn. The main reason is the fact that it has been based on an attitude which is entirely different from what the Jha Committee expressed (*vide* para 40 of the Jha Committee report on the National Library). The Committee gave a categorical verdict against a statutory autonomy. The report stated : "The nature of the autonomy invested in the Governing Council should be a delegated autonomy and not a statutory one."

3. In place of the proposed Bill, a comprehensive Bill for the system of a National Library, of Regional Libraries, and that of a Public Library, has to be brought before the Parliament. One should recall what our first Education Minister, Maulana Abul Kalam Azad said in UNESCO Seminar in 1955:

A District Library service will require support and guidance from a Central Library in every State. These Central Libraries must also be linked with one another and be part of an integral system with three National Libraries in Calcutta, Bombay and Madras, with the National Central Library in Delhi as the corner stone of the edifice.

In view of this idea, the four National Libraries should be inter-linked with each other as regards functions and staff, with National Library, Calcutta as the apex of the entire system and with an independent cadre of Library Service for the entire country. This idea was expressed even by Shri B. S. Kesavan, one of the most eminent Librarian in India while dealing with the history, growth and future of the National Library, Calcutta.

4. The National Library in India must remain directly in the hands of the Government of India, as it is a repository of National treasure, tradition and invaluable documents. National Archives, National Museum and National Library—all three are of similar national importance and must remain under the direct control of the State and the Government. The question of handing over *one of these institutions* to autonomous bodies must not arise specially in a country like India.

5. An efficient department under a professionally competent Director enjoying the rank of a Joint Secretary in the Education Ministry, with *liberal and adequate financial grant*, can remedy the present ills and maladies from which the National Library, Calcutta, has been suffering for years together.

6. The functions of National Library System with zonal facilities for research scholars in various areas of our vast motherland and those of Public Library System can be adumbrated by the experts in the Library Science of our country in a week's time if entrusted to do so.

7. The genuine apprehensions of the employees of the National Library, Calcutta, regarding their conditions, privileges and facilities in respect of their services when transferred to an Autonomous Board, must not be brushed aside, neither should they be very light-heartedly dealt with. The terms and conditions of service of the employees of the National Library must be governed by the Central Civil Service Rules as they exist at present and by new revised ones as and when they are made in future by the Government of India.

8. The present Bill cannot ensure the service conditions of the employees to continue as at present after it is handed over to an Autonomous Board, by incorporating any number of or any well-drafted clauses to the effect, because such clauses will never be legally valid in any court of law. This has been amply clarified by many honourable witnesses including an ex-Chief Justice of Calcutta High Court, Shri R. P. Mukherjee. In considering the clauses of the Bill and drafting the final report, this vital factor with regard to the employees was not seriously considered, according to me.

9. In the present explosive situation, it will not be wise to pass such a Bill which seeks to change the basic character and a near-century old continuity of an institution of a highly national character like the National Library, with which are associated various sentiments, traditions, political prestige and national heritage. This was quite evident from the evidences of quite a large number of honourable witnesses of distinction, who appeared before the Committee at Calcutta.

10. Lastly, I find no reason why the National Library should be given statutory autonomy in place of direct Government control, in the name of overcoming the weaknesses and inefficient functioning which had been really caused by somebody's faulty functions for a particular period. The National Library is a non-profit making organisation. It is not an academic Institution in the sense in which Universities, IIT, UGC etc. are academic bodies. The National Library is basically concerned with acquisition, preservation and servicing of nation's literary treasure in particular and world's literary output in general. In these fields the advice of scholars and professional experts should be given full freedom. This was the guiding spirit behind the recommendations of the Jha Committee.

NEW DELHI;  
July 23, 1974.

SAROJ MUKHERJEE

## II

We are constrained to add this Note of Dissent to the report of the Joint Committee on the National Library Bill, because we feel there are still in it certain serious deficiencies which Parliament should seek to rectify.

We wish to begin with a general observation. The Reviewing (Jha) Committee on the National Library had recommended that Government should by a resolution or executive order and without recourse to legislation, delegate the fullest powers of autonomy to a properly constituted governing council of the National Library. We have been told, however, of Government's stand that autonomy could not, in law, be delegated, but that it required to be regulated by an appropriate statute. Like the Jha Committee, we cherish the principle of autonomy in the running of institutions like the National Library, and we have conceded the desirability of this legislation only in order to ensure respect for that principle. We would, therefore, like Government again to clarify before Parliament and the country, when this Bill is discussed, that legislation in the form now presented was inescapable if the Jha Committee's idea of functional autonomy in the administration of the National Library was to be truly given effect.

We welcome certain improvements made in the original Bill by the Joint Committee, which should help in allaying misapprehensions about the fate of the National Library seriously felt by many people. It is good that the new nomenclature of the Library will be the National Library of India. It is good also that following upon assurances in Parliament given by the Minister of Education, the Bill lays down positively that the location of the National Library of India shall continue to be Calcutta. We are happy that the historic link between this national institution and the city of Calcutta, which has felt itself deprived and disinherited of much of its traditional eminence in recent decades, is not going to be snapped. This reassurance is a very welcome feature, indeed, of the Report under review.

The Constitution of the National Library Board, in clause 4 of the Bill as reported by the Joint Committee, is a vast improvement on what had been originally proposed by the Government. Even so, we feel the non-official academic element in the composition of the Board requires to be further augmented.

Throughout its deliberations the Joint Committee had to take note of problems accruing from the present legislation affecting the conditions of work and service for present employees of the National Library who naturally felt the gravest anxiety about the change and needed reassurance that nothing would happen to their detriment. We must state in fairness, that the legislation does incorporate certain real safeguards in this direction, but in view of the fear overweighing the minds of many employees, such safeguards, we fear, are not enough. We suggest that clause 17 be amended suitably, so that such fears are eliminated. This clause makes clear mention of an "option" which the present employees have—the "option" to become or not to become "an employee of the Board" in contradistinction to retaining the position of an employee of Government. An "option" if it is not fictitious,



does positively imply the right to an alternative choice. To allow an "option" and not to allow its exercise is a contradiction in terms. We feel, therefore, that the amendment we had sought unsuccessfully to incorporate in the report might be adopted by Parliament, so that whoever among the employees "opt" to continue as Government servants are enabled to serve the National Library on the basis of present terms and conditions. As a point of time when the employee's fears on this point have assumed a chronic and complex character Parliament should give them categorically to understand that if they choose to prefer their present terms and conditions they can continue to do so even as the National Library is run on different lines than hitherto. We are sure that at least in regard to present day employees, this guarantee could be given with a slight alteration of the clause.

The report of the Joint Committee has happily laid stress on the obligation of Government to implement constitutional directives in regard to the representation in the services of the Scheduled Castes and Scheduled Tribes. Welcoming this unique and gratifying feature of the Bill, we wish all the more that the employees' haunting fears about their future are firmly removed. This can be done if our suggestions are incorporated in the Bill by Parliament.

NEW DELHI;  
July 24, 1974.

H. N. MUKERJEE  
SANAT KUMAR RAHA.

### III

1. In 1961, the Government of India rightly described the status of the National Library, located in Calcutta, as "India's National Library". The National Library has had the history of its growth with the history of development of India as a modern nation. With the emergence of India as a free country, the National Library became the national repository of the creative minds of our nation.

2. The present National Library had its origin in 1835 as a non-official public library, mainly by the efforts of the intellectuals of Bengal of those days. In course of time, the Government of British India and the Municipality of Calcutta jointly financed this public library. In 1891, the Imperial Library was founded with all the collections in possession of the East India College, Fort William and the Library of East India Board in London. In 1903, Lord Curzon combined the Calcutta Public Library with the Imperial Library and the new library was given the status of the Imperial Library of India, as the principal library for the whole of the country, assuming direct administrative control of the Government, all financial responsibility for its maintenance and development by the Government.

3. With the emergence of India as a free country, late Shri Rajagopalachari, and Pandit Jawaharlal Nehru took particular initiative to rename this Imperial Library as National Library which was thereafter lodged in the Viceregal Estate at Belvedere. It was from this historic house of the Governor General of British India that the whole of India was ruled for about two centuries. This library was located at this historical place to give it a status of supreme national importance, as also as a trust for the Central Government of free India.

4. Late Pandit Jawaharlal Nehru as the Prime Minister of India and Maulana Azad, as the first Education Minister of free India, made national commitments respectively to maintain the national status of the National Library and continue to hold the responsibility of its maintenance and development by the Central Government of India as its inseparable department under the Ministry of Education. They pledged that the National Library should be the supreme institution of national integration of the creative genius of the Indian nation with an eye to acquire knowledge and wisdom from all parts of the world as well.

5. The provisions of the present National Library Bill, 1972, is calculated to negate the pledges made by Pandit Jawaharlal Nehru and Maulana Azad, destroy its near-century old heritage and demolish its historical character as well, by the sweeping changes envisaged in the Bill, sacriligiously disregarding the pledge made by Pandit Nehru and Maulana Azad on behalf of the Government of India. This Bill, if enacted, will ultimately reduce the National Library into the status of a regional library and its financial resources and developmental responsibility will be ultimately divested from the Central Government of India, resulting in denegration of the present status as the National Library of India. In fact, this Bill will be tantamount to serving the death warrant of this premier national institution having a historic background and a national character backed by the national commitment to maintain its national heritage under the direct responsibility of the Central Government.

6. This Bill originated for the purpose of finding remedial measures to arrest deterioration of the National Library in its functions and developmental work as was found to be the case during the recent years. Apathy and indifference of the Central Government, not wholly unprejudicial, to extend adequate financial aid to cope with its expansion programme and developmental measures for providing necessary facilities to scholars, researchers and men of pursuit of knowledge from all parts of the country and integrate other regional libraries with the National Library on the hand, and the mismanagement of the Library by a particular Librarian in recent years, resulting in disarray conflict and troubles in the function and administration of the National Library on the other,—led to outburst of many problems, blocking the growth of the National Library and tarnishing its image. These problems were focussed in the Parliament and public forum, which made the Government to take some measures to investigate and study the problems facing the National Library.

7. The Minister of Education instituted a 7-Member Review Committee, headed by Dr. V. S. Jha, *ex-Vice Chancellor* of Banaras Hindu University, to go into administrative and functional problems of the national library and study in depth to make necessary recommendations for the improvement and development of the National Library. In its point of reference to the Review Committee, the Government did not indicate in any way that they desired to change the basic administrative character of the Library by converting it into an autonomous body.

8. The present National Library Bill outlined in its principal objective as the necessity to implement the recommendations of the Review Committee. In a note circulated by the Government before the Joint

Committee of Parliament on the National Library Bill 1972, the Government stated "The National Library Bill, 1972, was introduced in Parliament with a view to reorganizing and developing the Library on modern scientific lines". Although the Bill was conceived to implement the Recommendations of the Jha Committee but in reality, it means to be a total negation of the objective of the Bill and complete denial of the recommendations of the Jha Committee. It not only failed, almost totally, to implement the Recommendations of the Jha Committee but in fact, it flagrantly violated most of its principal recommendations, and on the contrary, formulated provisions which are diagonally opposed to the recommendations of the Jha Committee. Even a casualty done comparative study of the report of Jha Committee and its recommendations and the provisions of the Bill will make it amply clear that the provisions of the Bill contain nothing essentially in common with the recommendations of the Jha Committee except that of the appointment of a Director for the National Library, besides a Librarian.

9. The Review Committee made extensive investigation and study in regard to the problems of the National Library and examined 57 eminent scholars and experienced men connected with the workings of various libraries in the country. It also examined late Shri Rajagopalachari. Further, it met the members of the Government appointed Advisory Council of the National Library. On the basis of their findings, the Jha Committee recommended that:

- (i) The historical background of the National Library should not be disturbed;
- (ii) The National Library should continue to remain as a department of the Education Ministry of the Central Government;
- (iii) The present Advisory Council should be replaced by Governing Council;
- (iv) Such Governing Council should be empowered with delegated autonomy to deal with the administrative and functional matters of the National Library and implement its policies;
- (v) It should have a Director, as the *ex-officio* Chairman of the Governing Council, having a status equivalent with that of the Vice Chancellor of a Central University; and
- (vi) The National Library should be aided by two Standing Committees of Scholars for acquisition of special materials for the Library and for making systematic study of the existing reference collections.

10. The Review Committee categorically expressed the view that the National Library should continue to remain as a Department of the Ministry of Education of the Central Government. It only desired to have opportunities of functional autonomy for effectively and smoothly dealing with the day to day issues of administration and development of the National Library. The Report stated in para 40 (page 24). "The Ministry of Education and Youth Services should appoint this Governing Council by a Resolution of the Government and delegate to it the fullest powers for running the organisation. When once proposals, either for staff or project, are forwarded to the Ministry for their approval and when these proposals are within the frame work of the funds allotted to the National Library, the going should be smooth. The nature of the

autonomy invested in the Governing Council, should be delegated autonomy, and not a statutory one." In its recommendation No. 5 again, the Committee further recorded that "The Council should be instituted by a resolution of the Government and not by a statute."

11. None of the witnesses who appeared before the Committee considered it desirable to have an autonomous status for the National Library by an Act of Parliament. All the 7 Members of the Review Committee unanimously decided that the autonomy envisaged in the Committee's Report, should be 'delegated one' and not of 'statutory nature'. The nominee of the Central Education Ministry, who was the Deputy Secretary to the Government of India, Ministry of Education, and two other Central Government officials also precisely supported this concept of 'delegated autonomy'. But, strangely, violating the recommendation of the Review Committee, the present Bill proposed 'Autonomy' by an Act of Parliament for the National Library. Further, one of the members of the Joint Select Committee, who was a Member of the Review Committee, did not support the recommendation of the Review Committee in regard to assigning 'delegated autonomy' to the National Library; when the Bill was finally adopted by the Select Committee.

12. The concept of 'Autonomy' will basically change the historical and conceptual character of the National Library. But such a step, the Central Government in reality proposed to divest itself from direct responsibility of running the administration and conduct its function and development works of the National Library. Such step will progressively induce the Central Government to take apathetic and indifferent attitude towards the National Library and leave its fate to an autonomous body, which will have neither the capacity to find resources for the development of the National Library or manage it properly without direct assistance and guidance from the Central Government.

The concept of complete autonomy for an institution like the National Library is a subtle way of disowning the responsibility of the Government, as the principal custodian of the National Library. The National Library cannot be compared with any public sector autonomous body functioning in the field of industry, trade or commerce. By its very nature of objectives and functions, National Library is not a productive unit, and it can have nothing to do to increase its productive capacity to find financial resources to the Government or to deal with functions like export to foreign countries or distribution of its production for the consumption of the common people. The function of the National Library is to act as a national repository of the production of intellect, wisdom and creative genius of our country and largely of the world. Its objective is to collect and preserve books, periodicals, manuscripts, documents and other similar materials for making it available to scholars, researchers as also for other purposes for the benefit of the Government and the public. Its objective and function, at best, can be compared to that of the National Archives of India and the Central Secretariat Library. The Government can hardly justify its move as indicated in the provisions of the Bill to extend autonomous status to such an institution which had been a Government Department since 1903. Unless the Government want to wash off its hands from historic responsibility to maintain, manage and develop the National Library as the principal national repository of books, manuscripts, documents and other similar materials for

making them available to the Government, the scholars and the public at large, the Education Ministry can ill-afford to separate the National Library from the responsibility of direct governance and management of the Education Ministry. It will not be wrong to conclude after examining the provisions of the Bill that by introducing the concept of statutory autonomy for management of the National Library, the Government is going to either throw the National Library to an uncertain fate or relegate it to an ultimate status of a regional library.

13. The Jha Committee did not visualise formation of a Board of the kind envisaged in the Bill. The proposed Board will consist of 29 members, 21 of whom will be directly or indirectly Government nominees. It will be in reality a Government nominated body but in its responsibility, and function, it will be given an appearance of an autonomous status. Such an unwieldy body will create all kinds of complications in policy matters, bottlenecks in taking administrative decisions and delay in implementing either the policy or various projects of the National Library, the objectives of which have been specifically enumerated in the Report of the Review Committee as also in the present Bill. This Bill envisaged radical change in the character of the National Library, although it should have little scope of either innovating or curtailing the policies already outlined in the Report of the Jha Committee or in the body of the present Bill. Such a big body like the proposed Board will act as a dead weight on the functional efficiency of the National Library and create more problems, more troubles, and more delays in the developmental work of the National Library, and create greater problems for its day-to-day functions, more complicated than that are found in the existing condition of the Library. In fact, the recipe proposed in the Bill for removing the troubles, and maladies, facing the National Library, will prove in future to be worse than the disease from which the National Library is suffering at present.

14. The concept of Executive Council is another innovation, which besides the creation of an unwieldy Board, has little function except that it may be an instrument of conflict and contradiction between the Board and the Executive Council. This Executive Council will have 9 members, all of whom will not be members of the Board.

Therefore, in reality the fate of National Library will be guided by 29 plus 9 personalities, who will have practically little to do with its policy matters and which will only create a cumbersome administrative burden and act as obstacles in many ways in the matter of administration and function of the National Library.

15. In the note submitted to the Joint Select Committee, the Education Ministry suggested that this Bill will not either "lower the status of the library" or "alter the terms and conditions of the service of the employees." But in reality the employees of the National Library, will overnight after its enactment will cease to be considered as the employees of the Central Government, except those who will opt otherwise, and in doing so, the present employees of the Central Government of the Department of the National Library will be deprived of all the rights, privileges and benefits conferred to them by Service Rules of the Central Government. Such extraordinary step proposed in the Bill is dangerously unprecedented in its implications to the extent that suddenly by an Act of Parliament, the employees of a department of the Government, who

were considered for over half a century as the Central Government employees will be precipitously thrown out of their status and denied of their privileges. According to the provisions of Indian Constitution, such an act is against the spirit and letter embodied in it. The fate of the Government employees in many departments will be uncertain and it will lead to adoption of a new policy by which any department of the Government will be able, by a statutory measure, to throw their employees out of the bound of their direct responsibility. For those who have been given the choice of option, their fate will also be uncertain as no provision has been made for their alternative appointments. This provision of the Bill which will alter the terms and conditions of the present employees of the National Library will lead to serious agitation among the employees of the National Library.

16. Libraries of Sir Ashutosh Mukerjee, Taj Bahadur Sapru, Sarojini Naidu, Vaiyapuri Pillai and others which were made over to the National Library, as gifts to the Government of India through its Department of National Library, will create legal problems. The donors of these libraries made gifts of their books to the Government of India and not to any autonomous body as proposed in the Bill, divested from direct governmental responsibility. Such provision in the Bill will create serious legal complications.

17. The National Library, in course of its historical growth has indeed, developed itself as the national repository or custodian of books, manuscripts and documents from all over the country. It contains books, as found on 1st July, 1969, as follows:—

Assamese 1462, Bengali 51874, Gujarati 21107, Hindi 32749, Kannada 9950, Malayalam 12490, Marathi 17107, Oriya 6190, Punjabi 5435, Tamil 17513, Telugu 11974, Arabic, Urdu and Persian 19547, and Sanskrit, Pali and Prakrit 133882.

This National Library is now acquiring thousands of books of international languages also.

18. The present National Library Bill has been opposed by the intellectual community of Bengal and other parts of the Country. All the editorial comments of the dailies and periodicals made about the Bill are against it. All of them opposed the proposal for assigning an autonomous status, as envisaged in the present Bill, to the National Library, and preferred functional autonomy delegated to it through a resolution of the Government, instead of having it by an Act of Parliament. A fear has been expressed by all witnesses, intellectuals of Bengal, and newspapers barring that of a microscopic few that this present Bill, if enacted, it will sweepingly change the historical character, fundamental concept and the age-old heritage of the National Library as the custodian and repository of the creative production of the creative minds of our country and considerably of the world and as also of the valuable documents of the Government, and public. This Bill, if enacted with the present provisions incorporated in it, will ruin the National Library, relegate it to the status of a regional library and create innumerable problems, both administrative and functional, for it, instead of resolving its existing problems. Although it may appear as a very harsh remark but even then one can hardly desist from concluding that the provisions envisaged in the Bill are in reality an attempt to write the death warrant of India's National Library, having glorious tradition of serving the nation for about a century.

SAMAR GUHA

VIRENDRA AGARWALA

SHYAMLAL GUPTA

NEW DELHI;  
July 25, 1974

## IV

I strongly feel that the Bill concerned i.e. the National Library of India (1974) Bill is absolutely unnecessary. Government could easily bring about the changes they thought necessary by executive orders.

Though certain improvements have been made by Joint Committee, the malaise from which the Library has been suffering won't be removed by the Bill.

First of all, I want to stress the point that in almost all countries of the world the National Libraries are directly administered and run by the Government because these institutions are highly prestigious ones, prized national assets. Party or political considerations are not involved.

But during the period since Imperial Library was rechristened National Library, it was run as a sub-office or under a sub-office of the Ministry of Education and Cultural Affairs. Since that time the Government has done everything to liquidate instead of developing the Library. I know for certain that the scholars proposed that the National Library be shifted to the Governor's House, which is situated in the heart of the city of Calcutta and specious and is easily acceptable to all scholars and research workers from all states of India. But the Library was shunted off to Belvedere in a corner of the city extremely inconvenient to the users of the Library.

When Shri Kesavan was in-charge of the Library, the management of the Library was good. Within the extremely meagre funds provided for the Library, Shri Kesavan managed the Library as best as he could and the relations between the management and the employees were also good. Yet the Library continued to be the 'National Library' in name only, because it was treated as an unimportant organisation being part under a sub-office of the concerned Ministry. The Library management had no direct access even to the senior officials of the Ministry, not to speak of the august ministers occupying the portfolios of Education and Cultural Affairs. Then it seems that a conspiracy was hatched at the highest level, when Shri Kesavan retired his successor appeared to be thoroughly incompetent and undesirable person, least conversant with the affairs of the Library. He did everything to destroy not only the good atmosphere of the institution, but put the entire management of the Library in jeopardy and utter confusion. The only person next to Shri Kesavan viz. C. R. Chatterjee who knew all the ins and outs of the Library had the mastery of Library science as well, was disgraced and humiliated. Shri Chatterjee has now retired. The National Professor Shri Suniti Kumar Chatterjee of high international repute, and intimately connected with the Library has spoken to me about it and told me that the Bill should be thrown overboard.

The above-mentioned successor to Shri Kesavan, when he was put in charge of the Library had succeeded in almost destroying this renowned institution. Every department of the Library was neglected. Valuable manuscripts, to be found nowhere else in the world, have become brittle due to lack of care of preservation and have not been even microfilmed, let alone preparing a complete catalogue and bibliography. I should say, that a worse type of vandalism was penetrated on the Library.

The National Library has been systematically deprived of funds required to maintain and develop National Library of any country. It

is a cruel irony that the Library developed into the best and most highly developed and upto-date library in India under the Britishers under the care of a series of illustrious Librarians and also provision of funds for the purpose and also attracting invaluable private donations of their treasuries of collections. Under the Central Congress Government and its benign care the Library, instead of being developed has been deliberately allowed to fall into decay, though the appellation 'National' was prefixed to the Library.

There seems to be a method in this madness. There is widespread apprehension amongst the renowned scholars that the Central Government is bent upon destroying this prized national asset and thus relegate it to the background, though keeping the title, the National Library of India and build a real national library in Delhi under another name. This seems to be a justified apprehension, even from the Bill as it has finally emerged. Or, how can one explain that the National Archive is being kept directly under the Government and rightly so and more funds are allocated to the Archive compared to the National Library, whereas far larger allocations of funds should be made for the National Library compared to the National Archive? Or, how can one explain that the present Bill scrupulously keeps silent over the allocation of requisite funds for the National Library? Or, how can one explain that, throwing overboard the main recommendations of the Jha Committee that there should be delegated functional autonomy, but the Library should be directly under the Government, a so-called autonomous character is sought to be given to the Library. It can only mean that if the Library is not developed into the real National Library of India, the Government may not be held accountable on that score. It is also mysterious that the projected Board may acquire what is only in its opinion judged to be significant, of the printed material in India. The Bill also does not clearly lay down that all publications about India, outside of India, must be acquired by the Library.

### 1. *Functions*

The Bill does not envisage the true functions of National Library as enumerated below:—

1. Acquisition and conservation of all national production of printed material,
2. Collection of printed material concerning the country, no matter where this is published, and as a corollary, the acquisition of a photographic record of such material that is not available within the country,
3. Acquisition and conservation of manuscripts of national importance,
4. Rendering of bibliographical and documentation services of current and retrospective material, both general and specialised,
5. Acting as a referral centre purveying full and accurate knowledge of all sources of bibliographical information and participation in international bibliographical activities,
6. Provision of photo-copying and reprographic services,
7. Acting as the Centre for international book exchange and international loan,



8. Control, guide and co-ordinate the total library system of the country being placed at its apex and making plans and programmes for future development of the library system,
9. Control, guide and co-ordinate all sorts of bibliographical and documentation activities of the country, and
10. Helping and encouraging in the study and research in the field of library science.

Though some of these provisions are in the Bill, but not all of them and no funds also provided for the purpose.

## 2. Finance

The following table will show that the book budget of the Library has been extremely inadequate. Nor are there fitting provisions to fulfil the functions enumerated above:

### Book budget

1955-56	1960-61	1965-66	1970-71	1972-73
Rs. 1,00,095	1,52,165	3,49,871	5,45,500	4,00,000

It is useless to compare the book budget of this Library with those of the National Libraries of developed countries because the differences are very wide. Even those of other institutions and universities of our country get more financial resources than the National Library as shown in the table below:

### Book budget for 1971-72

Bombay University	. . .	Rs. 3,88,800
Punjab University	. . .	Rs. 14,94,500
National Library		Rs. 4,40,500

The following table will show that the total expenditure of the Library is also extremely inadequate for conservation, servicing or reading materials as also staffing of the Library for proper functioning of the Library (as enumerated above):

1955-56	1960-61	1965-66	1970-71	1972-73
Rs. 6,59,723	14,70,365	21,34,800	38,64,500	39,95,700

Due to erosion of money value and devaluation the provision for increased expenditure falls much short of the requirements (either for purchase of books, or their conservation and servicing and provision for staffing). The Bill has not protected these.

## 3. Staff

Constitutional protection under Article 311 is taken off. They cease to be government civil servants. They will be governed by the rules and regulations framed by the autonomous board. Their service conditions will thus be altered. Their services under this Board will be insecure. There will be more chances for favouritism, nepotism and corruption. Under the autonomous board the staff will not automatically enjoy the privileges and benefits, financial or otherwise, extended to their employees by the Government. The Board may refuse or alter such benefits (e.g.

Pay Commission Benefits, leave rules, Central Government Health Scheme, or other fringe benefits).

The employees will lose the facilities of negotiating machinery of Joint Consultative Machinery and Compulsory Arbitration.

Shifting of Central Government's direct control would lessen the image and importance of the Library in the public eye and the Library actually will become only regional in future.

I, therefore, feel strongly that the National Library should be run directly by the Government as is done in the case of National Libraries in almost all countries of the world and provided with vast amount of funds and requisite expertise to rapidly develop it comparable to such an institution in the advanced countries of the world. It also goes without saying that provisions of the Bill regarding the employees are unacceptable on any count.

I, therefore, recommend that the Bill be rejected in its present form and delegated functional autonomy with above functions and progressively increasing funds from year to year for the purpose be definitely provided without any equivocation.

NEW DELHI;

NIREN GHOSH

July 25, 1974.

# THE NATIONAL LIBRARY BILL, 1972

## ARRANGEMENT OF CLAUSES

### CHAPTER I

#### PRELIMINARY

#### CLAUSES

1. Short title and commencement.
2. Definitions.

### CHAPTER II

#### THE NATIONAL LIBRARY BOARD

3. Establishment and incorporation of Board.
4. Composition of the Board.
5. Disqualification for office of member.
6. Term of office, etc., of members.
7. Vacation of office of member.
8. Vacancies, etc., not to invalidate acts.
9. Members to disclose their financial or other interest in the Board.
10. Meetings of Board.
11. Executive Council.
12. Temporary association of persons with Board for particular purposes.
13. Authentication of orders and other instruments of Board and Executive Council.
14. Visitor.
15. Director of Library.
16. Staff of Board.
17. Transfer of service of existing employees to Board.
18. Library to be known as "National Library of India" and location of Library.

### CHAPTER III

#### PROPERTY, LIABILITIES AND FUNCTIONS OF THE BOARD

19. Property and liabilities of Board.
20. Duties of Board.
21. Powers of Board

## CHAPTER IV

## FINANCE, ACCOUNTS, AUDIT AND REPORT

## CLAUSES

22. Grants by Central Government to Board.
23. Fund of Board.
24. Budget.
25. Accounts and audit.
26. Returns and report.

## CHAPTER V

## MISCELLANEOUS

27. Delegation of powers and duties.
28. Officers and employees of Board to be public servants.
29. Protection of action taken under the Act.
30. Power of Central Government to make rules.
31. Power of Board to make regulations.

THE NATIONAL LIBRARY BILL, 1972

(AS REPORTED BY THE JOINT COMMITTEE)

[Words side-lined or underlined indicate the amendments suggested by the Committee; asterisks indicate omissions.]

A  
BILL

to provide for the administration of the National Library and certain other connected matters.

BE it enacted by Parliament in the Twenty-fifth Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

- 5 1. (1) This Act may be called the National Library of India Act, 1974. Short title and commencement.
- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
2. In this Act, unless the context otherwise requires,—
- 10 (a) "Board" means the Board established under section 3;
- (b) "Chairman" means the Chairman of the Board;
- (c) "Fund" means the Fund referred to in section 23;
- (d) "Library" means the institution located at Calcutta and known at the commencement of the Constitution as the National Library;
- Definition.

(e) "member" means a member of the Board and includes the Chairman;

(f) "prescribed" means prescribed by rules made under this Act.

## CHAPTER II

### THE NATIONAL LIBRARY BOARD

5

Establishment and incorporation of Board.

3. (1) With effect from such date as the Central Government may, by notification in the Official Gazette, appoint, there shall be established for the purposes of this Act, a Board to be known as the National Library Board.

(2) The Board shall be a body corporate with the name aforesaid, having perpetual succession and a common seal with power, subject to the provisions of this Act, to acquire, hold and dispose of property and contract and may by that name, sue and be sued. 10

(3) Notwithstanding anything contained in sub-section (2), the Board shall not, except with the previous approval of the Central Government \* \* \*, sell or otherwise dispose of any manuscripts, books, articles or things belonging to the Library, other than articles of furniture, stationery and dead stock of like nature: 15

Provided that where any such manuscripts, books, articles or things donated by any person to the Library are proposed to be sold or otherwise disposed of, no approval under this sub-section shall be accorded unless the donor or his successor-in-interest, as the case may be, has permitted in writing to do so. 20

Composition of the Board.

4. The Board shall consist of the following members, namely:—

(i) a Chairman, being a person of academic distinction, to be nominated by the Central Government; 25

(ii) three persons to be elected by Parliament, two from the House of the People by the members of the House of the People and one from the Council of States by the members of the Council of States; 30

(iii) three persons to be nominated by the Governments of the States by rotation in the alphabetical order;

(iv) four persons to be nominated by the universities in India by rotation in the alphabetical order;

(v) the Chairman of the University Grants Commission or a member of that Commission to be nominated by the Chairman thereof; 35

(vi) the Chief Librarian, by whatever name called, of one of the public libraries within the meaning of clause (b) of section 2 of the Delivery of Books and Newspapers (Public Libraries) Act, 1954, but not including the National Library, Calcutta, to be nominated by the Central Government by rotation in the alphabetical order; 40

(vii) the Chief Librarian, by whatever name called, of one of the public libraries in India [not being a library referred to in clause (vi)] containing important collections of manuscripts of historical, literary or aesthetic importance, to be nominated by the Central Government by rotation in the alphabetical order; 45

21 of 1860.

(viii) one person to be nominated by the Indian Library Association, a society registered under the Societies Registration Act, 1860;

(ix) the Director, National Archives of India;

(x) eight scholars of repute in different disciplines covering humanities, science, social science, medicine, engineering and technology and law, to be nominated by the Central Government;

(xi) two persons to be elected by the officers and other employees serving in the Library from amongst themselves in such manner as may be prescribed:

Provided that at least one such person shall be a member of the technical staff of the Library.

*Explanation.*—For the purposes of this clause “member of the technical staff” means the Librarian, Deputy Librarian, Assistant Librarian, Technical Assistant, Junior Technical Assistant, Lecturer, Microphotographer, Chemist and such other like categories of persons as may be prescribed;

(xii) two persons, not below the rank of Joint Secretary to the Government of India, to be nominated by the Central Government, to represent respectively the Ministry or Department of the Central Government dealing with matters relating to the Library and the Ministry of the Central Government dealing with Finance;

(xiii) the Director of the Library, who shall be the Member-Secretary.

5. A person shall be disqualified for being nominated, or, as the case may be, elected as, and for being, a member of the Board or the Executive Council referred to in section 11,—

Disqualification for office of member.

(a) if he has been convicted and sentenced to imprisonment for an offence which involves moral turpitude; or

(b) if he is an undischarged insolvent; or

(c) if he is of unsound mind and is so declared by a competent court; or

(d) if he has such financial or other interest in the Board as is likely to affect prejudicially the discharge by him of his function as a member.

6. (1) Every nomination or election, as the case may be, of the Chairman and the other members under section 4 shall be notified by the Central Government in the Official Gazette and their term of office shall be three years from the date of such notification:

Term of office, etc., of members.

Provided that the term of office of a member elected under clause (ii) of sub-section (1) of section 4 or under clause (xi) of that sub-section shall come to an end as soon as he ceases to be a member of the House from which he was elected or, as the case may be, he ceases to be in the employment of the Board.

(2) Any nominated or elected member may resign his office by giving notice in writing to the Central Government and, on such resignation being notified by the Central Government in the Official Gazette, he shall be deemed to have vacated his office.

(3) A casual vacancy created by the resignation of a nominated or elected member under sub-section (2) or by any other reason may be filled by fresh nomination by the authority which nominated the member or, as the case may be, by fresh election by the House or body which elected the member and such nomination or election shall be notified by the Central Government in the Official Gazette and a member so nominated or elected shall hold office for the remaining period for which the member in whose place he is nominated or elected would have held office.

(4) An outgoing member shall be eligible for re-nomination or re-election.

(5) If any nominated member is by infirmity or otherwise rendered temporarily incapable of carrying out his duties or is absent on leave or otherwise in circumstances not involving the vacation of his office, the authority which nominated the member may nominate another person to act in his place during his absence.

Vacation of office of member.

7. The Central Government shall remove a member of the Board or the Executive Council referred to in section 11 if he—

(a) becomes subject to any of the disqualifications mentioned in section 5:

Provided that no member shall be removed on the ground that he has become subject to the disqualification mentioned in clause (d) of that section unless he has been given a reasonable opportunity of being heard in the matter; or

(b) is, without obtaining leave of absence from the Board, absent from three consecutive meetings of the Board or the Executive Council, as the case may be.

Vacancies, etc., not to invalidate acts.

8. No act of the Board shall be invalid merely by reason of—

(a) any vacancy in, or defect in the constitution of, the Board, or

(b) any defect in the nomination of the person acting as a member thereof, or

(c) any irregularity in its procedure not affecting the merits of the case.

Members to disclose their financial or other interest

9. \* \* \* \* \*

\*\*\* Any member who is in any way directly or indirectly interested in a contract made or proposed to be made by the Board shall, as soon as possible, after the relevant circumstances have come to his knowledge, disclose the nature of his interest at a meeting of the Board and the disclosure shall be recorded in the minutes of the Board and the member shall not take part after the disclosure in any deliberation or decision of the Board with respect to that contract.



10. (1) The Board shall meet at least twice a year, ordinarily at the premises of the Library, and shall, subject to the provisions of sub-sections (2), (3) and (4), observe such rules of procedure in regard to the transaction of business at its meetings including the quorum at meetings, as may be provided by regulations made under this Act.

Meetings of Board.

(2) The Chairman or, in his absence, any member chosen by the members present from among themselves, shall preside at a meeting of the Board.

(3) If any member, being an officer of the Government, is unable to attend any meeting of the Board, he may, with the previous approval of the Chairman, authorise, an officer of the Ministry or Department not below the rank of Deputy Secretary to the Government of India, in writing to do so.

(4) All questions at a meeting of the Board shall be decided by a majority of the votes of the members present and voting and in the case of an equality of votes, the Chairman or, in his absence, the member presiding, shall have a second or casting vote.

11. (1) There shall be an Executive Council of the Board consisting of nine members.

Executive Council.

(2) The Director of the Library shall be the Chairman of the Executive Council and the other members thereof shall be appointed \* \* \* by the Board partly from among the members of the Board and partly from outside:

Provided that a representative each from the Ministry of the Central Government dealing with Finance and the Ministry or Department of the Central Government dealing with the Library shall be members of the Executive Council:

Provided further that without prejudice to the provisions of the preceding proviso not more than three persons shall be appointed from outside.

(3) The Executive Council shall assist the Board in the exercise of its powers and the performance of its duties under this Act, and shall exercise such of the powers and perform such of the duties of the Board as may be prescribed or as the Board may delegate to it subject to such conditions as the Board may deem fit.

(4) With the previous approval of the Board, it shall be competent for the Executive Council to entertain and adjudicate upon any grievance of the officers and other employees of the Board.

(5) The term of office of those members of the Executive Council who are not members of the Board shall be co-terminus with the term of office of the members of the Board.

12. (1) The Board may associate with itself in such manner and for such purposes as may be provided by regulations made under this Act, any person whose assistance or advice it may desire in performing any of its functions under this Act.

Temporary association of persons with Board for particular purposes.

(2) A person associated with it by the Board under sub-section (1) for any purpose shall have the right to take part in the discussions of the Board relating to that purpose, but shall not, by virtue of this section, be entitled to vote.

Authenti-  
cation of  
orders and  
other  
instru-  
ments of  
Board and  
Executive  
Council.

13. (1) All orders and decisions of the Board shall be authenticated by the signature of the Chairman or any other member authorised by the Board in this behalf and all other instruments issued by the Board shall be authenticated by the signature of an officer of the Board authorised in like manner in this behalf.

(2) All orders and decisions of the Executive Council shall be authenticated by the signature of the Director of the Library.

Visitor.

14. (1) The President of India shall be the Visitor of the Library.

(2) The Visitor shall have the right to cause an inspection of the Library to be made or to cause an inquiry to be made in respect of any matter connected with the Library by such person or persons as he may direct.

(3) The Visitor shall in every case give notice to the Board of his intention to cause an inspection or inquiry to be made and the Board shall be entitled to appoint a representative who shall have the right to be present and be heard at such inspection or inquiry.

(4) The Visitor may address the Chairman with reference to the result of such inspection and inquiry, and the Chairman shall communicate to the Board the views of the Visitor with such advice as the Visitor may offer upon the action to be taken thereon.

(5) The Board shall communicate through the Chairman to the Visitor such action, if any, as it is proposed to take or has been taken upon the result of such inspection or inquiry.

(6) Where the Board does not, within a reasonable time, take action to the satisfaction of the Visitor, the Visitor may, after considering any explanation furnished or representation made by the Board, issue such direction as he may think fit and the Board shall be bound to comply with such direction.

(7) Without prejudice to the foregoing provisions of this section, the Visitor may, by order in writing, annul or stay any proceedings of the Board which is not in conformity with the provisions of this Act or the rules or regulations made thereunder:

Provided that no such order shall be made unless the Board had been given a reasonable opportunity of making a representation in the matter.

Director  
of  
Library.

15. (1) The Visitor shall appoint, in such manner as may be prescribed, a person who is a scholar of distinction or is a distinguished librarian possessing high academic status, as the Director of the Library.

(2) The term of office of the Director shall be for a period of five years from the date on which he assumes office or up to the age of sixty years, whichever is later:

Provided that no person shall hold the office of Director after he attains the age of sixty-five years.

(3) The Director shall be entitled to such salary and allowances and shall be subject to such other conditions of service as may be prescribed.

(4) The person appointed as the Director and holding office as such at the commencement of this Act shall be deemed to have been appointed under this section and the provisions thereof shall apply to him accordingly.

16. (1) Subject to the provisions of this section, the Board may, for the purpose of enabling it efficiently to perform its functions under this Act, appoint such number of officers and other employees at it may deem fit and in making such appointments the Board shall act in conformity with the orders of the Central Government for the time being in force regarding reservation for the Scheduled Castes and the Scheduled Tribes in the services of the Union.

Staff of Board.

(2) The recruitment and conditions of service of such officers and other employees shall be such as may be provided by regulations made under this Act.

(3) Every officer or other employee of the Board, not being an officer or other employee appointed on deputation, shall be appointed on a written contract which shall be lodged with the Board and a copy of which shall be furnished to the employee concerned.

(4) Any dispute arising out of a contract between the Board and any of its officers or other employees, not being an officer or other employee appointed on deputation, shall, at the request of the employee concerned or at the instance of the Board, be referred to a Tribunal of Arbitration consisting of one member appointed by the Board, one member nominated by the employee, and an umpire appointed by the Visitor.

(5) The decision of the Tribunal of Arbitration shall be final and shall not be questioned in any court.

(6) No suit or other proceeding shall lie in any court in respect of any matter which is required by sub-section (4) to be referred to the Tribunal of Arbitration.

(7) The Tribunal of Arbitration shall have power to regulate its own procedure.

(8) Nothing in any law for the time being in force relating to arbitration shall apply to arbitrations under this section.

17. (1) On the establishment of the Board it shall be lawful for the Central Government to transfer by order and with effect from such date or dates as may be specified in the order to the Board any of the officers or other employees serving in the Library:

Transfer of service of existing employees to Board.

Provided that no order under this sub-section shall be made in relation to an officer or other employee who has in respect of the proposal of the Central Government to transfer such officer or employee to the Board intimated within such time as may be specified in this behalf by that Government, his intention of not becoming an employee of the Board.

(2) An officer or other employee transferred by an order made under sub-section (1) shall, on and from such date, cease to be an employee of the Central Government and shall become an employee of the Board with such designation as the Board may determine and shall, subject to the provisions of sub-sections (3), (4) and (5) be governed by the regulations made by the Board under this Act as respects remuneration and other conditions of service including pension, leave and provident fund

and shall continue to be an employee of the Board unless and until his employment is terminated by the Board.

(3) Every officer or other employee transferred by an order made under sub-section (1), shall, within six months from such date, exercise his option in writing to be governed—

(a) by the scale of pay applicable to the post held by him under the Government immediately before the date of establishment of the Board or by the scale of pay applicable to the post under the Board to which he is transferred,

(b) by the leave, provident fund, retirement or other terminal benefits admissible to employees of the Central Government in accordance with the rules and orders of the Central Government as amended from time to time or the leave, provident fund or other terminal benefits admissible to the employees of the Board under the regulations made by the Board under this Act, and such option once exercised shall be final:

Provided that the option exercised under clause (a) shall be applicable only in respect of the post to which such person is transferred to the Board and on appointment to a higher post under the Board, he shall be eligible only for the scale of pay applicable to such higher post:

Provided further that if immediately before the date of his transfer any such person is officiating in a higher post under the Government either in a leave vacancy or in any other vacancy of a specified duration, his pay, on transfer, shall be protected for the unexpired period of such vacancy and thereafter he shall be entitled to the scale of pay applicable to the post under the Government to which he would have reverted or to the scale of pay applicable to the post under the Board to which he is transferred, whichever he may opt.

(4) No officer or other employee transferred by an order made under sub-section (1)—

(a) shall be dismissed or removed by an authority subordinate to that competent to make a similar or equivalent appointment under the Board as may be specified in the regulations made by the Board under this Act;

(b) shall be dismissed or removed or reduced in rank except after an inquiry in which he has been informed of the charges against him and given a reasonable opportunity of being heard in respect of those charges and where it is proposed, after such inquiry, to impose on him any such penalty, until he has been given a reasonable opportunity of making a representation on the penalty proposed, but only on the basis of the evidence adduced during such inquiry:

Provided that this clause shall not apply,—

(i) where any officer or other employee is dismissed or removed or reduced in rank on the ground of conduct which has led to his conviction on a criminal charge; or

(ii) where the authority empowered to dismiss or remove any officer or other employee or reduce him in rank is satisfied that for some reason, to be recorded by that authority in writing, it is not reasonably practicable to hold such inquiry; or

(iii) to any officer or other employee who, after transfer to the Board, is appointed to a higher post under the Board in response to an open advertisement and in competition with outsiders.

(5) If, in respect of any such officer or other employee as aforesaid, a question arises whether it is reasonably practicable to hold such inquiry as is referred to in sub-section (4) the decision thereon of the authority empowered to dismiss or remove him or to reduce him in rank shall be final.

18. (1) On and after the commencement of this Act, the Library shall be known as "the National Library of India", and any reference to the National Library in any law for the time being in force or in any indenture, instrument or other document shall be construed as a reference to the National Library of India.

Library to be known as "National Library of India" and location of Library.

(2) The Library shall continue to be located at Calcutta.

### CHAPTER III

#### PROPERTY, LIABILITIES AND FUNCTIONS OF THE BOARD

19. (1) On the establishment of the Board—

(i) all properties, funds and dues which are vested in, or realisable by, the Central Government for the purposes of the Library shall vest in, and be realisable by, the Board; and

Property and liabilities of Board.

(ii) all liabilities in relation to the Library, which are enforceable against the Central Government, shall be enforceable only against the Board.

(2) All properties, which may, after the establishment of the Board, be given, bequeathed or otherwise transferred to the Library or acquired by the Board shall vest in the Board.

20. (1) It shall be the general duty of the Board to manage the Library and to implement programmes for the development of the Library on modern scientific lines, to advise the Central and State Governments on matters relating to libraries and the working thereof, including the preparation of bibliographies, descriptive catalogues and other matters and perform such other functions as the Central Government may, from time to time, assign to the Board.

Duties of Board.

(2) In particular and without prejudice to the generality of the foregoing provision, the Board may take such steps as it thinks fit,—

(a) to render service to the public for using the Library and to conserve the existing collection of manuscripts, books and other articles in the Library, on modern scientific lines;

(b) to acquire and conserve all significant production of material printed in India, all printed material concerning India irrespective of the place from where it is published, and manuscripts of national importance;

(c) to render technical advice to the other public libraries within the meaning of clause (b) of section 2 of the Delivery of Books and Newspapers (Public Libraries) Act, 27 of 1954.

(d) to undertake publication of bibliographies and assist institutions and scholars in the publication of bibliographies;

(e) to provide facilities for, or to promote symposia and seminars on matters relating to history, literature, science and the like;

(f) to arrange for the exhibition of such manuscripts, books, articles or things of the Library as, in the opinion of the Board, would be of interest to the public;

(g) to undertake and promote exchange of books and periodicals with libraries and other institutions in countries outside India;

(h) to undertake duplication (including photo-duplication), preservation of manuscripts, books, articles or things on behalf of any person or institution on such terms and conditions as may be agreed upon between the Board and such person or institution; and

(i) to do all such other things as may be commensurate with the role of a national library.

Powers  
of Board

21. (1) Subject to such conditions and restrictions as the Central Government may think fit to impose, the Board may exercise all such powers as may be necessary or expedient for the purpose of carrying out its duties under this Act.

(2) Subject to such regulations as may be made by the Board in this behalf, the Board may, from time to time, purchase or otherwise acquire such manuscripts, books, articles or things as may, in the opinion of the Board, be worthy of preservation in the Library.

#### CHAPTER IV

##### FINANCE, ACCOUNTS, AUDIT AND REPORT

Grants  
by  
Central  
Government  
to  
Board.

22. For the purpose of enabling the Board to perform its functions efficiently under this Act, the Central Government may, after due appropriation made by Parliament by law in this behalf, pay to the Board in each financial year such sums of money as that Government considers necessary by way of grant, loan or otherwise.

Fund of  
Board.

23. (1) The Board shall maintain a Fund to which shall be credited—

(a) all moneys paid by the Central Government;

(b) all fees and other charges levied under this Act;

(c) all moneys received by the Board by way of grant, gift, donation, benefaction, bequest, subscription, contribution or transfer;

(d) all other moneys received by the Board in any other manner or from any other source.

(2) The Board may expend such sums as it thinks fit for performing its functions under this Act and such sums shall be treated as expenditure payable out of the Fund.

2 of 1934. (3) A sum of money not exceeding such amount as may be provided  
5 by regulations made under this Act may be kept in current account with any scheduled bank as defined in section 2 of the Reserve Bank of India Act, 1934, or any other bank approved by the Central Government in this behalf but any moneys in excess of that sum shall be deposited in the Reserve Bank of India or with the agents of the Reserve Bank of India  
10 or invested in such manner as may be approved by the Central Government.

24. (1) The Board shall by such date in each year as may be specified  
by the Central Government, submit to it for approval a budget for the next financial year in the form specified by it, showing the estimated  
15 receipts and expenditure, and the sums which would be required from the Central Government during that financial year. Budget.

(2) If any sum granted by the Central Government remains wholly or partly unspent in any financial year, the unspent sum may be carried forward to the next financial year, and taken into account in determining  
20 the sum to be provided by the Central Government for that year.

(3) Subject to the provisions of sub-section (4), no sum shall be expended by or on behalf of the Board, unless the expenditure is covered by provision in the budget approved by the Central Government.

(4) Subject to such conditions and restrictions as the Central Government  
25 may think fit to impose, the Board may sanction any reappropriation from one head of expenditure to another or from a provision made for one purpose to that for another purpose.

25. (1) The Board shall maintain proper accounts and other relevant  
records and prepare an annual statement of account including the balance  
30 sheet in such form as may be specified, and in accordance with such general directions as may be issued, by the Central Government in consultation with the Comptroller and Auditor-General of India. Accounts and audit.

(2) The accounts of the Board shall be audited annually by the Comptroller and Auditor-General of India and any expenditure incurred  
35 by him in connection with such audit shall be payable by the Board to the Comptroller and Auditor-General of India.

(3) The Comptroller and Auditor-General of India and any person appointed by him in connection with the audit of the accounts of the Board shall have the same rights, privileges and authority in connection  
40 with such audit as the Comptroller and Auditor-General of India has in connection with the audit of Government accounts, and, in particular, shall have the right to demand the production of books, accounts, connected vouchers and other documents and papers and to inspect the office of the Board and the Library.

45 (4) The accounts of the Board as certified by the Comptroller and Auditor-General of India or any other person appointed by him in this behalf, together with the audit report thereon, shall be forwarded by the Board annually to the Central Government and that Government shall cause the same to be laid before each House of Parliament.

Returns  
and  
report.

**26. (1)** The Board shall furnish to the Central Government at such time and in such form and in such manner as the Central Government may direct such returns, statements and particulars as the Central Government may, from time to time, require.

(2) Without prejudice to the provisions of sub-section (1), the Board shall, as soon as possible after the commencement of each financial year, submit to the Central Government within such time as may be specified by the Central Government a report giving true and full account of the activities of the Board during the previous financial year and an account of activities likely to be undertaken during the current financial year and the Central Government shall cause the same to be laid before each House of Parliament.

## CHAPTER V MISCELLANEOUS

\* \* \* \* \*

Delegation  
of powers  
and duties.

**27.** The Board, may, by a general or special order in writing, direct that all or any of the powers or duties which may be exercised or discharged by it shall, in such circumstances and under such conditions, if any, as may be specified in the order, be exercised or discharged also by any member, or any officer or other employee of the Board, specified in this behalf in the order.

Officers  
and  
employees  
of Board  
to be  
public  
servants.

**28.** All officers and other employees of the Board (including the Director of the Library) shall, when acting or purporting to act in pursuance of the provisions of this Act or of any rule or regulation made thereunder be deemed to be public servants within the meaning of section 21 of the Indian Penal Code.

Protection  
of action  
taken  
under  
the Act

**29.** No suit, prosecution or other legal proceeding shall lie against the Board or any member, or any officer or other employee of the Board (including the Director of the Library), for anything which is in good faith done or intended to be done in pursuance of the provisions of this Act or of any rule or regulation made thereunder.

Power of  
Central  
Govern-  
ment to  
make  
rules.

**30. (1)** The Central Government may, by notification in the Official Gazette, make rules to give effect to the provisions of this Act:

Provided that when the Board has been established no such rule shall be made without consulting the Board.

(2) In particular and without prejudice to the generality of the foregoing power, such rule may provide for all or any of the following matters, namely:—

\* \* \* \* \*

(a) the travelling and other allowances payable to a member (including a member of the Executive Council appointed under section 11) and to a person associated with the Board under section 12;

\* \* \* \* \*

(b) the manner of appointment to the post of, and the salary and allowances and other terms and conditions of service of, the Director of the Library under section 15;

15

25 45 of 1860

35

40

45



(c) the conditions subject to which, and the mode in which, contracts may be entered into by or on behalf of the Board.

(d) any other matter which has to be, or may be, prescribed.

(3) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament while it is in session for a total period of thirty days, which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule of both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

15 31. (1) The Board may, with the previous approval of the Central Government, by notification in the Official Gazette, make regulations, not inconsistent with this Act and the rules made thereunder, for enabling it to perform its functions under this Act.

Power of Board to make regulations.

20 (2) In particular and without prejudice to the generality of the foregoing power, such regulations may provide for all, or any of the following matters, namely:—

(a) the conditions and restrictions subject to which manuscripts and books in the Library may be used;

25 (b) the manner in which and the purposes for which persons may be associated with the Board;

(c) the time and place of meetings of the Board, the procedure to be followed in regard to the transaction of business at such meetings and the quorum necessary for the transaction of business at a meeting;

30 (d) the maintenance of minutes of meetings of the Board and the transmission of copies thereof to the Central Government;

(e) the recruitment and conditions of service of officers and other employees of the Board;

35 (f) the person by whom and the manner in which, payments, deposits and investments may be made on behalf of the Board;

(g) the maximum amount that may be kept in the current account;

(h) the maintenance of registers and accounts;

40 (i) the compilation of catalogues and inventories of the manuscripts, books, articles and things in the Library;

(j) the steps to be taken for the preservation of the manuscripts, books, articles and things in the Library;

(k) the general management of the Library;

45 (l) the fees and other charges to be levied for the facilities that may be afforded for photo-copying of manuscripts and books in the Library;

(m) the charges that may be levied by way of rent for the use of rooms in the readers' hostel in the Library;

(n) any other matter in respect of which provision is, in the opinion of the Board, necessary for the performance of its functions under this Act.

5

(3) The Central Government may, after consultation with the Board, by notification in the Official Gazette, amend, vary or rescind any regulation which it has approved and thereupon the regulation shall have effect accordingly but without prejudice to the exercise of the powers of the Board under sub-sections (1) and (2).

10

## APPENDIX I

(Vide Para 2 of the Report)

### MOTION ADOPTED IN LOK SABHA FOR REFERENCE OF THE BILL TO THE JOINT COMMITTEE

"That the Bill to provide for the administration of the National Library and certain other connected matters be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:-

- (1). Shri Achal Singh
  - (2) Shri Dharramarao Sharanappa Afzalpurkar
  - (3) Shri Virendra Agarwala
  - (4) Shri Shrikrishna Agrawal
  - (5) Shri Anand Singh
  - (6) Shri Panna Lal Barupal
  - (7) Shri S. C. Besra
  - (8) Shri Biren Engti
  - (9) Shri R. R. Singh Deo
  - (10) Shri K. Gopal
  - (11) Shri Samar Guha
  - (12) Shri B. R. Kavade
  - (13) Shri E. R. Krishnan
  - (14) Shri Y. S. Mahajan
  - (15) Shri Kumar Majhi
  - (16) Shri H. N. Mukerjee
  - (17) Shri Saroj Mukerjee
  - (18) Shri Tuna Oraon
  - (19) Shri Narain Chand Parashar
  - (20) Shri Natwarlal Patel
  - (21) Shri Ramubhai Ravjibhai Patel
  - (22) Shri P. Antony Reddi
  - (23) Shri P. Ganga Reddy
  - (24) Shri Sakti Kumar Sarkar
  - (25) Shri S. A. Shamim
  - (26) Shri Rajaram Shastri
  - (27) Shri Somchand Solanki
  - (28) Shri K. P. Unnikrishnan
  - (29) Shri Amarnath Vidyalkar
  - (30) Shri D. P. Yadav
- and 15 members from Rajya Sabha;

- that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;
- that the Committee shall make a report to this House by the 15th day of March, 1973;
- that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and
- that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee.

## APPENDIX II

(Vide para 3 of the Report)

### MOTION ADOPTED IN RAJYA SABHA

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the administration of the National Library and certain other connected matters, and resolves that the following 15 members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri Shyam Dhar Misra
2. Shri Rattan Lal Jain
3. Shri Sanat Kumar Raha
4. Shri Pramatha Nath Bisi
5. Shri Niren Ghosh
6. Shri Patil Puttappa
7. Dr. Rajat Kumar Chakrabarti
8. Shrimati Sushila Shankar Adivarekar
9. Shri Mahabir Dass
10. Shri A. K. Refaye
11. Shri N. G. Goray
12. Shrimati Maragatham Chandrasekhar
13. Prof. Resheeduddin Khan
14. Dr. V. B. Singh
15. Prof. S. Nurul Hasan.”

### APPENDIX III

(Vide para 8 of the Report)

#### LIST OF ASSOCIATIONS, ORGANISATIONS, ETC. FROM WHOM MEMORANDUM WERE RECEIVED BY THE JOINT COMMITTEE

1. Shri Kankan Ghosh, Calcutta.
2. Prof. Nandini Sen, Lecturer (History),  
Muralidhar Girls' College,  
P 411|14, Gariahat Road, Calcutta-29.
3. Prof. Deepika Basu, Lecturer in History,  
Muralidhar Girls' College, Calcutta.
4. Prof. Narahari Kaviraj, Head of the Department of History,  
Muralidhar Girls' College, P-411|14, Gariahat Road,  
Ballygunge, Calcutta-29.
5. South Gujarat University, Surat.
6. Shri Chinmohan Sahanavis, 19, Dr. Sarat Banerjee Road,  
Calcutta-29.
7. Shri Hakam Singh, Librarian, Punjabi University,  
Patiala.
8. Shri Durlabh Chandra Bhattacharyya, Research Student,  
Department of Comparative Philology, Calcutta University,  
Calcutta.
9. Karnatak University Library, Chhota Mahabaleshwar,  
Dharwar-3.
10. Shri S. V. Desikachar, Special Officer, Mysore State Archives,  
Education and Youth Services Department, Vidhana Soudha,  
Bangalore-1.
11. Gujarat Vidyapith, Ahmedabad-14.
12. Regional Research Laboratory, Council of Scientific and Industrial Research, Jammu Tawi.
13. Librarian, Central Library, University of Roorkee,  
Roorkee.
14. National Council of Educational Research and Training,  
Sri Aurobindo Marg, New Delhi-16.
15. University of Burdwan, Burdwan, West Bengal.
16. Asiatic Society of Bombay, Town Hall, Bombay-1.
17. Indian Library Association (Regd.),  
C/o Delhi Public Library, S. P. Mukerji Marg,  
Delhi-6.
18. Bengal Library Association,  
P-134, C.I.T., Scheme L II, Calcutta-14.

19. Sarvashri Mahadeva Saha and Syed Shahedullah,  
49, Lake Place, Calcutta-29.
20. Visva-Bharati, Santiniketan, West Bengal.
21. Magadh University, Bodhgaya.
22. National Library Employees' Association,  
Belvedere, Calcutta-27.
23. Shri B. K. Ray Chaudhury, 116, Bepin Behari Ganguly Street,  
Calcutta-12.
24. Librarian, All-India Institute of Medical Sciences,  
Ansari Nagar, New Delhi-16.
25. Dr. Mumtaz Ahmad, Lecturer in Urdu, Patna College,  
Patna-5.
26. Shri Anil Chatterjee, Member,  
Departmental Council, Government of India,  
Ministry of Education (Staff side),  
11, Tincouri Ghosh Lane, Kalighat, Calcutta-26.
27. Shri P. Roy, 42/2, Belilious 1st. Bye Lane,  
Howrah.
28. Shri Nitai Ghosh, Member, National Council (JCM),  
14, New Cantt. Road, Dehra Dun.
29. University of Bombay, Bombay.
30. Gazetted Officers' Association, Central Reference Library,  
Belvedere, Calcutta-27.
31. Ganganatha Jha Kendriya Sanskrit Vidyapeetha,  
Motilal Nehru Park, Allahabad-2.
32. Shri Manoj Kumar Mitra,  
92/2, Dr. Girindra Shekhar, Bosu Road, Calcutta.
33. Director, Zoological Survey of India,  
34, Chittaranjan Avenue, Calcutta-12.
34. Shri Nani Gopal Chowdhury,  
4/2A, Nilkamal Chakravarty Lane, Howrah.
35. Shri M. H. Razvi, University Librarian,  
Maulana Azad Library, Aligarh Muslim University, Aligarh.
36. Director, Central Electronics Engineering Research Institute,  
Pilani.
37. Dr. D. S. Reddi, President, Board of Governors, Institute of Public  
Enterprise and Chairman, Board of Governors, Central Institute  
of English & Foreign Languages, Prasanthi, Jamai-Osmania  
P.O., Hyderabad—7.
38. Professional Staff of University of Delhi, University Library,  
Delhi.
39. Indian Association of Special Libraries and Information Centres,  
Albert Hall (1st Floor), 15, Bankim Chatterjee Street,  
Calcutta—12.

40. University Librarian, Punjab University Library, Chandigarh-14.
41. Dr. J. S. Patel, Retired Agricultural Commissioner and *Ex-Vice* Chancellor, Gadapura, Gotri Road, Baroda-7.
42. Shri Jasobanta Kar.
43. Dr. Veni Shankar Jha, 868, Wright Town Jha Marg, Jabalpur-2.
44. Shri K. D. Bhattacharya, Formerly Head, Philosophy, Viswa-Bharati, Shantiniketan, Rajeswari Bhawan, 3, Gurudham Colony, Durga Kund Road, Varanasi-5.
45. Prof. O. P. Bhatnagar, Hony Secretary, Public Library, Allahabad.
46. National Library Gazetted Officers Association, National Library, Calcutta-27.
47. Prof. N. K. Sinha, Retd. Professor of History, 85A, Ekdalia Road, Calcutta-19.
48. Indian Medical Association, I.M.A. House, Indraprastha Marg, New Delhi.
49. Shri T. S. Avinashilingam, Sri Ramakrishna Mission Vidyalaya Coimbatore District.
50. Dr. S. M. Sircar, Bose Institute, 93/1, Acharya Prafulla Chandra Road, Calcutta-9.
51. Senior Librarian, Central Building Research Institute, Pushp Kunj, Civil Hospital Road, Roorkee.
52. Miss Santipriya Mondal, 12/A Radhanath Bose Lane, Calcutta-6.
53. Sapna Bakshi, User of National Library, P. 324 C.I.T. Road, Scheme-VIII, Calcutta-54.
54. Shri K. A. Naqvi, Delhi School of Economics, University of Delhi, Delhi-7.
55. Shri Jai Krishna, Vice-Chancellor, University of Roorkee, Roorkee.
56. Dr. P. D. Shukla, Chairman, National Committee on 10+2+3 Educational Structure, A14/15, Vasant Vihar.
57. Principal S. R. Tawde, Shivaji University, Ramji Sadan, Shahupuri, Kolhapur.
58. Dr. J. W. Airan, "Saroj", Daulatnagar, Satara-1.
59. Dr. S. K. Havanur, Tata Institute of Fundamental Research, Homi Bhabha Road, Bombay-5.
60. Dr. Y. Nayudamma, Secretary to the Government of India and Director General, Scientific and Industrial Research, Rafi Marg, New Delhi-1.
61. General Secretary, Maha Bodhi Society of India, 4A, Bankim Chatterjee Street, Calcutta-12.
62. Shri Shankar Ranjan Roy Chowdhury, 6, Kalikinkar Road, Calcutta-8.
63. Shri Suraj Bhan, Vice-Chancellor, Punjab University, Chandigarh.
64. Prof. S. N. Mukerji, 1521, Wright Town, Jabalpur.
65. Shri Rathindra Nath Ganguly, Research Scholar, 13E, Dr. N. D. Bhattacharyya Road, Serampore, Hooghly.



66. Shri P. C. Mukerji, Vice-Chancellor, University of North Bengal, Raja-Rammohunpur, Dt. Darjeeling.
67. Dr. H. K. De Chaudhury, Dharmatattvacharya, 103A, Ekdalia Road Calcutta-19.
68. Indian Institute of Experimental Medicine, 4, Raja Subodh Mullick Road, Jadavpur, Calcutta-32.
69. Librarian, Punjab Agricultural University, 77, Sector-8A, Chandigarh.
70. Shri Dalip Chakravarty, General Secretary, West Bengal College & University Teachers' Association, 89, Mahatma Gandhi Road, Calcutta-7.
71. Prof. K. C. Ghoshal, Ruchira, 50, Santoshpur Avenue, Calcutta-32.
72. Shri Samuel Mathai, Surama, Pongumood, Trivandrum-11, Kerala.
73. Shri S. K. Chatterjee, Reader, Department of Political Science, University, College of Arts, Calcutta University, Calcutta.
74. Dr. S. D. Chaudhury, Formerly Vice-Chancellor of Burdwan University, 1|10, Rupchand Mukherjee Lane, Calcutta-25.
75. Shri T. N. Patnaik, Senior Librarian, Regional Research Laboratory, Jorhat-6.
76. Prof. A. K. Lahiri, Head of the Department of English, University College of Arts and Commerce, Calcutta.
77. Sanskrit Division, Ministry of Education & Social Welfare, (Department of Education), Government of India, New Delhi.
78. Vice-Chancellor, Saurashtra University, Kavishri Nanalal Marg, Dharampur House, Rajkot-1.
79. Shri N. N. Gidwani, Director, Rajasthan University Library, Jaipur.
80. Shri Mihir Kumar Ray, 11A|1, North Road, Jadavpur, Calcutta-700032.
81. Shri Susobhan Sarkar, Retd. Professor of History, Calcutta Presidency College and Jadavpur University, President of the Indian History Congress, 239A, Netaji S. C. Road, Calcutta-47.
82. Shri Nikhil Chandra Paul, 11|9|1, Parna Sree Pally, Behala, Calcutta-60, West Bengal.
83. Shri S. R. Bharatiya, Director, Chintamani Memorial Library, Seva Samiti Buildings, Seva Samiti Road, Allahabad-3.
84. Linguistic Society of India, Deccan College, Poona-6.
85. Shri Bishnu Day, 1|10, Prince Golam Mohammad Road, Calcutta-26.
86. Shri Morinal Kanti Das Gupta, 104, Banomali Naskar Road, Behala, Calcutta-60.
87. Shri Sisir Kumar Das Gupta, 141|Basunagar, P. O. Madhyamgram, 24 Pgs, West Bengal.
88. Shri Amal Kumar Sarkar, Prof. of Zoology, Narasinha Dutt College, Howrah.

89. Shri Sisir Kumar Das, 36B, Telipara Road, Calcutta-25.
90. Dr. P. K. Kelkar, Director, Indian Institute of Technology, Powai, Bombay.
91. Shri Rebati Mohan Chatterjee, Lecturer in Zoology, Narasinha Dutt College, Howrah.
92. Dr. Debendra Chandra Dasgupta, 8|35, Fern Road, Second Floor, Ballygunge, Calcutta-19.
93. Shri Satyajyoti Ghoshal, Research Scholar, 118, Roy Bahadur Road, Calcutta.
94. Shri H. C. Dholakia, Dean, Faculty of Law, M. S. University of Baroda.
95. Shri Shibadas Chaudhuri, Librarian, Asiatic Society, Calcutta-14.
96. Indore Sambhag Pustakalaya Sangh, 11, Khatipura Road, Indore.
97. Shri Hemendra Nath Ghosh, Lecturer, Department of Political Science, Narasinha Dutta College, Howrah.
98. Shri B. K. Bajpaie, Registrar, University of North Bengal, Raja-Rammohunpur (Distt. Darjeeling).
99. Prof. Bhabatosh Dutta, 1|1-K, Jodhpur Park, Calcutta-31.
100. Mrs. Sheila Basu (Purkayastha) 34A, Lake View Road, Calcutta-29.
101. Dr. H. P. Chatterjee, Department of History, Calcutta University, Calcutta.
102. Shri Gaurangagopal Sengupta, 4, Panditia Terrace, Calcutta-29.
103. Shri G. G. Swell, Deputy Speaker, Lok Sabha.
104. Shri A. R. Bedar, Director, Khuda Baksh Oriental Public Library, Patna.
105. Shri C. R. Banerji, C|o Central Reference Library, Belvedere, Calcutta-27.
106. Prof. Rama Chandra Pal, Head of the Department & Reader in Philosophy, Rabindra Bharati University.
107. Shri Bishwanath Bose, 12, Brindaban Basak Street, Calcutta-5.
108. Shri Karun Krishna Brahmachari, Sri Chaitanya Research Institute, 70B, Rashbehari Avenue, Calcutta-26.
109. Shri Dipak Chaudhuri, 18, Nilmoni Datta Lane, Calcutta.
110. Shri J. C. Mehta, Director, Delhi Public Library, Central Library, S. P. Mukerji Marg, Delhi.
111. Prof. Suniti Kumar Chatterji, "Sudharma", 16, Hindustan Park, Calcutta-29.
112. Prof. N. K. Basu, Thana Road, P. O. Karimganj, Cachar, Assam.
113. Prof. Pradip Kumar Banerjee, B|3, C.I.T. Buildings, 30, Madan Chatterjee Lane, Calcutta.
114. Prof. Sankar Datta, 96, Ibrahimpur Road, Calcutta.
115. Dr. Dipak Kumar Basu, 9/1, Fern Road, Calcutta.
116. Dr. Nandadulal Banerjee, 28|32, Dhakuria Station Road, Calcutta.

117. Dr. Ajit Kumar Pal, V-6, Manicktola Housing Estate, V.I.P. Road, Calcutta.
118. Prof. Sankar Prasad Chowdhury, 91, Deb Lane, Calcutta.
119. Prof. Ashoke Kumar Ghosh, 42|1, C. Ramanath Kaviraj Lane, Calcutta.
120. Prof. (Smt.) Nandita Bandyopadhyaya, 110|5, Selimpur Road, Calcutta.
121. Shri Shymal Kanti-Sanyal, 26D, Debendra Mallick Street, Calcutta.
122. Prof. Sontosh Kumar Chaudhury, 114|4|1, Hazra Road, Calcutta.
123. Prof. Md. Khalil, Teachers' Hostel Jadavpur University, Calcutta.
124. Shri Sailendranath Halder, P.O. Vill: Dakshin Barasat, Dist. 24-Parganas, West Bengal.
125. Prof. S. Bashiruddin, 33, Nayaya Marg, Allahabad.
126. Prof. Sobna Mukherji, 17|1, Broad Street, Calcutta-19.
127. Prof. S. N. Sengupta, Lecturer, Department of Anthropology, Calcutta University, 35, Ballygunge Circular Road, Calcutta-19.
128. Dr. Sabita Ranjan Sarkar, Research Assistant, Department of Anthropology University of Calcutta, 35, Ballygunge Circular Road, Calcutta-19.
129. Shri R. N. Paul, Satin Sen Nagar, New Barrackpore, Dt. 24-Parganas.
130. Dr. S. N. Prasad, Director, National Archives of India, Janpath, New Delhi.
131. Shri R. C. Majumdar, 4 Bepin Pal Road, P.O. Kalighat, Calcutta-26.
132. Shri Radharaman De, 49/B, Lansdowne Terrace, Calcutta-26.
133. Shri Md. Firoj, U.G.C. (Jr.) Research Fellow, Department of Arabic and Persian, Calcutta University, 1/1, Mistry Para Lane, Calcutta.
134. Kerala Grandhasala Sangham, Post Box No. 279, Trivandrum-1.
135. Shri Raghunath Bhattacharya, 8A, Nafor Ch. Das Road Behala, Calcutta-34.
136. Shri Vivekananda Mukhopadhyay, Editor, Dainik Basumati, 166, Bepin Behari Ganguli St. Calcutta-12.
137. Prof. Ram Suresh Tripathi, Aligarh Muslim University, Aligarh.
138. Shri A. Dasgupta Chairman, Delhi Library Board, S.P. Mukherji Marg, Delhi-6.
139. Prof. A. M. K. Masumi, 33|1C, Beniapukur Road, Calcutta-14.
140. Prof. Pronay K. Kundu, Department of Bengali, University of North Bengal, Darjeeling.
- 141 Prof. M. M. Chakrabarty, University Colleges of Science & Technology, Department of Applied Chemistry, 92, Acharya Profulla Chandra Road, Calcutta-9.

142. Shri Sambhu Nath Das, General Secretary, Himalayan Federation, 63E Mohanirban Road, Calcutta, 29.
143. Shri J. Sengupta, Calcutta.
144. Shri Gajendra Kumar Mitra, Editor, Katha Sahitya, 10, Shyama Charan De St, Calcutta-12.
145. Dr. B. C. Telang, Department of Hindi, Marathwada University, Aurangabad.
146. Shri Asok Sen, 63C Mahanirvan Road, Calcutta-29.
147. Shri Sankar Lal Mukherjee, 7, Paikpara Row, Calcutta-37.
148. Shri Bijon Kumar Chakrabarti, Narayani Kutir (Flat No. 2), P41, Baroda Avenue, P.O. Garia, 24-Parganas.
149. Dr. M. S. Swamniathan, Director General and Secretary to the Government of India, Indian Council of Agricultural Research, Krishi Bhavan, Dr. Rajendra Prasad Road, New Delhi.
150. Shri Amalendu Kishore Chakraborty, 2 Ramakanta Mistry Lane, Calcutta-12.
151. Shri Soncu Moharaj, 52A, Babubagan, Calcutta-31.
152. Shri Lallanji Gopal, Director, Centre of Advanced Study in Philosophy, Banaras Hindu University, Varanasi-5.
153. Tripura Library Association, Agartala, Tripura.
154. Prof. Rabindranath Bhattacharyya, Department of Mathematics, Jadavpur University, Matri Mandir, Baruipur, 24 Pgs., West Bengal.
155. Shri Samir Rakshit, Department of Architecture, Jadavpur University, 2, Central Park (East), Calcutta.
156. Shri Ashutosh Das, 23/4A, Creek Lane, P.O. Entally, Calcutta-14.
157. Supervisory Staff of Garden Reach Workshops Ltd., Calcutta-24.
158. Shri R. C. Gupta, Librarian, Structural Engineering Research Centre, Council of Scientific & Industrial Research, Roorkee.
159. Shri Saumyendranath Tagore, 4 Elgin Road, Calcutta-700020.
160. Shri Binoy Bhushan Bhattacharya, 42, Mission Para (East), P.O. Rahara, Dist. 24-Parganas, West Bengal.
161. Shri Bijayanath Mukherjee, Ex-Librarian, Calcutta University, 8, Ananta Ram Mukherji Lane, Howrah-1.
162. Dr. R. L. Mittal, Lecturer in Library Science, Department of Library Science, Gauhati University, Gauhati-14.
163. Shri Ratna Malik, Junior Research Fellow, C.S.I.R., Department of Anthropology, University of Calcutta, Calcutta.
164. Shri Sontosh Kumar Poddar, Lecturer in Engineering Economics, Faculty of Engg. & Technology, Jadavpur University, 20 Lake East Sixth Road, Sontoshpur, Calcutta.
165. Dr. Chirananjab Ghosal, Lecturer, Department of Chemistry, Faculty of Science, Jadavpur University, 13/1, Halder Bagan Lane, Calcutta.

166. Shri M. B. Buch, Head, Centre of Advanced Study in Education, Faculty of Education and Psychology, Lokmanya Tilak Road, Baroda-2.
167. Prof. E. S. Rajagopal, Librarian-in-charge, Indian Institute of Science, Bangalore-12.
168. Publishers' & Booksellers' Association of Bengal, 93, Mahatma Gandhi Road, Calcutta-7.
169. Shri Manmatha Ray, 229C, Vivekananda Road, Calcutta-6.
170. Shri S. M. Banerjee, I.A.A.S. (Retd.) 103 Southern Avenue, Calcutta-29.
171. Dr. Sitansu Maitra, Shakespeare Professor of English and Head of Department, Rabindra Bharati University.
172. Shri R. N. Sampath, Curator, Government Oriental Manuscripts Library, Triplicane, Madras.
173. Shri Ababuddha Roy, Assistant Librarian, State Central Library, Calcutta-50, Missionpara, P.O. Rahara Dt. 24, Parganas.
174. Prof. A. C. Banerjee, Head of the Department of History, Jadavpur University, Calcutta.
175. Dr. Buddhadeb Bhattacharjee, Member, Senate C.U. Academic Council, C.U., Calcutta.
176. Shrimati Ashapura Devi, 17, Kanungo Park, Garia P.O. 24, Parganas.
177. Shri Bisu Mukhopadhyay, Author & Journalist, 12 D, Raja Kali Kissen Lane, Calcutta-5.
178. G.R.W. Staff Recreation Club, 43/46, Garden Reach Road, Calcutta-24.
179. Shri Pritimoy Ghosh Dastider, 52A, Babubagan, Calcutta-31.
180. Shri Abani Bhusan Biswas, 24, Mahajati Nagar, Birati, 24-Parganas.
181. Director Khadi & Village Industries Commission, 33, Chitta Ranjan Avenue (6th Floor), Calcutta-12.
182. Shri Basudev Burman, Member, Academic Council, C.U. and Member, Senate, C.U., Calcutta.
183. Shri Probod Kumar Sanyal, 6-Ballygunge Terrace, Calcutta-19.
184. Dr. Subhendu Chatterjee, Calcutta.
185. Shri Gurupada Sen Gupta, 7|L, Cornfield Road, Calcutta-19.
186. Shri Dasarathi Sarkar, C|o. Himalayan Federation, 63E, Mahanirban Road, Calcutta-29.
187. Shri Sumatha Nath Ghosh, Editor, Writer & Publisher, 84A, Mahatma Gandhi Road, Calcutta-9.
188. Shri Nishithe Ranjan Sarkar, 102|1, South Sinthe Road, Dum Dum, 24, Parganas.
189. Shri S. K. Gupta, ICS(Retd.), P404|5, Gariahat Road, Calcutta-29.
190. Shri K. Raghava Reddy, Development Officer, Sri Venkateswara University, Tirupati, Andhra Pradesh.
191. Shri Sukumar Sen, 10 Raja Rajkissen Street, Block No. 2|Suite No. 32, Calcutta-6.

192. Shri B. K. Daw, Advocate, 30/1, Beniatala Lane, Calcutta-9.
193. Prof. Nirmal Chandra Bhattacharya, 18, Aswini Dutta Road, Calcutta-29.
194. Shri Shambu Mitra & Tripti Mitra, Bohurupee, 11-A, Nasiruddin Road, Calcutta-17.
195. Mrs. Roma Ghosh Dastider, 21, Babubagan, Calcutta-31.
196. Shri Ujjal Kumar Majumdar, Lecturer, Department of Bengali, University College of Arts, Calcutta University, 63F. Mahanirvan Road, Calcutta-29.
197. Shri Ajit Kumar Ghosh, Dean, Faculty of Arts, Rabindra Bharati.
198. Shri Ajit Kumar Majumdar, Bosepara, P.O. Gondalpara, Chandernagore, Dist. Hooghly.
199. Prof. B. C. Das, Ex-Vice-Chancellor, Sambalpur University, Chandi Road, Cuttack-8.
200. Prof. (Mrs.) A. Chatterjee, President, Calcutta University Teachers' Association, 92, Acharyya Prafulla Chandra Road, Calcutta-9.
201. Shri B. P. Bhattacharya Principal, Sanskrit College, Government Sanskrit College, 1 Bankim Chatterjee Street, Calcutta.
202. Shri K. Roy Chaudhuri, Headmaster, Kalighat High School (Diversified) 50 Mahim Halder St., Calcutta-26.
203. Shri Lalit Kumar, Ratnakar Bhawan, Shivala, Varanasi.
204. Shri Asim Kumar Datta, 32|1A, Nandan Road, Calcutta-25.
205. Gauhati University, Gauhati.
206. Shri K. M. Govi, Assistant Editor, Central Reference Library, Calcutta-27.
207. Shri Indrajit Moitra, Lecturer, Basirhat College, Calcutta-28.
208. Shri Pranjal Kumar Bhattacharyya, Lecturer in History, Jadavpur University, Calcutta-32.
209. Shri Manoj Basu, Writer, P 560, Lake Road Extn. Scheme 47 CIT, Calcutta-29.
210. Shri M. P. Sinha, Lecturer, Department of Library Science, Jadavpur University, Calcutta-32.
211. Shri P. Roy Chaudhury, Reader, Department of Library Science, Jadavpur University, Calcutta-32.
212. Shri A. P. Singh, University Rewa, Rewa.
213. Andhra Pradesh Library Association, Vijayawada.
214. Shri Damodar De, Lecturer, Department of English, Acharya Prafullachandra College, Calcutta.
215. Shri Narayan Ranjan De, Advocate, 47, Mahim Halder Street, Calcutta-26.
216. Kumari Rita Rudra, 20, Sardar Patel Marg, Allahbad.
217. Prof. Dr. M. S. Khan, Member, Public Service Commission, West Bengal, Top Floor, 13 Wellesly Mansion, Calcutta-13.
218. Tata Institute of Fundamental Research, Homi Bhabha Road, Bombay-5.
219. Shri Biman Basu, P-21-B, Old Ballygunj Road, Calcutta-19.

220. Shri Bimal Kanti Sinha, 12|A-J.M.M. Raw, Calcutta-9.
221. Prof. K. Siva Reddy, Department of Library Science, Colleges of Arts, Commerce & Law, Andhra University, Waltair.
222. Dr. Udai Narain Rai, Teacher, Hindi Teaching Scheme, Quarter No. S|III|4-1, New Development, South-Eastern Railway, Kharagpur.
223. Himalayan Federation, 24, Harish Mukherjee Road, Calcutta-25.
224. Shri P. N. Shastri, 12B, Deshpran Sasmal Road, Calcutta.
225. Shri M. K. Sen, Lecturer in Pure Mathematics, University of Calcutta, Calcutta.
226. Shri S. K. Chatterjee, Lecturer in Pure Mathematics, University of Calcutta, Calcutta.
227. Shri Sabha-Kar Ganguly, Lecturer in Pure Mathematics, University of Calcutta, Calcutta.
228. Shri C. Datta, Lecturer in Pure Mathematics, University of Calcutta, Calcutta.
229. Shri Amiya Mukherjee, Lecturer in Pure Mathematics, University of Calcutta, Calcutta.
230. Prof. A. C. Choudhury, U.G.C. Professor & Head of the Department of Pure Mathematics, Calcutta University, Calcutta, 35, Ballygunge Circular Road, Calcutta-19.
231. Shri A. R. Banerjee, Lecturer, Department of Anthropology, University of Calcutta, Calcutta.
232. Shri Prithvinath Shastri, 12B, D. S. Road, Calcutta-33.
233. Dr. Bechan, Secretary, Bhagwan Pustakalaya, Bhagalpur-2.
234. Air Vice-Marshal M. B. Naik, National Defence Academy, P.O. Kharakvasla, Poona-23.
235. Shri Sunil Kumār Ray, Librarian, State Central Library, 3, Kali Banerjee Lane, Calcutta-6.
236. Shri Ashutosh De, Advocate, 47, Mahim Haldar St. Calcutta-26.
237. Prof. Nimai Sadhan Bose, Department of History, Jadavpur University, Calcutta.
238. Prof. Amitabh Mukherjee, Department of History, Jadavpur University, Calcutta.
239. Shri Manoranjan Basu, 50B, Haldar Para Road, Calcutta-26.
240. Prof. P. N. Mathur, Vice-President (Education) Banasthali Vidyapith, Rajasthan.
241. Prof. Dr. Ramesh Chandra Ghosh, 6|1, Sarat Chatterjee Avenue, Calcutta-29.
242. Shri Subhash Mukhopadhyay, Writer, 5B, Dr. Sarat Banerji Road, Calcutta-29.
243. Rajasthan Library Association, Library Law Department, Secretariat, Jaipur.
244. Shri Narayan Sanyal, Author, 13|1, Chakraberia Road (North), Calcutta.
245. Dr. B. M. Bhatia, Principal, Hindu College, Delhi.

246. Shri Satyapriya Roy, Ex-Education Minister of West Bengal, President, All Bengal Teachers' Association, Calcutta-12.
  247. Prof. Sargmohan Mitra, 238, Manicktola Main Road, Calcutta-54.
  248. Shri Dilip Majumdar, 118A, M.M.B. Street, Calcutta-12.
  249. Shri S. R. Prasad, Registrar, Patna University, Patna-5.
  250. Abdul Kalam Azad Oriental Research Institute, Public Gardens, Hyderabad-4. A.P.
  251. Shri Kalyan K. Ganguli, Head of the Department, Ancient Indian History & Culture, University of Calcutta, 51|2, Hazra Road, Calcutta-19.
  252. Smt. Dipali Nandi, C/o, Sri D. P. Nandi, Block 1, Flat 3, 130, Netaji Subhash Ch. Basu Road, Calcutta-40.
  253. Registrar, Shivaji University Library, Vidyanagar, Kolhapur.
  254. Secretary, Education (K1) Department, Fort St. George, Madras-9.
  255. Punjabi University, Patiala.
  256. Education Department, Government of Maharashtra, Bombay.
  257. Chief Executive Councillor, Delhi.
  258. Shri T. N. Banerjee, Patna.
  259. Sarveyor General of India, Dehradun.
  260. Bengal National Chamber of Commerce and Industry, Calcutta.
  261. Bihar Citizen's Council on Education, Patna.
  262. Km. Vidyut K. Khandwala, University Librarian, S.N.O.T. Women's University, Bombay.
  263. Shri V. B. Belsara, Librarian, Deccan College, Postgraduate & Research Institute, Poona.
  264. Shri K. S. Hingwe, Librarian, University of Poona, Poona.
  265. Shri S. G. Mahajan, Assistant Librarian, University of Poona, Poona.
  266. Dr. Rajat Kumar Chakrabarti, M.P.
  267. Shri P. N. Bisi, M.P.
  268. Shri Shakti Kumar Sarkar, M.P.
  269. Shri Sanat Kumar Raha, M.P.
  270. Shri Saroj Mukherjee, M.P.
-



## APPENDIX IV

(vide para 9 of the Report)

*List of Associations, organisations, etc. who gave evidence before the Joint Committee*

S. No.	Name of Association/Individual	Date on which evidence was taken
1.	National Library Employees' Association, Calcutta.	6-6-1973
	<i>Spokesmen:</i>	
	1. Shri Anil Chatterjee	
	2. Shri Asis Niyogi	
	3. Shri Ajit Ghosh	
	4. Shri Byomkesh Maiti	
2.	Shri Durlabh Chandra Bhattacharyya, Research student, Department of Comparative Philology, Calcutta University, Calcutta.	6-6-1973
3.	Central Reference Library Gazetted Officers' Association, Calcutta.	6-6-1973
	<i>Spokesmen:</i>	
	1. Shri S. B. Ghosh, President	
	2. Shri P. N. Venkatachari, Secretary	
	3. Shri K. M. Govi, Member	
	4. Shri N. B. Marathe, Member	
4.	Shri Mahadeva Saha and Shri Syed Shahedullah, Calcutta.	6-6-1973
5.	Shri H. K. De Chaudhuri, Calcutta	6-6-1973
6.	Departmental Council (Staff side) of the Ministry of Education, Government of India	6-6-1973
	<i>Spokesmen:</i>	
	1. Shri Anil Chatterjee, Member	
	2. Shri Sital Adhikari, Member	
	3. Shri B. C. Dey, Member	
7.	Shri Sisir Kumar Das, Lecturer in English, Calcutta University, Calcutta.	6-6-1973

S. No.	Name of Association/Individual	Date on which evidence was taken
8.	Shri C. R. Banerjee, C/o Central Reference Library, Calcutta.	6-6-1973
9.	Shri Gopal Halder, Calcutta.	6-6-1973
10.	Shri Rathindra Nath Ganguly, Research scholar, Hooghly.	6-6-1973
11.	Shri Ashoke Kumar Ghosh, Reader, Metallurgical Engineering Department, Jadavpur University, Calcutta.	6-6-1973
12.	Shri Ramaprasad Mookerjee, Calcutta.	7-6-1973
13.	National Library Gazetted Officers' Association, Calcutta.	7-6-1973
<i>Spokesmen:</i>		
	1. Shri M. N. Nagaraj	
	2. Shrimati Mira Pakrasi	
	3. Shri G. L. Ray	
	4. Shri S. Balasubramanyan	
14.	Bengal Library Association, Calcutta.	7-6-1973 & 8-6-1973
<i>Spokesmen:</i>		
	1. Shri B. P. Mookerjee	
	2. Shri P. Roychaudhury	
	3. Shri S. Banerjee	
	4. Shri B. Banerjee	
15.	Shri Niharranjan Ray, Calcutta.	7-6-1973
16.	Shri Karun Krishna Brahmachari, Calcutta.	7-6-1973
17.	Shri Gajendrakumar Mitra, Editor, Katha Sahitya, Calcutta.	7-6-1973
18.	Shri Amalendu Kishore Chakraborty, Calcutta.	7-6-1973
19.	Shri Soncu Moharaj, Calcutta.	7-6-1973
20.	Shri Gurapada Sen Gupta, Calcutta.	7-6-1973
21.	Indian Association of Special Libraries and Information Centre, Calcutta.	8-6-1973

*Spokesmen:*

1. Dr. B. Mukerji
2. Shri P. B. Roy
3. Shri C. V. Subba Rao
4. Shri Souren Ganguli

S. No.	Name of Association/Individual	Date on which evidence was taken
22.	Shri B. K. Daw, Advocate, Calcutta	8-6-1973
23.	Shri Biman Basu, Students' Federation of India, Calcutta.	8-6-1973
24.	Shri N. K. Sinha, Professor of History (Retd.), Calcutta.	8-6-1973
25.	Shri S. K. Gupta, I.C.S. (Retd.), Calcutta.	8-6-1973.
26.	Shri Chinmohan Sehanavis, Calcutta.	8-6-1973
27.	Shri Narahari Kaviraj, Calcutta.	8-6-1973
28.	Shri Nirmalaya Bagchi, Calcutta.	8-6-1973
29.	Shri Satyapriya Roy, President, All Bengal Teachers' Association, Calcutta.	8-6-1973
30.	Prof. Jyoti Bhattacharji, Calcutta.	8-6-1973
31.	Dr. S. N. Prasad, Director of Archives, Government of India, Janpath, New Delhi.	16-7-1973
32.	Indian Library Association, Delhi.	16-7-1973
<i>Spokesmen:</i>		
	1. Shri B. L. Bharadwaj	
	2. Shri Gurnam Singh	
	3. Shri O. P. Trikha	
33.	Shri Hakam Singh, Librarian, Punjabi University, Patiala.	16-7-1973
34.	Shri Sadhan Mukherji, C/o New Age Printing Press, New Delhi.	17-7-1973
35.	Shri S. R. Bharatya, Organising Secretary and Director, Chintamani Memorial Library, Allahabad-3.	17-7-1973
36.	Shri J. C. Mehta, Director, Delhi Public Library, Delhi.	18-7-1973
37.	Shri Asoke Chatterjee, Member, Delhi Metropolitan Council, Delhi.	18-7-1973
38.	Dr. A. U. Sheikh, Secretary, Education Department, Government of Maharashtra, Bombay.	26-9-1973
39.	Asiatic Society of Bombay, Town Hall, Bombay.	26-9-1973
<i>Spokesmen:</i>		
	1. Shri Ajit Kumar Banerjee	
	2. Shri S. M. Joshi	

---

S. No.	Name of Association/Individual	Date on which evidence was taken
40.	Shri S. K. Havanur, Librarian, Tata Institute of Fundamental Research, Bombay.	26-9-1973
41.	Dr. M. B. Buch, Head, Centre of Advanced Study in Education, Baroda.	26-9-1973
42.	Shri T. D. Waknis, Ex-Curator, Librarian, Maharashtra, Bombay.	26-9-1973
43.	Shrimati Hansaben Mehta, Advocate, Bombay.	26-9-1973
44.	Dr. P. K. Kelkar, Director, I.I.T., Bombay.	27-9-1973
45.	Air Vice-Marshal M. B. Naik, Commandant, National Defence Academy, Poona.	27-9-1973
46.	Shri K. D. Puranik, Director of Libraries, Government of Maharashtra, Bombay.	27-9-1973
47.	Shi V. V. Bhat, Maharashtra State Library Association, Bombay.	27-9-1973
48.	Prof. (Miss) A. Dastur, Department of Civics and Politics, University of Bombay, Bombay.	27-9-1973

---

## APPENDIX V

### MINUTES OF THE SITTINGS OF THE JOINT COMMITTEE ON THE NATIONAL LIBRARY BILL, 1972

#### I

#### First Sitting

The Committee sat on Thursday, the 18th January, 1973 from 11.00 to 11.50 hours.

#### PRESENT

Shri Amarnath Vidyalankar—*Chairman*

#### MEMBERS

#### LOK SABHA

2. Shri Achal Singh
3. Shri Dharmarao Sharanappa Afzalpurkar
4. Shri Virendra Agarwala
5. Shri K. Gopal
6. Shri Samar Guha
7. Shri B. R. Kavade
8. Shri Saroj Mukherjee
9. Shri Tuna Oraon
10. Shri Narain Chand Parashar
11. Shri Natwarlal Patel
12. Shri S. A. Shamim
13. Shri Somchand Solanki
14. Shri D. P. Yadav

#### Rajya Sabha

15. Shrimati Maragatham Chandrasekhar
16. Shri Mahabir Dass
17. Shri Niren Ghosh
18. Prof. S. Nurul Hasan
19. Shri Rattan Lal Jain
20. Prof. Rasheeduddin Khan
21. Shri Patil Puttappa
22. Dr. V. B. Singh

#### LEGISLATIVE COUNCIL

1. Shri S. Harihara Iyer—*Joint Secretary and Legislative Counsel.*
2. Shri R. N Shinghal—*Assistant Legislative Counsel.*

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri A. B. Chandiramani—*Joint Educational Adviser.*
2. Shri P. Somasekharan—*Deputy Secretary.*
3. Shri A. S Talwar—*Under Secretary.*

SECRETARIAT

Shri H. G Paranjpe—*Deputy Secretary.*

2. At the outset, the Chairman welcomed the Members of the Committee and referred to the proposals contained in the Bill.

3. The Committee, after some discussion, decided that—

- (i) Written memoranda on the provisions of the Bill might be invited from various Associations, Organisations connected with the National Library, Calcutta and other Libraries of importance, Universities, learned bodies, eminent educationists, research scholars, etc. so as to reach the Lok Sabha Secretariat by Saturday, the 17th February, 1973. The Lok Sabha Secretariat might issue a circular letter in this behalf.
- (ii) A Press Communique to this effect might also be issued.
- (iii) On-the-spot study visit of the Committee to National Library, Calcutta might be undertaken in order to acquaint the members with the problems of the National Library.
- (iv) Oral evidence of the representatives of some of the organisations/individuals might be taken.

4. The Committee desired that the Ministry of Education and Social Welfare (Department of Culture) might tabulate the various memoranda/suggestions that might be received by the Committee and offer their comments on the points raised therein for the consideration of the Committee.

5. The Committee also desired that the Ministry of Education and Social Welfare (Department of Culture) might furnish to them material about the history and functions of the National Library, Calcutta.

6. The Committee then decided to meet on Tuesday, the 6th March, 1973 at 18.00 hours.

7. The Committee then adjourned.

II

Second sitting

The Committee sat on Tuesday, the 6th March, 1973 from 18.00 to 19.00 hours.

PRESENT

Shri Amarnath Vadyalankar—*Chairman*

MEMBERS

Lok Sabha

2. Shri Achal Singh
3. Shri Biren Engti

4. Shri K. Gopal
5. Shri E. R. Krishnan
6. Shri Y. S. Mahajan
7. Shri Saroj Mukherjee
8. Shri Tuna Oraon
9. Shri P. Ganga Reddy
10. Shri Sakti Kumar Sarkar
11. Shri Rajaram Shastri
12. Shri Somchand Solanki
13. Shri K. P. Unnikrishnan
14. Shri D. P. Yadav

*Rajya Sabha*

15. Shri Pramatha Nath Bisi
16. Dr. Rajat Kumar Chakrabarti
17. Shrimati Maragatham Chandrasekhar
18. Shri Mahabir Dass
19. Shri Niren Ghosh
20. Prof. S. Nurul Hasan
21. Shri Rattan Lal Jain
22. Prof. Rasheeduddin Khan
23. Shri Shyam Dhar Misra
24. Shri A. K. Refaye
25. Shri Sanat Kumar Raha

LEGISLATIVE COUNSEL

Shri R. N. Shinghal—*Assistant Legislative Counsel.*

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri A. B. Chandiramani—*Joint Educational Adviser.*
2. Shri P. Somasekharan—*Deputy Secretary.*
3. Shri A. S. Talwar—*Under Secretary.*

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee took note of the fact that the following category of parties had been addressed to furnish their memoranda on the provisions of the Bill:

- (i) Registrars of all Universities, etc.
- (ii) Research Scholars who used Rare Book Section of the National Library.
- (iii) Associations of National Library Employees, etc.
- (iv) Learned Institutions, Societies, Library and Centre of advance studies.

3. The Committee decided that the following associations, organisations, etc., might also be addressed to furnish their comments/suggestions on the provisions of the Bill:—

- (i) Members of Central Advisory Board of Education.
- (ii) Members of University Grants Commission.
- (iii) Vice-Chancellors of Indian Universities.
- (iv) Educationists and National Professors.
- (v) University Professors and Readers.
- (vi) Scholars who visited National Library, and Reading Room, Calcutta.

4. The Committee accordingly decided to extend the date for receipt of memoranda containing comments/suggestions from the various associations, organisations, individuals, etc., by the 30th April, 1973.

5. The Committee also decided that the Lok Sabha Secretariat might issue a Press Communique to this effect. In case, the Press Communique did not find adequate publicity in the newspapers, it might be given to the Press in the form of an advertisement.

6. The Committee further decided that the Ministry of Education and Social Welfare (Department of Culture) might be asked to furnish comments in a tabulated form on the various Memoranda received by the 31st May, 1973.

7. The Committee then considered their future programme of work and decided that in order to acquaint themselves with the working of the National Library, Calcutta, they should make an on-the-spot study visit for two days i.e. on the 4th and 5th June, 1973 to the National Library and then hear oral evidence of the interested parties of eastern region on the 6th and 7th June, 1973, and also on the 8th June, 1973, if necessary, at Calcutta.

8. The Committee felt that since they had still to undertake on-the-spot study visit and hear oral evidence on the Bill, it would not be possible for them to present their Report on the stipulated date i.e. 15th March, 1973. The Committee, therefore, decided to seek an extension of time for presentation of their Report upto the last day of the first week of the Winter (Ninth) Session of 1973.

The Committee authorised the Chairman and, in his absence, Shri Y. S. Mahajan, to move necessary motion to that effect in the House.

9. The Committee then adjourned.

### III

#### Third sitting

The Committee sat on Wednesday, the 6th June, 1973 from 10.00 to 13.00 and again from 15.00 to 17.00 hours in Council Chamber, Legislative Assembly Building, Calcutta.

#### PRESENT

Shri H. N. Mukerjee—(in the Chair)

#### MEMBERS

#### Lok Sabha

2. Shri Achal Singh
3. Shri Dharmarao Sharanappa Afzalpurkar
4. Shri Virendra Agarwala



5. Shri S. C. Beera
6. Shri Biren Engti
7. Shri E. R. Krishnan
8. Shri Kumar Majhi
9. Shri Saroj Mukherjee
10. Shri Tuna Oraon
11. Shri Narain Chand Parashar
12. Shri Natwarlal Patel
13. Shri P. Antony Reddi
14. Shri D. P. Yadav.

*Rajya Sabha*

15. Shrimati Sushila Shankar Adivarekar
16. Shri Pramatha Nath Bisi
17. Dr. Rajat Kumar Chakrabarti
18. Shri Mahabir Dass
19. Shri Niren Ghosh
20. Shri N. G. Goray
21. Prof. S. Nurul Hasan
22. Shri Rattan Lal Jain
23. Prof. Rasheeduddin Khan
24. Shri Shyam Dhar Misra
25. Shri Patil Puttappa
26. Shri Sanat Kumar Raha

LEGISLATIVE COUNSEL

Shri S. Harihara Iyer—*Joint Secretary and Legislative Counsel.*

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri Mohan Mukerji—*Additional Secretary*
2. Shri P. Somasekharan—*Deputy Secretary*
3. Shri A. S. Talwar—*Under Secretary.*
4. Shri A. B. Sen Gupta—*Acting Librarian, National Library, Calcutta.*

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. In the absence of the Chairman, Shri H. N. Mukerjee was elected as the Chairman for the sitting under Rule 258(3) of the Rules of Procedure and Conduct of Business in Lok Sabha.

3. The Committee heard the evidence of the associations, organisations, etc. mentioned below:

[In the beginning, the Chairman drew the attention of the representatives to the provisions of Direction 56 of the Directions by the Speaker].

I. *National Library Employees' Association, Calcutta.*

*Spokesmen:*

1. Shri Anil Chatterjee

2. Shri Asis Niyogi
3. Shri Ajit Ghosh
4. Shri Byomkesh Maiti

[10.00 to 10.55 hours]

II. Shri Durlabh Chandra Bhattacharyya, *Research Student*, Department of Comparative Philology, Calcutta University, Calcutta.

[10.55 to 11.15 hours]

III. *Central Reference Library Gazetted Officers' Association*, Calcutta

- 1 Shri S. B. Ghosh—*President*.
2. Shri P. N Venkatachari—*Secretary*.
3. Shri K. M. Govi—*Member*.
4. Shri N. B. Marathe—*Member*.

[11.15 to 11.45 hours]

IV. Shri Mahadeva Saha and Shri Syed Shahedullah, Calcutta.

[11.45 to 12.45 hours]

V. Shri H. K. De Chaudhuri, Calcutta.

[12.45 to 13.00 hours]

[The Committee adjourned for lunch at 13.00 hours and re-assembled at 15.00 hours].

VI *Departmental Council (Staff Side) of the Ministry of Education, Government of India.*

*Spokesmen:*

1. Shri Anil Chatterjee—*Member*
2. Shri Sital Adhikari—*Member*
3. Shri B. C. Dey—*Member*.

[15.00 to 15.40 hours]

VII. Shri Sisir Kumar Das, Lecturer in English, Calcutta University

[15.40 to 15.55 hours]

VIII. Shri C. R. Banerjee, C/o Central Reference Library, Calcutta.

[15.55 to 16.15 hours]

IX. Shri Gopal Halder, Calcutta.

[16.15 to 16.35 hours]

X Shri Rathindra Nath Ganguly, *Research Scholar*, Hooghly

[16.35 to 16.45 hours]

XI. Shri Ashoke Kumar Ghosh, *Reader*, Metallurgical Engineering Department, Jadavpur University, Calcutta.

[16.45 to 17.00 hours]

3. A verbatim record of evidence was kept.

4. The Committee then adjourned to meet again on Thursday at 09.00 hours on the 7th June, 1973 in Council Chambers, Assembly House, Calcutta.

## IV

**Fourth sitting**

The Committee sat on Thursday, the 7th June, 1973 from 09.00 to 13.00 hours and again from 15.00 to 17.00 hours in Council Chamber, Legislative Assembly Building, Calcutta.

**PRESENT**

Shri H. N. Mukerjee—(*In the Chair*)

**MEMBERS***Lok Sabha*

2. Shri Achal Singh
3. Shri Dharmarao Sharanappa Afzalpurkar
4. Shri Virendra Agarwala
5. Shri S. C. Besra
6. Shri Biren Engti
7. Shri Samar Guha
8. Shri E. R. Krishnan
9. Shri Kumar Majhi
10. Shri Saroj Mukherjee
11. Shri Tuna Oraon
12. Shri Narain Chand Parashar
13. Shri P. Antony Reddi
14. Shri S. A. Shamim
15. Shri D. P. Yadav

*Rajya Sabha*

16. Shrimati Sushila Shankar Adivarekar
17. Shri Pramatha Nath Bisi
18. Dr. Rajat Kumar Chakrabarti
19. Shri Mahabir Dass
20. Shri Niren Ghosh
21. Prof. S. Nurul Hasan
22. Shri Rattan Lal Jain
23. Shri Patil Puttappa
24. Shri Sanat Kumar Raha

**LEGISLATIVE COUNSEL**

Shri S. Harihara Iyer—*Joint Secretary and Legislative Counsel*

**REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)**

1. Shri Mohan Mukerji—*Additional Secretary.*
2. Shri P. Somasekharan—*Deputy Secretary.*
3. Shri A. S. Talwar—*Under Secretary.*
4. Shri A. B. Sen Gupta—*Acting Librarian, National Library, Calcutta.*

## SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. In the absence of the Chairman, Shri H. N. Mukherjee was elected as the Chairman for the sitting under Rule 258(3) of the Rules of Procedure and Conduct of Business in Lok Sabha.

3. The Committee heard evidence of the Associations, Organisations, etc. mentioned below:

[In the beginning, the Chairman drew the attention of the representatives to the provisions of Direction 58 of the Directions by the Speaker]

I. Shri Ramaprasad Mookerjee, Calcutta.  
[09.00 to 10.20 hours]

II. *National Library Gazetted Officers' Association, Calcutta.*

*Spokesmen:*

1. Shri M. N. Nagaraj
  2. Shrimati Mira Pakrasi
  3. Shri G. L. Ray
  4. Shri S. Balasubramanyan
- [10.20 to 11.15 hours]

III. *Bengal Library Association, Calcutta.*

1. Shri B. P. Mookerjee
2. Shri P. Roychaudhury
3. Shri S. Banerjee
4. Shri B. Banerjee

[11.15 to 11.55 hours]

IV. Shri Niharranjan Ray, Calcutta.  
[11.55 to 12.50 hours]

V. Shri Karun Krishna Brahmachari, Calcutta.  
[12.50 to 13.00 hours]

[The Committee adjourned for lunch at 13.00 hours and reassembled at 15.00 hours]

VI. Shri Gajendrakumar Mitra, Editor, *Katha Sahitya*, Calcutta.  
[15.00 to 15.35 hours]

VII. Shri Amalendu Kishore Chakraborty, Calcutta.  
[15.35 to 16.00 hours]

VIII. Shri Sonku Moharaj, Calcutta.  
[16.00 to 16.15 hours]

IX. Shri Gurapada Sen Gupta, Calcutta.  
[16.15 to 16.30 hours]

4. A verbatim record of evidence was kept.

5. The Committee then considered their future programme of work and decided to hold sittings at Delhi in the second week of July, 1973 to

hear further oral evidence of the representatives of various distinguished individuals, associations, organisations, etc. The members, who desire to suggest the names of any party, etc. for oral evidence, might send their names to the Lok Sabha Secretariat by the 15th June, 1973 so that the parties could be addressed in time.

The Committee authorised the Chairman to fix the dates of sittings of the Committee and also to select parties to be called for oral evidence at Delhi.

6. The Committee then adjourned to meet again on Friday at 09.00 hours on the 8th June, 1973 in Council Chamber, Assembly House, Calcutta.

---

V

**Fifth sitting**

The Committee sat on Friday, the 8th June, 1973 from 09.00 to 13.00 hours and again from 15.00 to 17.45 hours in Council Chamber, Legislative Assembly Building, Calcutta.

**PRESENT**

Shri H. N. Mukerjee—(*in the Chair*)

**MEMBERS**

*Lok Sabha*

2. Shri Achal Singh
3. Shri Dharmarao Sharanappa Afzalpurkar
4. Shri Virendra Agarwala
5. Shri S. C. Besra
6. Shri Samar Guha
7. Shri B. R. Kavade
8. Shri E. R. Krishnan
9. Shri Kumar Majhi
10. Shri Saroj Mukherjee
11. Shri Narain Chand Parashar
12. Shri Natwarlal Patel
13. Shri P. Antony Reddi
14. Shri S. A. Shamim

*Rajya Sabha*

15. Shri Pramatha Nath Bisi
16. Dr. Rajat Kumar Chakrabarti
17. Shri Mahabir Dass
18. Shri Niren Ghosh
19. Shri Rattan Lal Jain
20. Shri Patil Puttappa
21. Shri Sanat Kumar Raha

## LEGISLATIVE COUNSEL

Shri S. Harihara Iyer—*Joint Secretary and Legislative Counsel.*

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri Mohan Mukerji—*Additional Secretary.*
2. Shri P. Somasekharan—*Deputy Secretary.*
3. Shri A. S. Talwar—*Under Secretary.*
4. Shri A. B. Sen Gupta—*Acting Librarian, National Library, Calcutta.*

## SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. In the absence of the Chairman, Shri H. N. Mukerjee was elected as the Chairman for the sitting under Rule 258(3) of the Rules of Procedure and Conduct of Business in Lok Sabha.

3. The Committee heard evidence of the Associations, Organisations, etc. mentioned below:

[In the beginning, the Chairman drew the attention of the representatives to the provisions of Direction 58 of the Directions by the Speaker]

I. *Indian Association of Special Libraries and Information Centres, Calcutta.*

*Spokesmen:*

1. Dr. B. Mukerji
2. Shri P. B. Roy
3. Shri C. V. Subba Rao
4. Shri Souren Ganguli  
[09.00 to 10.15 hours]

II. Shri B. K. Daw, Advocate, Calcutta.  
[10.15 to 10.40 hours]

III. Shri Biman Basu, Students' Federation of India, Calcutta.  
[10.40 to 11.10 hours]

IV. Shri N. K. Sinha, Retd. Professor of History, Calcutta.  
[11.10 to 11.50 hours]

V. Shri S. K. Gupta, I.C.S. (Retd.).  
[11.50 to 13.00 hours]

[The Committee adjourned for lunch at 13.00 hours and reassembled at 15.00 hours].

VI. Shri Chinmohan Sehanavis, Calcutta.  
[15.00 to 15.25 hours]

VII. Shri Narahari Kaviraj, Calcutta.  
[15.25 to 16.00 hours]

VIII. Shri Nirmalaya Bagchi, Calcutta.  
[16.00 to 16.30 hours]

IX. *Shri Satyapriya Roy, President, All Bengal Teachers' Association, Calcutta.*

[16.30 to 16.50 hours]

X. *Prof. Jyoti Bhattacharji, Calcutta.*

[16.50 to 17.20 hours]

XI. *Bengal Library Association, Calcutta (Further evidence)*

*Spokesmen:*

1. *Shri B. P. Mookerjee*
2. *Shri P. Roychaudhury*
3. *Shri S. Banerjee*
4. *Shri B. Banerjee*

[17.20 to 17.40 hours]

4. A verbatim record of evidence was kept.

5. The Committee then placed on record their warm appreciation of the valuable assistance rendered to them by the Secretary, West Bengal Legislative Assembly, their Reporters and other members of the staff in holding of their sittings in the Council Chamber.

6. The Committee also placed on record their warm appreciation of the valuable assistance rendered to them by the State Government, officers of the Ministry of Education and Social Welfare (Department of Culture) and National Library, Calcutta in holding the sittings. They spared no pains in making the stay of the members of the Committee at Calcutta comfortable.

7. The Committee then adjourned.

---

## VI

### Sixth sitting

The Committee sat on Monday, the 16th July, 1973 from 15.00 to 17.45 hours.

#### PRESENT

*Shri Amarnath Vidyalankar—Chairman.*

#### MEMBERS

*Lok Sabha*

2. *Shri Achal Singh*
3. *Shri Virendra Agarwala*
4. *Shri Shrikrishna Agarwal*
5. *Shri S. C. Besra*
6. *Shri K. Gopal*
7. *Shri B. R. Kavade*
8. *Shri E. R. Krishnan*
9. *Shri Y. S. Mahajan*
10. *Shri Narain Chand Parashar*
11. *Shri Natwarlal Patel*

12. Shri P. Antony Reddi
13. Shri S. A. Shamim
14. Shri Rajaram Shastri

*Rajya Sabha*

15. Shri Pramatha Nath Bisi
16. Shri Mahabir Dass
17. Shri Niren Ghosh
18. Shri N. G. Goray
19. Prof. S. Nurul Hasan
20. Shri Sanat Kumar Raha

LEGISLATIVE COUNSEL

1. Shri S. Harihara Iyer—*Joint Secretary and Legislative Counsel*,
2. Shri R. N. Shinghal—*Assistant Legislative Counsel*.

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri Mohan Mukerji—*Additional Secretary*.
2. Shri P. Somasekharan—*Deputy Secretary*.
3. Shri A. S. Talwar—*Under Secretary*.

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary*.

2. The Committee heard evidence of the Association, individuals, etc., mentioned below:—

[In the beginning the Chairman drew the attention of the representatives to the provisions of Direction 58 of the Directions by the Speaker.]

I. Dr. S. N. Prasad, Director of Archives, Government of India, Janpath, New Delhi.

[15.00 to 16.00 hours]

II. INDIAN LIBRARY ASSOCIATION, DELHI.

*Spokesmen:*

1. Shri B. L. Bharadwaja
2. Shri Gurnam Singh
3. Shri O. P. Trikha.

[16.00 to 16.45 hours]

III. Shri Hakam Singh, Librarian, Punjab University, Patiala.

[16.45 to 17.45 hours]

3. A verbatim record of evidence was kept.

4. The Committee then adjourned to meet again on Tuesday, the 17th July, 1973 at 15.00 hours.



## VII

## Seventh sitting

The Committee sat on Tuesday, the 17th July, 1973 from 15.00 to 16.30 hours.

## PRESENT

Shri Amarnath Vidyalkar—*Chairman.*

## MEMBERS

*Lok Sabha*

2. Shri Achal Singh
3. Shri Virendra Agarwala
4. Shri Shrikrishna Agarwal
5. Shri S. C. Besra
6. Shri Biren Engti
7. Shri E. R. Krishnan
8. Shri Y. S. Mahajan
9. Shri Kumar Majhi
10. Shri H N. Mukerjee
11. Shri Narain Chand Parashar
12. Shri P. Antony Reddi
13. Shri Sakti Kumar Sarkar
14. Shri S. A. Shamim
15. Shri Rajaram Shastri

*Rajya Sabha*

16. Shri Pramatha Nath Bisi
17. Shri Mahabir Dass
18. Shri Niren Ghosh
19. Prof. S. Nurul Hasan
20. Shri Shyam Dhar Misra
21. Shri Sanat Kumar Raha
22. Dr. V. B. Singh

## LEGISLATIVE COUNSEL

1. Shri S. Harihara Iyer—*Joint Secretary and Legislative Counsel.*
2. Shri R. N. Shinghal—*Assistant Legislative Counsel.*

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri Mohan Mukerji—*Additional Secretary.*
2. Shri P. Somasekharan—*Deputy Secretary.*
3. Shri A. S. Talwar—*Under Secretary.*

## SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee heard evidence of the individuals mentioned below:—

[In the beginning the Chairman drew the attention of the witnesses to the provisions of Direction 58 of the Directions by the Speaker.]

I. Shri Sadhan Mukherji, C/o New Age Printing Press, New Delhi.  
[15.00 to 16.00 hours]

II. Shri S. R. Bharatya, Organising Secretary & Director, Chintamani Memorial Library, Allahabad-3.  
[16.00 to 16.30 hours]

3. A verbatim record of evidence was kept.

4. The Committee then adjourned to meet again on Wednesday, the 18th July, 1973 at 15.00 hours.

## VIII

### **Eighth sitting**

The Committee sat on Wednesday, the 18th July, 1973 from 15.00 to 17.40 hours.

#### **PRESENT**

Shri Amarnath Vidyalankar—*Chairman.*

#### **MEMBERS**

##### *Lok Sabha*

2. Shri Achal Singh
3. Shri Virendra Agarwala
4. Shri S. C. Besra
5. Shri Biren Engti
6. Shri B. R. Kavade
7. Shri E. R. Krishnan
8. Shri H. N. Mukerjee
9. Shri Tuna Oraon
10. Shri Narain Chand Parashar
11. Shri Sakti Kumar Sarkar
12. Shri Rajaram Shastri
13. Shri Somchand Solanki
14. Shri Shrikrishna Agarwal

##### *Rajya Sabha*

15. Shrimati Sushila Shankar Adivarekar
16. Shri Mahabir Dass
17. Shri Niren Ghosh
18. Shri Shyam Dhar Misra
19. Shri Patil Puttappa
20. Shri Sanat Kumar Raha
21. Dr. V. B. Singh.

#### **LEGISLATIVE COUNSEL**

Shri R. N. Shinghal—*Assistant Legislative Counsel.*

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri Mohan Mukerji—*Additional Secretary.*
2. Shri P. Somasekharan—*Deputy Secretary.*
3. Shri A. S. Talwar—*Under Secretary.*

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. Shri Arvind Netam, Deputy Minister of Education and Social Welfare and in the Department of Culture, who was not a member of the Committee, attended the sitting with the permission of the Chairman in terms of proviso to Rule 299 of the Rules of Procedure and Conduct of Business in Lok Sabha.

3. The Committee heard evidence of the two individuals mentioned below:—

[In the beginning, the Chairman drew their attention to the provisions of Direction 58 of the Directions by the Speaker.]

I. Shri J. C. Mehta, Director, Delhi Public Library, Delhi.  
[15.00 to 16.20 hours]

II. Shri Asoke Chatterjee, Member, Delhi Metropolitan Council, Delhi.  
[16.30 to 17.30 hours]

4. A verbatim record of evidence was kept.

5. The Committee then considered their future programme of work. The Committee decided that, in order to acquaint themselves with the working of some of the major libraries in the country, they might visit Madras, Hyderabad and Bombay|poona during the period from 24th to 29th September, 1973 subject to availability of accommodation. They also decided to visit the National Archives of India, New Delhi and Delhi Public Library, Delhi on Saturday, the 18th August, 1973.

6. The Committee then adjourned.

IX

Ninth sitting

The Committee sat on Wednesday, the 5th September, 1973 from 10.00 to 10.50 hours.

PRESENT

Shri Amarnath Vidyalkar—*Chairman.*

MEMBERS

Lok Sabha

2. Shri Achal Singh
3. Shri Virendra Agarwala
4. Shri Panna Lal Barupal
5. Shri S. C. Besra
6. Shri Biren Engti

7. Shri Samar Guha
8. Shri B. R. Kavade
9. Shri E. R. Krishnan •
10. Shri Kumar Majhi
11. Shri Saroj Mukherjee
12. Shri Narain Chand Parashar
13. Shri Natwarlal Patel
14. Shri P. Antony Reddi
15. Shri Sakti Kumar Sarkar
16. Shri S. A. Shamim
17. Shri Rajaram Shastri
18. Shri Somchand Solanki

*Rajya Sabha*

19. Shri Pramatha Nath Bisi
20. Shri Mahabir Dass
21. Shri Niren Ghosh
22. Shri Shyam Dhar Misra
23. Shri A. K. Refaye
24. Shri Sanat Kumar Raha.

LEGISLATIVE COUNSEL

1. Shri S. Harihara Iyer—*Joint Secretary and Legislative Counsel.*
2. Shri R. N. Shinghal—*Assistant Legislative Counsel.*

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri Mohan Mukerji—*Additional Secretary.*
2. Shri K. K. Baksi—*Deputy Secretary.*
3. Shri A. S. Talwar—*Under Secretary.*

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. Shri Arvind Netam, Deputy Minister in the Ministry of Education and Social Welfare and in the Department of Culture, who is not a member of the Joint Committee, attended the sitting with the permission of Chairman under Rule 299 of the Rules of Procedure and Conduct of Business in Lok Sabha.

3. The Committee took up reconsideration of their earlier decision to hold sittings at Bombay, Poona, Madras and Hyderabad to hear oral evidence on the provisions of the Bill and also to visit certain libraries. The Chairman apprised the Committee that, in view of the austerity measures and in deference to the advice of the Hon'ble Speaker, he had curtailed the programme to a visit to Bombay and Poona only. The Chairman further suggested that in view of the recent appeal endorsed in the meeting of the Chairmen of various Committees, to avoid non-essential expenditure, the Committee might consider the advisability of further curtailing the visit to Bombay and Poona as well. The Committee members expressed their views, and Committee

was almost unanimous of the view that Bombay and Poona visits ought not to be curtailed. The Poona visit, they specially considered as most crucial in view of some of the views expressed before the Committee earlier. The Committee, accordingly, approved their programme of sittings, etc., at Bombay and Poona from 26th to 30th September, 1973.

4. The Committee then adjourned.

---

**X**

**Tenth sitting**

The Committee sat on Wednesday, the 26th September, 1973 from 15.00 hours to 18.10 hours in Committee Room, 6th Floor, Sachivalaya, Bombay.

**PRESENT**

Shri Amarnath Vidyalankar—*Chairman.*

**MEMBERS**

*Lok Sabha*

2. Shri Achal Singh
3. Shri Virendra Agarwala
4. Shri Shrikrishna Agarwal
5. Shri Pannalal Barupal
6. Shri S. C. Besra
7. Shri Samar Guha
8. Shri B. R. Kavade
9. Shri E. R. Krishnan
10. Shri Y. S. Mahajan
11. Shri Saroj Mukherjee
12. Shri Narain Chand Parashar
13. Shri Ramubhai Ravjibhai Patel
14. Shri S. A. Shamim
15. Shri K. P. Unnikrishnan
16. Shri D. P. Yadav

*Rajya Sabha*

17. Shrimati Sushila Shankar Adivarekar
18. Dr. Rajat Kumar Chakrabarti
19. Shrimati Maragatham Chandrasekhar
20. Shri Mahabir Dass
21. Shri N. G. Goray
22. Shri Sanat Kumar Raha.

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri K. K. Baksi—*Deputy Secretary.*
2. Shri A. S. Talwar—*Under Secretary.*

## SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee heard evidence of the Association, individuals, etc., mentioned below:—

[In the beginning, the Chairman drew the attention of the representatives to the provisions of Direction 58 of the Directions by the Speaker.]

I. Dr. A. U. Sheikh, Secretary, Education Department Government of Maharashtra, Bombay.

[15.00 to 16.15 hours]

II. Asiatic Society of Bombay, Town Hall, Bombay.

*Spokesmen:*

1. Shri Ajit Kumar Banerjee

2. Shri S. M. Joshi.

[16.15 to 16.40 hours]

III. Shri S. K. Havanur, Librarian, Tata Institute of Fundamental Research, Bombay.

[16.40 to 17.10 hours]

IV. Dr. M. B. Buch, Head, Centre of Advanced Study in Education, Baroda.

[17.10 to 17.25 hours]

V. Shri T. D. Waknis, ex-Curator, Librarian, Maharashtra, Bombay.

[17.25 to 17.50 hours]

VI. Shrimati Hansa Mehta, Advocate Bombay.

[17.50 to 18.10 hours]

3. A verbatim record of evidence was kept.

4. The Committee then adjourned to meet again on Thursday, the 27th September, 1973 at 15.00 hours.

---

XI

**Eleventh sitting**

The Committee sat on Thursday, the 27th September, 1973 from 14.30 to 17.15 hours in Committee Room, 6th Floor, Sachivalaya, Bombay.

PRESENT

Shri Amarnath Vidyalankar—*Chairman*

MEMBERS

*Lok Sabha*

2. Shri Achal Singh
3. Shri Dharmarao Sharanappa Afzalpurkar
4. Shri Virendra Agarwala
5. Shri Shrikishma Agarwal
6. Shri Pannalal Berupal
7. Shri S. C. Besra
8. Shri Samar Guha

9. Shri E. R. Krishnan
10. Shri Y. S. Mahajan
11. Shri Saroj Mukherjee
12. Shri Sakti Kumar Sarkar
13. Shri Narain Chand Parashar
14. Shri S. A. Shamim
15. Shri Rajaram Shastri
16. Shri K. P. Unnikrishnan
17. Shri D. P. Yadav

*Rajya Sabha*

18. Shrimati Sushila Shankar Adivarekar
19. Dr. Rajat Kumar Chakrabarti
20. Shrimati Maragatham Chandrasekhar
21. Shri Mahabir Dass
22. Shri Rattan Lal Jain
23. Prof. Rasheeduddin Khan
24. Shri Patil Puttappa
25. Shri Sanat Kumar Raha

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri K. K. Baksi—*Deputy Secretary.*
2. Shri A. S. Talwar—*Under Secretary.*

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee heard evidence of the individuals, etc. mentioned below:—

[In the beginning, the Chairman drew the attention of the individuals, etc. to the provisions of Direction 58 of the Directions by the Speaker.]

I. Dr. P. K. Kelkar, Director, I.I.T. Bombay.  
[14.40 to 15.20 hours]

II. Air Vice-Marshal M. B. Naik, Commandant, National Defence Academy, Poona.  
[15.25 to 15.40 hours]

III. Shri K. D. Puranik, Director of Libraries, Government of Maharashtra, Bombay.  
[15.40 to 16.20 hours]

IV. Shri V. V. Bhat, Maharashtra State Library Association, Bombay.  
[16.20 to 16.25 hours]

V. Prof. (Miss) A. Dastur, Department of Civics and Politics, University of Bombay, Bombay.  
[16.25 to 16.50 hours]

3. A verbatim record of evidence was kept.

4. The Committee then considered their future programme of work and decided to hold sittings at Delhi on the 6th and 7th November, 1973

from 10.30 to 13.00 hours daily to take up clause-by-clause consideration of the Bill.

5. The Committee also decided that the notices of Government amendments, if any, to the Bill might be sent to the Lok Sabha Secretariat by the 20th October, 1973 and the Members might send their notices of amendments, if any, by the 30th October, 1973.

6. The Committee further decided that:—

- (i) Evidence given before the Committee be laid on the Table of both Houses; and
- (ii) two copies of the memoranda received by the Committee from various Associations, Organisations, etc. be placed in the Parliament Library, after the Report had been presented for reference by Members of Parliament.

7. The Committee, thereafter, passed the following resolution:

“The Committee place on record their appreciation of valuable assistance rendered to them by the Secretary, Maharashtra Legislature in holding their sittings in the Committee Room, Sachivalaya, Bombay.

The Committee also place on record their appreciation of the valuable assistance rendered to them by the Chief Secretary, Maharashtra Government, Secretary, Building and Communication Department, Officers of the Ministry of Education and Social Welfare (Department of Culture) and other officers in holding their sittings. They spare no pains in making the stay of the members of the Committee at Bombay comfortable.”

8. The Committee then adjourned.

---

## XII

### Twelfth sitting

The Committee sat on Tuesday, the 6th November, 1973 from 10.30 to 10.45 hours.

#### PRESENT

Shri Amarnath Vidyalankar—*Chairman*

#### MEMBERS

*Lok Sabha*

2. Shri Achal Singh
3. Shri Virendra Agarwala
4. Shri S. C. Besra
5. Shri Samar Guha
6. Shri E. R. Krishnan
7. Shri H. N. Mukerjee
8. Shri Narain Chand Parashar
9. Shri Ramubhai Ravjibhai Patel
10. Shri P. Antony Reddi



11. Shri Sakti Kumar Sarkar
12. Shri S. A. Shamim
13. Shri Rajaram Shastri
14. Shri Somchand Solanki
15. Shri D. P. Yadav

*Rajya Sabha*

16. Shrimati Sushila Shankar Adivarekar
17. Shri Mahabir Dass
18. Shri N. G. Goray
19. Prof. S. Nurul Hasan
20. Shri Sanat Kumar Raha

LEGISLATIVE COUNSEL

1. Shri S. Harihara Iyer, *Joint Secretary and Legislative Counsel.*
2. Shri R. N. Shinghal, *Assistant Legislative Counsel.*

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri Mohan Mukerji, *Additional Secretary.*
2. Shri K. K. Baksi, *Deputy Secretary.*
3. Shri A. S. Talwar, *Under Secretary.*
4. Shri B. Banerji Chowdhury, *Librarian, National Library, Calcutta.*

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee mourned the death of Shri Dharamrao Sharanappa Afzalpurkar, M.P., a member of the Committee and passed the following condolence resolution:

“The Committee place on record their profound sense of sorrow over the sudden demise on the 10th October, 1973 of their most esteemed colleague, Shri Dharamrao Sharanappa Afzalpurkar, a member of the Committee and send their heartfelt condolences to members of the bereaved family.”

Thereafter, the Members stood in silence for a short while as a mark of respect to the deceased.

3. The Committee then adjourned to meet on Wednesday, the 7th November, 1973 at 11.00 hours.

**XIII**

**Thirteenth sitting**

The Committee sat on Wednesday, the 7th November, 1973 from 11.00 to 12.30 hours.

PRESENT

Shri Amarnath Vidyalankar—*Chairman*

MEMBERS

*Lok Sabha*

2. Shri Achal Singh

3. Shri Virendra Agarwala
4. Shri Shrikrishna Agarwal
5. Shri S. C. Besra
6. Shri Samar Guha
7. Shri E. R. Krishnan
8. Shri H. N. Mukerjee
9. Shri Narain Chand Parashar
10. Shri P. Antony Reddi
11. Shri Sakti Kumar Sarkar
12. Shri S. A. Shamim
13. Shri Rajaram Shastri
14. Shri Somchand Solanki
15. Shri K. P. Unnikrishnan
16. Shri D. P. Yadav

*Rajya Sabha*

17. Shrimati Sushila Shankar Adivarekar
18. Shri Mahabir Dass
19. Shri N. G. Goray
20. Prof. S. Nurul Hasan
21. Shri Rattan Lal Jain
22. Shri Sanat Kumar Raha

LEGISLATIVE COUNSEL

1. Shri S. Harihara Iyer, *Joint Secretary and Legislative Counsel.*
2. Shri R. N. Shinghal, *Assistant Legislative Counsel.*

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri Mohan Mukerji, *Additional Secretary.*
2. Shri K. K. Baksi, *Deputy Secretary.*
3. Shri A. S. Talwar, *Under Secretary.*
4. Shri B. Banerji Chowdhury, *Librarian, National Library, Calcutta.*

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. At the outset, the Chairman stated that some members of the Committee had requested for the postponement of the clause-by-clause consideration of the Bill as an opportunity had not been given to them to exchange their views on the provisions of the Bill. It was pointed out that the Joint Committee had elicited opinions on the provisions of Bill and also heard evidence of some of the associations, organisations, etc. at their sittings held at Calcutta, New Delhi and Bombay. About half of the associations and individuals, etc. who had submitted memorandum on the Bill, particularly who gave evidence at Calcutta, were generally opposed to the idea of autonomous status for the National Library, Calcutta, as envisaged in the Bill. The Chairman further stated, that some members had met him yesterday evening and emphatically desired that

with a view not to make the Bill too controversial, more time and opportunity should be granted for consideration. In view of the above, the Chairman suggested that the Hon. Minister might desire to express his views on the matter, as the Chairman felt inclined on his part to recommend that the views of the members who wanted extension of time deserved serious thought and consideration.

3. The Minister for Education, Social Welfare and Culture stated that, giving due regard to the opinion of the members, he was prepared to agree to the proposal for the postponement of clause-by-clause consideration of the Bill at this stage. He agreed it would facilitate examination in depth of the various suggestions and proposals concerning the Bill placed before the Committee. He informed the Committee that, in the meantime, Government had initiated steps to have a Director for the Library appointed as early as possible through the Union Public Service Commission and a Committee of Management had also started functioning to advise and assist the Government in matters relating to the functioning of the National Library, Calcutta.

4. At this stage, the Chairman invited the views of the Members. After the members had expressed their respective views, the Committee in the light of members' opinions decided to seek another extension of time for presentation of their Report upto the last day of the Monsoon Session of 1974.

5. The Committee authorised the Chairman and, in his absence, Shri H. N. Mukerjee to move the necessary motion in the House on the 15th November, 1973.

6. The Committee also authorised the Chairman to fix the dates for the next round of sitting of the Committee.

7. The Committee then adjourned.

---

#### XIV

#### Fourteenth sitting

The Committee sat on Thursday, the 20th December, 1973 from 15.00 to 15.40 hours.

#### PRESENT

Shri Amarnath Vidyalankar—*Chairman*

#### MEMBERS

*Lok Sabha*

2. Shri Achal Singh
3. Shri A. K. Kotrashetti
4. Shri S. C. Besra
5. Shri Biren Engti
6. Shri Samar Guha
7. Shri B. R. Kavade
8. Shri H. N. Mukerjee
9. Shri Tuna Oraon

10. Shri Natwarlal Patel
11. Shri P. Antony Reddi
12. Shri P. Ganga Reddy
13. Shri Sakti Kumar Sarkar
14. Shri D. P. Yadav

*Rajya Sabha*

15. Shri Mahabir Dass
16. Shri N. G. Goray
17. Shri Shyam Dhar Misra

LEGISLATIVE COUNSEL

1. Shri S. Harihara Iyer, *Joint Secretary and Legislative Counsel.*
2. Shri R. N. Shinghal, *Assistant Legislative Counsel.*

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri K. K. Baksi—*Deputy Secretary.*
2. Shri A. S. Talwar—*Deputy Secretary.*

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee considered their future programme of work. After some discussion, the Committee authorised the Chairman to fix the dates for next sittings of the Committee after taking into consideration the convenience of the Minister of Education, Social Welfare and Culture in this regard.

3. The Committee then adjourned.

XV

**Fifteenth sitting**

The Committee sat on Wednesday, the 30th January, 1974 from 15.00 to 17.00 hours.

PRESENT

Shri Amarnath Vidyalankar—*Chairman*

MEMBERS

*Lok Sabha*

2. Shri Achal Singh
3. Shri Shrikrishna Agarwal
4. Shri Panna Lal Barupal
5. Shri K. Gopal
6. Shri Samar Guha
7. Shri B. R. Kavade
8. Shri E. R. Krishnan
9. Shri Y. S. Mahajan
10. Shri H. N. Mukerjee
11. Shri Saroj Mukherjee

12. Shri Tuna Oraon
13. Shri Narain Chand Parashar
14. Shri P. Antony Reddi
15. Shri S. A. Shamim
16. Shri Rajaram Shastri
17. Shri Somchand Solanki
18. Shri D. P. Yadav

*Rajya Sabha*

19. Shrimati Sushila Shankar Adivarekar
20. Shri Pramatha Nath Bisi
21. Dr. Rajat Kumar Chakrabarti
22. Shri Mahabir Dass
23. Shri N. G. Goray
24. Prof. S. Nurul Hasan
25. Shri Rattan Lal Jain
26. Prof. Rasheeduddin Khan
27. Shri Shyam Dhar Misra
28. Shri Patil Puttappa
29. Shri A. K. Refaye
30. Shri Sanat Kumar Raha

LEGISLATIVE COUNSEL

1. Shri S. Harihara Iyer—*Joint Secretary and Legislative Counsel.*
2. Shri R. N. Shinghal—*Assistant Legislative Counsel.*

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri Mohan Mukerji—*Additional Secretary.*
2. Shri K. K. Baksi—*Deputy Secretary.*
3. Shri A. S. Talwar—*Deputy Secretary.*
4. Shri B. Banerji Chowdhury, *Librarian, National Library, Calcutta.*

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee held general discussion on the various points raised in the memoranda submitted to the Committee and also during the course of evidence before the Committee. The discussion was not concluded.

3. The Committee adjourned at 17.00 hours to meet again on Thursday, the 31st January, 1974 at 15.00 hours.

XVI

**Sixteenth sitting**

The Committee sat on Thursday, the 31st January, 1974 from 15.00 to 17.00 hours.

PRESENT

Shri Amarnath Vidyalankar—*Chairman*

**MEMBERS**  
*Lok Sabha*

2. Shri Achal Singh
3. Shri Shrikrishna Agarwal
4. Shri Panna Lal Barupal
5. Shri S. C. Besra
6. Shri Biren Engti
7. Shri K. Gopal
8. Shri E. R. Krishnan
9. Shri Y. S. Mahajan
10. Shri H. N. Mukerjee
11. Shri Saroj Mukherjee
12. Shri Tuna Oraon
13. Shri Natwarlal Patel
14. Shri P. Antony Reddi
15. Shri S. A. Shamim
16. Shri Rajaram Shastri
17. Shri Somchand Solanki
18. Shri D. P. Yadav

*Rajya Sabha*

19. Shrimati Sushila Shankar Adivarekar
20. Dr. Rajat Kumar Chakrabarti
21. Shrimati Maragatham Chandrasekhar
22. Shri Mahabir Dass
23. Shri N. G. Goray
24. Prof. Rasheeruddin Khan
25. Shri Shyam Dhar Misra
26. Shri Patil Puttappa
27. Shri A. K. Refaye
28. Shri Sanat Kumar Raha
29. Dr. V. B. Singh

**LEGISLATIVE COUNSEL**

1. Shri S. Harihara Iyer—*Joint Secretary and Legislative Counsel.*
2. Shri R. N. Shinghal—*Assistant Legislative Counsel.*

**REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)**

1. Shri Mohan Mukerji—*Additional Secretary.*
2. Shri K. K. Baksi—*Deputy Secretary.*
3. Shri A. S. Talwar—*Deputy Secretary.*
4. Shri Banerji Chowdhury—*Librarian, National Library, Calcutta.*

**SECRETARIAT**

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee resumed general discussion on the various points raised in the memoranda submitted to the Committee and also during

the course of oral evidence before the Committee. The discussion concluded at 16.45 hours.

3. The Committee then considered their future programme of work and decided as follows tentatively:—

- (i) last date for receipt of Government amendments. Monday, the 11th March, 1974.
- (ii) last date for receipt of amendments from Members. Friday, the 29th March, 1974.
- (iii) Clause-by-clause consideration of the Bill. From Monday, the 22nd to Wednesday, the 24th April, 1974.

4. The Committee then adjourned.

## XVII

### Seventeenth sitting

The Committee sat on Monday, the 22nd April, 1974 from 15.00 to 15.40 hours.

#### PRESENT

Shri Amarnath Vidyalankar—*Chairman*

#### MEMBERS

##### *Lok Sabha*

2. Shri Natwarlal Patel
3. Shri P. Antony Reddi
4. Shri D. P. Yadav

##### *Rajya Sabha*

5. Shrimati Sushila Shankar Adivarekar
6. Dr. Rajat Kumar Chakrabarti
7. Shri N. G. Goray
8. Prof. S. Nurul Hasan
9. Shri Sanat Kumar Raha

#### LEGISLATIVE COUNSEL

1. Shri S. Harihara Iyer—*Joint Secretary and Legislative Counsel.*
2. Shri R. N. Shinghal—*Assistant Legislative Counsel.*

#### REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (DEPARTMENT OF CULTURE)

1. Shri K. K. Bakhi—*Deputy Secretary.*
2. Shri B. Banerji Chowdhury—*Librarian, National Library, Calcutta*

#### SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee adjourned for want of quorum.
3. The Chairman announced that the next sitting of the Committee might be held on Tuesday, the 7th May, 1974 at 15.00 hours.

## XVIII

## Eighteenth sitting

The Committee sat on Tuesday, the 7th, May, 1974 from 15.00 to 15.40 hours.

## PRESENT

Shri Amarnath Vidyalkar—*Chairman.*

## MEMBERS

*Lok Sabha*

2. Shri Achal Singh
3. Shri Panna Lal Barupal
4. Shri Biren Engti
5. Shri K. Gopal
6. Shri Samar Guha
7. Shri B. R. Kavade
8. Shri H. N. Mukerjee
9. Shri P. Antony Reddi
10. Shri Sakti Kumar Sarkar
11. Shri Rajaram Shastri
12. Shri D. P. Yadav

*Rajya Sabha*

13. Shri Pramatha Nath Bisi
14. Dr. Rajat Kumar Chakrabarti
15. Prof. S. Nurul Hasan
16. Shri Sanat Kumar Raha

## LEGISLATIVE COUNSEL

Shri S. Harihara Iyer—*Joint Secretary and Legislative Counsel.*

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri Mohan Mukerjee—*Additional Secretary.*
2. Shri K. K. Baksi—*Deputy Secretary.*
3. Shri A. S. Talwar—*Deputy Secretary.*

## SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. At the outset, the Committee decided that the Members might send their notices of amendments to the Bill, if any, to the Lok Sabha Secretariat by Friday, the 31st May, 1974. The Committee then decided to take up clause-by-clause consideration of the Bill at their sittings to be held from Monday, the 24th to Wednesday, the 26th June, 1974 and, if necessary, the Committee might also sit on Thursday, the 27th June, 1974.

3. As it was not possible for the Committee to complete its work within the stipulated period, the Committee decided to seek further extension of time for presentation of their Report upto the last day of the first week of the next session of Lok Sabha.



4. The Committee authorised the Chairman and, in his absence, Shri H. N. Mukerjee to move the motion in the House on the 10th May, 1974.

5. The Committee then adjourned.

---

**XIX**

**Nineteenth sitting**

The Committee sat on Monday, the 24th June, 1974 from 15.00 to 17.00 hours.

**PRESENT**

Shri Amarnath Vidyalankar—*Chairman*

**MEMBERS**

*Lok Sabha*

2. Shri Achal Singh
3. Shri Virendra Agarwala
4. Shri Biren Engti
5. Shri K. Gopal
6. Shri Samar Guha
7. Shri B. R. Kavade
8. Shri Kumar Majhi
9. Shri H. N. Mukerjee
10. Shri Tuna Oraon
11. Shri Natwarlal Patel
12. Shri P. Ganga Reddy
13. Shri Sakti Kumar Sarkar
14. Shri S. A. Shamim
15. Shri Rajaram Shastri.
16. Shri D. P. Yadav

*Rajya Sabha*

17. Shrimati Sushila Shankar Adivarekar
18. Dr. Rajat Kumar Chakrabarti
19. Shrimati Maragatham Chandrasekhar
20. Shri N. G. Goray
21. Prof. S. Nurul Hasan
22. Shri Shamlal Gupta
23. Dr. Ramkripal Sinha
24. Shri A. K. Refaye
25. Shri Sanat Kumar Raha
26. Dr. V. B. Singh

**LEGISLATIVE COUNSEL**

1. Shri S. Harihara Iyer—*Joint Secretary and Legislative Counsel.*
2. Shri K. M. Sarkar—*Assistant Legislative Counsel.*

**REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)**

1. Shri Mohan Mukerjee—*Additional Secretary.*

2. Shri K. K. Baksi—*Deputy Secretary.*
3. Shri A. S. Talwar—*Deputy Secretary.*
4. Shri B. Banerji Chowdhury—*Librarian, National Library, Calcutta.*

**SECRETARIAT**

Shri K. D. Chatterjee—*Under Secretary.*

2. The Committee took up clause-by-clause consideration of the Bill.
3. *Clause 2.*—Consideration of this clause was held over.
4. *Clause 3.*—I. The following amendment was accepted.

Page 2, for lines 16 to 20, substitute

“(3) Notwithstanding anything contained in sub-section (2), the Board shall not, except with the previous approval of the Central Government, sell or otherwise dispose of any manuscripts, books, articles or things belonging to the Library, other than articles of furniture, stationery and dead stock of like nature:

Provided that where any such manuscripts, books, articles or things donated by any person to the Library are proposed to be sold or otherwise disposed of, no approval under this sub-section shall be accorded unless the donor or his successor-in-interest, as the case may be has permitted in writing to do so.

II. The notices of amendments which were considered and not accepted by the Committee are given in the Annexure.

The clause, as amended, was adopted.

5. *Clause 4.*—The notices of amendments which were considered and not accepted by the Committee are given in the Annexure.

Further consideration of the clause was held over.

6. The Committee then decided to sit from 15.00 to 18.00 hours daily from Tuesday, the 25th June, 1974 onwards to take up further clause-by-clause consideration of the Bill.

7. The Committee then adjourned.

**A N N E X U R E**

*List of notices of amendments considered and not accepted at the sitting of the Joint Committee held on the 24th June, 1974*

---

S. No.	Name of Member and text of amendment
--------	--------------------------------------

---

(1)

(2)

*Clause 3*

**SHRI SANAT KUMAR RAHA:**

1. Page 2, line 19, after “dispose” insert  
“or transfer or exchange”
-

**SHRI SAMAR GUHA:**

2. Page 2, line 20, after "Library" insert

"and annual report of the Library shall incorporate such facts."

**DR. RAJAT KUMAR CHAKRABARTI:**

3. Page 2, after line 20, add

"(4) The Board may be authorised to dispose of Library's materials if and only if—

- (a) the particular item is a duplicate;
- (b) not earlier than 1900;
- (c) unfit for use and preservation;

Materials which have been gifted to the Library should not be disposed of (a) without the consent of the donor or his heir and (b) unless it is unfit for preservation."

*Clause 4*

**SHRI SANAT KUMAR RAHA:**

4. In the amendment proposed by Prof. S. Nurul Hasan,

after sub-clause (1) (xii), insert

"(xiii) one donor to be nominated by the Central Government for the term of the Board.

(xiv) one elected by the employees' Association of the Calcutta National Library."

**SHRI SAMAR GUHA:**

5. Page 2, for lines 21—39, substitute

"4. (1) The Board shall consist of the following members, namely:—

- (i) a Chairman, who shall be an academician or a person having experience of working as a librarian or director of a library of a status, as mentioned in the subsequent clauses of Section 4, to be elected by the members of the Board.
- (ii) One member of Lok Sabha and one member of Rajya Sabha to be elected by each House, and Librarian of the Parliament Library.
- (iii) One person, to be nominated by the Government of the State where the Library is located, who shall be either Secretary or Joint-Secretary of the Education Department of the State.
- (iv) Eight persons, two belonging to Science, two Humanities, one technology or Engineering, one medicine, one law faculties

and one from Library Section, to be nominated by the Universities, having one member from one University, by rotation in the alphabetical order.

- (v) Chairman of the U.G.C.
- (vi) The Chief Librarian of one of the Public Libraries by rotation to be nominated by the Central Government.
- (vii) The head of an institution, dealing with manuscripts; to be nominated by the Central Government.
- (viii) One person to be nominated by the Indian Library Association.
- (ix) The Director of National Archives of India.
- (x) Two persons, not below the rank of Joint Secretary to the Government of India, to be nominated by the Central Government to represent respectively the Ministry or Department of the Central Government dealing with matters relating to the Library and the Ministry of the Central Government dealing with Finance;
- (xi) The Director of the Library, as ex-officio Member-Secretary of the Board."

**DR. RAJAT KUMAR CHAKRABARTI:**

**6. Page 2, for lines 26—39, substitute—**

- "(c) one distinguished educationist nominated by the President of India;
- (d) four persons nominated by the Ministry responsible for managing the Library from amongst persons who are distinguished educationists or have special knowledge of, and experience in, matters relating to the administration of libraries;
- (e) eight persons to be appointed by the Ministry concerned on the recommendations of the following bodies:—
  - (i) Learned Institutions of India, such as, Asiatic Societies, Calcutta and Bombay—2 persons
  - (ii) Indian Universities and research institutions—
    - 5 persons (by rotations, amongst the universities and research institutions for a term);
  - (iii) Publishers of Books & Journals—1 person
- (f) one person to be nominated by the Chairman of the University Grants Commission to represent that Commission;
- (g) two representatives of the employees of the Library to be elected by themselves as per rule laid down for such election;
- (h) the Director of the Library who shall be Member-Secretary;

- (i) the Board shall co-opt three persons as Members with all rights and privileges of other members; in nominating these Members the Board should take into account the names of these experts whose association with the Board may be useful in professional work of the Library."

SHRI SAKTI KUMAR SARKAR:

7. Page 2. after line 41, insert

- "(3) Members of the Board shall be so nominated/elected that there shall be at least four members representing the Scheduled Castes and one member representing the Scheduled Tribes."

XX

Twentieth sitting

The Committee sat on Tuesday, the 25th June, 1974 from 15.00 to 17.50 hours.

PRESENT

Shri Amarnath Vidyalankar—*Chairman*

MEMBERS

*Lok Sabha*

2. Shri Achal Singh
3. Shri A. K. Kotrashetti
4. Shri Virendra Agarwala
5. Shri S. C. Besra
6. Shri Biren Engti
7. Shri Samar Guha
8. Shri B. R. Kavade
9. Shri E. R. Krishnan
10. Shri Kumar Majhi
11. Shri H. N. Mukerjee
12. Shri Tuna Oraon
13. Shri P. Ganga Reddy
14. Shri Sakti Kumar Sarkar
15. Shri Rajaram Shastri
16. Shri D. P. Yadav

*Rajya Sabha*

17. Dr. Rajat Kumar Chakrabarti
18. Shrimati Maragatham Chandrasekhar
19. Shri Davendra Nath Dwivedi
20. Shri N. G. Goray
21. Prof. S. Nurul Hasan

22. Shri Shamlal Gupta
23. Dr. Ramkripal Sinha
24. Shri A. K. Refaye
25. Shri Sanat Kumar Raha
26. Dr. V. B. Singh

**LEGISLATIVE COUNSEL**

1. Shri S. Harihara Iyer—*Joint Secretary & Legislative Counsel.*
2. Shri K. M. Sarkar—*Assistant Legislative Counsel.*

**REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE,  
(DEPARTMENT OF CULTURE)**

1. Shri Mohan Mukerji—*Additional Secretary.*
2. Shri K. K. Baksi—*Deputy Secretary.*
3. Shri A. S. Talwar—*Deputy Secretary.*
4. Shri B. Banerji Chowdhury—*Librarian, National Library, Calcutta.*

**SECRETARIAT**

Shri K. D. Chatterjee—*Under Secretary.*

2. The Committee took up further clause-by-clause consideration of the Bill.

3. Clause 4.—[vide paragraph 5 of the Minutes dated the 24th June, 1974]—The following amendment was accepted:

Page 2, for lines 21—39 substitute—

“Composi-  
tion of  
the  
Board.

4. (1) The Board shall consist of the following members, namely:—
  - (i) a Chairman, being a person of academic distinction, to be nominated by the Central Government;
  - (ii) three persons to be elected by the Parliament, two from the House of the People by the members of the House of the People and one from the Council of States by the members of the Council of States;
  - (iii) three persons to be nominated by the State Governments by rotation in the alphabetical order;
  - (iv) four persons to be nominated by the universities in India by rotation in the alphabetical order;
  - (v) the Chairman of the University Grants Commission or a member of that Commission to be nominated by the Chairman thereof;
  - (vi) the Chief Librarian, by whatever name called, of one of the public libraries within the meaning of clause (b) of section 2 of the Delivery of Books and Newspapers (Public Libraries) Act, 1954, but not including the National Library, Calcutta, by rotation to be nominated by the Central Government;
  - (vii) the Chief Librarian, by whatever name called, of one of the public libraries in India [not being a library referred to in clause (iv)] containing important collections of manuscripts

of historical, literary or aesthetic importance, to be nominated by the Central Government;

(viii) one person to be nominated by the Indian Library Association, a Society registered under the Societies Registration Act, 1860;

21 of 1860.

(ix) the Director, National Archives of India;

(x) eight scholars of repute in different disciplines covering humanities, science, social science, medicine, engineering and technology and law to be nominated by the Central Government;

(xi) two persons to be elected by the officers and other employees serving in the Library from amongst themselves in such manner as may be prescribed;

Provided that at least one such person shall be a member of the technical staff of the Library.

*Explanation:*—For the purposes of this clause “member of the technical staff” means the Librarian, Deputy Librarian, Assistant Librarian, Technical Assistant, Junior Technical Assistant, Lecturer, Microphotographer, Chemist and such other like categories of persons as may be prescribed.

(xii) two persons, not below the rank of Joint Secretary to the Government of India to be nominated by the Central Government to represent respectively the Ministry or Department of the Central Government dealing with matters relating to the Library and the Ministry of the Central Government dealing with Finance;

(xiii) the Director of the Library, who shall be the Member Secretary”.

Further consideration of the clause was held over.

4. *Clause 5.*—The following amendment was accepted:

Page 3, for lines 1-3, substitute

“5. A person shall be disqualified for being nominated, or as the case may be, elected as, and for being, a member of the Board or the Executive Council—

(a) if he has been convicted and sentenced to imprisonment for an offence which involves moral turpitude; or

(b) if he is an undischarged insolvent; or

(c) if he is of unsound mind and is so declared by a competent court; or

(d) if he has such financial or other interest in the Board as is likely to affect prejudicially the discharge by him of his function as a member”.

Disqualification  
for  
office  
of  
member.

The clause, as amended, was adopted.

6. *Clause 6.*—The following amendments were accepted:

Page 3,

(i) line 4, after “nominated”; insert “and elected”;

(ii) line 6, after “such” insert—

“Provided that the term of office of a member elected under clause (ii) of sub-section (1) of section 4 or under clause (xi) of that sub-section shall come to an end as soon as he ceases to be a member of the House from which he was elected or, as the case may be, he ceases to be in the employment of the Board.”

(iii) line 7, after “nominated” insert “or elected”;

(iv) for lines 11-16, substitute—

“(3) A casual vacancy created by the resignation of a nominated or elected member under sub-section (2) or for any other reason may be filled by fresh nomination by the authority which nominated the member or, as the case may be, the House which elected the member and, a member so nominated or elected, shall hold office for the remaining period for which the member in whose place he is nominated or elected would have held office.”;

(v) line 17, after “renomination” insert “or re-election”;

(vi) lines 21 and 22, for “Central Government or the University Grants Commission, as the case may be,” substitute “authority which nominated the member”.

The clause, as amended, was adopted.

6. *New clause 6A.*—The following new clause was adopted:

Page 3, after line 23, insert—

Vacation  
of office  
of  
member.

6A. The Central Government shall remove a member of the Board or the Executive Council if he—

(a) becomes subject to any of the disqualifications mentioned in section 5:

Provided that no member shall be removed on the ground that he has become subject to the disqualification mentioned in clause (d) of that section unless he has been given a reasonable opportunity of being heard in the matter: or

(b) is, without obtaining leave of absence from the Board, absent from three consecutive meetings of the Board or the Executive Council, as the case may be”.

7. *Clause 7.*—The notice of amendment which was considered and not accepted by the Committee is given in the Annexure.

The clause was adopted without any amendment.



8. *Clause 8.*—The following amendments were accepted:

(i) Page 3, omit lines 31 to 44.

(ii) Page 4, line 1,  
for "A nominated member"  
substitute "Any member"

(iii) Page 4, (i) line 1, for "(2)", substitute "8"

(ii) the following marginal heading shall be added to clause 8—

"Members to disclose their financial or other interest in the Board."

II. The notice of amendment which was considered and not accepted by the Committee is given in the Annexure.

The clause, as amended, was adopted.

9. *Clause 9.*—I. The following amendments were accepted:

(i) Page 4, line 8, for "9(1) The Board shall meet at such times and places and shall"  
substitute "9.(1) The Board shall meet at least twice a year ordinarily at the premises of the Library and shall"

(ii) Page 4, line 18, for "any person" substitute "an officer of the Ministry or Department concerned not below the rank of Deputy Secretary to the Government of India".

II. The notice of amendment which was considered and not accepted by the Committee is given in the Annexure.

The clause, as amended, was adopted.

10. *Clause 10.*—I. The following amendment was accepted:

Page 4, for lines 23—36, substitute—

"10. (1) There shall be an Executive Council of the Board consisting of nine members.

Executive Council.

(2) The Director of the Library shall be the Chairman of the Executive Council and the other members thereof shall be appointed by the Board from among the members of the Board or from outside or partly from among the members of the Board and partly from outside:

Provided that a representative each from the Ministry of the Central Government dealing with Finance and the Ministry or Department of the Central Government dealing with the Library shall be members of the Executive Council.

Provided further that not more than three persons shall be appointed from outside.

(3) The Executive Council shall assist the Board in the exercise of its powers and the performance of its duties under this Act, and shall exercise such of the powers and perform such of the duties of the Board as may be prescribed or as the Board may delegate to it subject to such conditions as the Board may deem fit.

- (4) With the previous approval of the Board, it shall be competent for the Executive Council to entertain and adjudicate upon any grievance of the officers and other employees of the Board.
- (5) The term of office of those members of the Executive Council who are not members of the Board shall be co-terminus with the term of office of the members of the Board."

II. The notice of amendment which was considered and not accepted by the Committee is given in the Annexure.

The clause, as amended, was adopted.

11. *Clause 11.*—The notice of amendment which was considered and not accepted by the Committee is given in the Annexure.

The clause was adopted without any amendment.

12. *Clause 12.*—The following amendment was accepted:

Page 5, after line 5, insert—

"(2) All orders and decisions of the Executive Council shall be authenticated by the signature of the Director."

The clause, as amended, was adopted.

13. *New clause 12A.*—The following new clause was adopted:

Page 5, after line 5, insert—

- "~~Visitor~~ 12A. (1) The President of India shall be the Visitor of the Library.
- (2) The Visitor shall have the right to cause an inspection of the Library to be made or to cause an inquiry to be made in respect of any matter connected with the Library by such person or persons as he may direct.
  - (3) The Visitor shall in every case give notice to the Board of his intention to cause an inspection or inquiry to be made, and the Board shall be entitled to appoint a representative who shall have the right to be present and be heard at such inspection or inquiry.
  - (4) The Visitor may address the Chairman with reference to the result of such inspection and inquiry, and the Chairman shall communicate to the Board the views of the 'Visitor' with such advice as the Visitor may offer upon the action to be taken thereon.
  - (5) The Board shall communicate through the Chairman to the Visitor such action, if any, as it is proposed to take or has been taken upon the result of such inspection or inquiry.
  - (6) Where the Board does not, within a reasonable time, take action to the satisfaction of the Visitor, the Visitor may, after considering any explanation furnished or representation made by the Board, issue such direction as he may think fit and the Board shall be bound to comply with such directions.

- (7) Without prejudice to the foregoing provisions of this section, the Visitor may, by order in writing, annul or stay any proceedings of the Board which is not in conformity with the provisions of this Act or the rules or regulations made thereunder:

Provided that no such order shall be made unless the Board had been given a reasonable opportunity of making a representation in the matter."

14 *Clause 13.*—I. The following amendment was accepted:—

*Page 5, for lines 6—14, substitute*

- "13. (1) The Visitor shall appoint, in such manner as may be prescribed, a person who is a scholar of distinction or is a distinguished librarian possessing high academic status, as the Director of the Library. <sup>Director of</sup> <sub>Library.</sub>
- (2) The term of office of the Director shall be for a period of five years from the date on which he assumes office or upto the age of sixty years, whichever is later:

Provided that no person shall hold the office of the Director after he attains the age of sixty-five years.

- (3) The Director shall be entitled to such salary and allowances and shall be subject to such other conditions of service as may be prescribed.
- (4) The person appointed as the Director and holding office as such at the commencement of this Act shall be deemed to have been appointed under this section and the provisions thereof shall apply to him accordingly".

II. The notices of amendments which were considered and not accepted by the Committee are given in the Annexure.

The clause, as amended, was adopted.

15. *Clause 14.*—The discussion on this clause was not concluded.

16. The Committee then adjourned to meet again at 15.00 hours on Wednesday, the 26th June, 1974.

## ANNEXURE

List of notices of amendments considered and not accepted at the sitting of the Joint Committee held on the 25th June, 1974

S. No.	Name of Member and text of Amendment
1	2

## Clause 7

SHRI SAMAR GUHA:

1. Page 3, line 25,  
omit “, or defect in the constitution of.”

## Clause 8

SHRI SAMAR GUHA:

2. Page 3, for lines 31—44, substitute—  
“8. (1) All members of the Board before nomination or accepting representation shall declare severally in the form, as may be prescribed, that they have no such financial or other interest as likely to affect prejudicially the exercise or performance by them of their functions as members of the Board.”

## Clause 9

SHRI SANAT KUMAR RAHA:

3. Page 4, after line 12, insert—  
“The Board shall meet quarterly, once in three months”

## Clause 10

SHRI SAKTI KUMAR SARKAR:

4. Page 4, after line 32, insert—  
“(b) provided that adequate number of members representing the Scheduled Castes and Scheduled Tribes shall be members of the Executive Council”.

## Clause 11

SHRI SANAT KUMAR RAHA:

5. Page 4, line 44, after “vote” insert—  
“but his opinion shall be recorded as part of the proceedings”

## Clause 13

DR. RAJAT KUMAR CHAKRABARTI:

6. Page 5, line 8, after “Library” insert—  
“whose status should be equal to that of a Vice-Chancellor of a Central University.”
7. Page 5, line 12, after “fit” insert—  
“after evaluating the performance of the incumbent by proper expert committee.”

**XXI****Twenty-first sitting**

The Committee sat on Wednesday, the 26th June, 1974 from 15.00 to 17.45 hours.

**PRESENT**

**Shri Amarnath Vidyalankar—Chairman**

**MEMBERS***Lok Sabha*

2. Shri Achal Singh
3. Shri A. K. Kotrashetti
4. Shri Virendra Agarwala
5. Shri Panna Lal Barupal
6. Shri S. C. Besra
7. Shri Biren Engti
8. Shri Samar Guha
9. Shri B. R. Kavade
10. Shri E. R. Krishnan
11. Shri Kumar Majhi
12. Shri H. N. Mukerjee
13. Shri Tuna Oraon
14. Shri P. Antony Reddi
15. Shri Sakti Kumar Sarkar
16. Shri S. A. Shamim
17. Shri Rajaram Shastri
18. Shri Somchand Solanki
19. Shri D. P. Yadav

*Rajya Sabha*

20. Shrimati Sushila Shankar Adivarekar
21. Dr. Rajat Kumar Chakrabarti
22. Shrimati Maragatham Chandrasekhar
23. Shri Davendra Nath Dwivedi
24. Shri Niren Ghosh
25. Shri N. G. Goray
26. Prof. S. Nurul Hasan
27. Dr. Ramkripal Sinha
28. Shri A. K. Refaye
29. Shri Sanat Kumar Raha
30. Dr. V. B. Singh

**LEGISLATIVE COUNSEL**

1. Shri S. Harihara Iyer—*Joint Secretary and Legislative Counsel.*
2. Shri K. M. Sarkar—*Assistant Legislative Counsel.*

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri Mohan Mukerji, *Additional Secretary.*
2. Shri K. K. Baksi, *Deputy Secretary.*
3. Shri A. S. Talwar, *Deputy Secretary.*
4. Shri B. Banerji Chowdhury, *Librarian, National Library, Calcutta.*

SECRETARIAT

Shri K. D. Chatterjee—*Under Secretary.*

2. The Committee took up further clause-by-clause consideration of the Bill.

3. *Clause 14 [vide paragraph 15 of the Minutes dated the 25th June, 1974].—The discussion on this clause was not concluded.*

The notices of amendments which were considered and not accepted by the Committee are given in the Annexure.

4. The Committee then decided to meet at 15.00 hours on Thursday, the 27th June, 1974, to take up further clause-by-clause consideration of the Bill.

5. The Committee then adjourned.

ANNEXURE

*List of notices of amendments considered and not accepted at the sitting of the Joint Committee held on the 26th June, 1974*

S. No.	Name of member and text of amendment
--------	--------------------------------------

*Clause 14*

SHRI SAMAR GUHA:

1. In the amendment proposed by Prof. S. Nurul Hasan, in sub-clause (3), after "concerned" insert—

*"Every officer or employee shall continue to remain as employee of the Central Government after the enactment of the Bill."*

DR. RAJAT KUMAR CHAKRABARTI:

2. Page 5, line 18, after "fit" insert—

*"till such time, as of the functioning of the Board comes into force, no sanctioned posts in the library including that of the post of Librarian be abolished"*

## XXII

## Twenty-second sitting

The Committee sat on Thursday, the 27th June, 1974 from 15.00 to 16.30 hours.

## PRESENT

Shri Amarnath Vidyalankar—*Chairman*

## MEMBERS

*Lok Sabha*

2. Shri A. K. Kotrashetti
3. Shri Virendra Agarwala
4. Shri S. C. Besra
5. Shri Samar Guha
6. Shri B. R. Kavade
7. Shri Kumar Majhi
8. Shri H. N. Mukerjee
9. Shri Tuna Oraon
10. Shri Sakti Kumar Sarkar
11. Shri S. A. Shamim
12. Shri Rajaram Shastri
13. Shri Somchand Solanki
14. Shri D. P. Yadav

*Rajya Sabha*

15. Shrimati Sushila Shankar Adivarekar
16. Dr. Rajat Kumar Chakrabarti
17. Shri Davendra Nath Dwivedi
18. Shri Niren Ghosh
19. Prof. S. Nurul Hasan
20. Shri Shamlal Gupta
21. Dr. Ramkripal Sinha
22. Shri Sanat Kumar Raha
23. Dr. V. B. Singh

## LEGISLATIVE COUNSEL

Shri S. Harihara Iyer—*Joint Secretary and Legislative Counsel.*

## REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE

## (DEPARTMENT OF CULTURE)

1. Shri Mohan Mukerji—*Additional Secretary.*
2. Shri K. K. Bakshi—*Deputy Secretary.*
3. Shri A. S. Talwar—*Deputy Secretary.*
4. Shri B. Banerji Chowdhury—*Librarian, National Library, Calcutta.*

## SECRETARIAT

Shri K. D. Chatterjee—*Under Secretary.*

2. The Committee resumed further clause-by-clause consideration of the Bill.

3. *Clause 2* [vide paragraph 3 of the Minutes dated the 24th June, 1974].—The clause was adopted without any amendment.

4. *Clause 6* [*vide* paragraph 5 of the Minutes dated the 25th June, 1974].—The Committee re-opened discussion on this clause. The clause was adopted in the following form:—

Term of  
office etc.,  
of  
members.

6. (1) Every nomination or election as the case may be, of the chairman and the other members under section shall be notified by the Central Government in the Official Gazette and their term of office shall be three years from the date of such notification:

Provided that the term of office of a member elected under clause (ii) of sub-section (1) of section 4 or under clause (xi) of that sub-section shall come to an end as soon as he ceases to be a member of the House from which he was elected or, as the case may be, he ceases to be in the employment of the Board.

- (2) Any nominated or elected member may resign his office by giving notice in writing to the Central Government and, on such resignation being notified by the Central Government in the Official Gazette, he shall be deemed to have vacated his office.
- (3) A casual vacancy created by the resignation of a nominated or elected member under sub-section (2) or by any other reason may be filled by fresh nomination by the authority which nominated the member or, as the case may be, by fresh election by the House or body which elected the member and such nomination or election shall be notified by the Central Government in the Official Gazette and a member so nominated or elected shall hold office for the remaining period for which the member in whose place he is nominated or elected would have held office.
- (4) An outgoing member shall be eligible for re-nomination or re-election.
- (5) If any nominated member is by infirmity or otherwise rendered temporarily incapable of carrying out his duties or is absent on leave or otherwise in circumstances not involving the vacation of his office, the authority which nominated the member may nominate another person to act in his place during his absence.

5. *Clause 10* [*vide* paragraph 10 of the Minutes dated the 25th June, 1974].—The Committee reopened discussion on this clause. The clause was adopted in the following revised form:—

“Execu-  
tive  
Council.

10. (1) There shall be in Executive Council of the Board consisting of nine members.
- (2) The Director of the Library shall be the Chairman of the Executive Council and the other members thereof shall be appointed by the Board partly from among the members of the Board and partly from outside:

Provided that a representative each from the Ministry of the Central Government dealing with Finance and the Ministry or Department of the Central Government dealing with the Library shall be members of the Executive Council.



Provided further that without prejudice to the provisions of the preceding proviso, not more than three persons shall be appointed from outside.

- (3) The Executive Council shall assist the Board in the exercise of its powers and the performance of its duties under this Act, and shall exercise such of the powers and perform such of the duties of the Board as may be prescribed or as the Board may delegate to it subject to such conditions as the Board may deem fit.
- (4) With the previous approval of the Board it shall be competent for the Executive Council to entertain and adjudicate upon any grievance of the officers and other employees of the Board.
- (5) The term of office of those members of the Executive Council who are not members of the Board shall be co-terminus with the term of office of the members of the Board."

6. *Clause 14* [*vide* paragraph 3 of the Minutes dated the 26th June, 1974].—The Committee held over further consideration of the clause.

7. *Clause 15*.—Consideration of this clause was held over.

8. *Clause 16*.—The clause was adopted without any amendment.

The notice of amendment which was considered and not accepted by the Committee is given in the Annexure.

9. *Clause 17*.—The clause was adopted without any amendment.

10. *Clause 18*.—I. The following amendment was accepted:—

Page 6, for lines 4 to 15, substitute—

18. (1) It shall be the general duty of the Board to manage the Library and to implement programmes for the development of the Library on modern scientific lines, to advise the Central and State Governments on matters relating to libraries and the working thereof, including the preparation of bibliographs, descriptive catalogues and other matters and perform such other functions as the Central Government may, from time to time, assign to the Board.
- (2) In particular and without prejudice to the generality of the foregoing provision, the Board may take such steps as it thinks fit,—
  - (a) to render service to the public for using the library and to conserve the existing collection of manuscripts, books and other articles in the Library, on modern scientific lines;
  - (b) to acquire and conserve all significant production of material printed in India, all printed material concerning India irrespective of the place from where it is published, and manuscripts of national importance;
  - (c) to render technical advice to the other public libraries within the meaning of clause (b) of section 2 of the Delivery of Books and Newspapers (Public Libraries) Act, 1954;
  - (d) to undertake publication of bibliographies and assist institutions and scholars in the publication of bibliographies;

Duties  
of  
Board.

- (e) to provide facilities for, or to promote symposia and seminars on matters relating to history, literature, science and the like;
- (f) to arrange for the exhibition of such manuscripts, books, articles or things of the Library as, in the opinion of the Board, would be of interest to the public;
- (g) to undertake and promote exchange of books and periodicals with libraries and other institutions in countries outside India;
- (h) to undertake duplication (including photo-duplication) and preservation of manuscripts, books, articles or things on behalf of any persons or institution on such terms and conditions as may be agreed upon between the Board and such person or institution; and
- (i) to do all such other things as may be commensurate with the role of a national library."

II. The notices of amendments which were considered and not accepted by the Committee are given in the Annexure.

The clause, as amended, was adopted.

11. *Clause 19.*—The clause was adopted without any amendment.

The notice of amendment which was considered and not accepted by the Committee is given in the Annexure.

12 *Clauses 20 and 21.*—These clauses were adopted without any amendment.

13. *Clause 22.*—The clause was adopted without any amendment.

The notice of amendment which was considered and not accepted by the Committee is given in the Annexure.

14. *Clause 23.*—The clause was adopted without any amendment.

15. *Clause 24.*—The following amendment was accepted:—

Page 8, line 6, *add* at the end—

“and the Central Government shall cause the same to be laid before both the Houses of Parliament”.

The clause, as amended, was adopted.

16. *Clause 25.*—The Committee felt that in order to ensure the autonomous status of the Board, the functions of the Board should not be subjected to the directions of the Central Government. The Committee, therefore, decided to omit clauses 25 of the Bill.

17. *Clauses 26 to 28.*—These clauses were adopted without any amendment.

18. *Clause 29.*—I. The following amendments were accepted:—

(i) Page 8, *omit* lines 39 and 40 and lines 44 to 46.

(ii) Page 9, line 1, for “method of recruitment” *substitute*—  
“manner of appointment”

II. The notice of amendment which was considered and not accepted by the Committee is given in the Annexure.

The clause, as amended, was adopted.

19 *Clause 30.*—The clause was adopted without any amendment.

20. *New clause 31.*—The notice of amendment for insertion of a new clause was considered and not accepted by the Committee and is given in the Annexure.

21. The Committee then decided to sit on Saturday, the 13th and Sunday, the 14th July, 1974 to take up further clause-by-clause consideration of the Bill.

22. The Committee then adjourned.

### ANNEXURE

*List of notices of amendments considered and not accepted at the sitting of the Joint Committee held on the 27th June, 1974*

Sl. No.	Name of member and text of amendment
---------	--------------------------------------

#### Clause 16

SHRI SANAT KUMAR RAHA:

1. Page 5, line 35, after "Calcutta" insert

"permanently and its pre-eminence shall be preserved fully and maintained for further development in co-operation with other regional public libraries and for the growth of a healthy library system and library science in the country to enrich the stock of knowledge".

#### Clause 18

SHRI SANAT KUMAR RAHA:

2. In the amendment proposed by Prof. S. Nurul Hasan, in sub-clause (1),

after "the working thereof"

insert "and on matters such as the need of a net work of Library system in the country, co-ordination, development of regional, state level and other Public Libraries in the country in an integrated manner for development of informal education and advancement of knowledge".

SHRI SAKTI KUMAR SARKAR:

3. In the amendment proposed by Prof. S. Nurul Hasan, for sub-clause (2) (g) substitute

"(g) To undertake and promote exchange of books and periodicals, and exchange of experience in the field of Library Science with Libraries and other institutions in countries outside India".

SHRI SANAT KUMAR RAHA:

4. Page 6, line 8, after "Board" insert

"to achieve the object of developing in a co-ordinated manner the National Library system in the country"

## Clause 19

DR. RAJAT KUMAR CHAKRABARTI:

5. Page 6, lines 21 and 24,  
for "Board" substitute "Executive Council"

## Clause 22

DR. RAJAT KUMAR CHAKRABARTI:

6. Page 7, after line 19, insert

"(5) Subject to approval of the Board, the Director shall have the power to spend a sum of money within the frame of sanctioned budget to meet the necessary expenses of the library for day to day expenses, purchasing books etc."

## Clause 29

DR. RAJAT KUMAR CHAKRABARTI:

7. Page 8, for lines 32—38, substitute

"The Central Government may, by notification in the Official Gazette, make rules to give effect to the provisions of this Act so far as all or any of the following matters are concerned and the rest of the rules or regulations for proper functioning of the library is concerned, shall be made by the Board—"

## New clause 31

DR. RAJAT KUMAR CHAKRABARTI:

8. Page 10, after line 13, insert

"31. The National Library at Calcutta shall act as an apex library of the whole library system in the country and co-ordinate the work of all Regional libraries set up under the Compulsory Book Deposit System in different regions."

**XXIII****Twenty-third sitting**

The Committee sat on Saturday, the 13th July, 1974 from 15.00 to 17.45 hours.

**PRESENT**

Shri Amarnath Vidyalankar—*Chairman.*

**MEMBERS***Lok Sabha*

2. Shri Achal Singh
3. Shri A. K. Kotrashetti
4. Shri Virendra Agarwala
5. Shri S. C. Besra
6. Shri Biren Engti
7. Shri Samar Guha

8. Shri B. R. Kavade
9. Shri E. R. Krishnan
10. Shri Kumar Majhi
11. Shri H. N. Mukerjee
12. Shri Saroj Mukherjee
13. Shri P. Antony Reddi
14. Shri P. Ganga Reddy
15. Shri S. A. Shamim
16. Shri Rajaram Shastri
17. Shri Somchand Solanki

*Rajya Sabha*

18. Shrimati Sushila Shankar Adivarekar
19. Shri Niren Ghosh
20. Shri N. G. Goray
21. Prof. S. Nurul Hasan
22. Shri Shamlal Gupta
23. Prof. Rasheeduddin Khan
24. Shri A. K. Refaye
25. Shri Sanat Kumar Raha

LEGISLATIVE COUNSEL

1. Shri S. Harihara Iyer—*Joint Secretary and Legislative Counsel.*
2. Shri R. N. Shinghal—*Assistant Legislative Counsel.*

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri Mohan Mukerji—*Additional Secretary.*
2. Shri K. K. Baksi—*Deputy Secretary.*
3. Shri B. Banerji Chowdhury—*Librarian, National Library, Calcutta.*

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee resumed clause-by-clause consideration of the Bill.
3. *Clause 4* [*vide* paragraph 3 of the Minutes dated the 25th June, 1974].—The following amendment was accepted:  
Page 2, omit lines 40 and 41.  
The clause, as further amended, was adopted.
4. *Clause 14* [*vide* paragraph 6 of the Minutes dated the 27th June, 1974].—The discussion on this clause was not concluded.

The notice of amendment which was considered and not accepted by the Committee is given in *Annexure*.

5. The Committee adjourned at 17.45 hours for want of quorum.

## ANNEXURE

List of notice of amendment considered and not accepted at the sitting of the Joint Committee held on the 13th July, 1974.

---

S. No.	Name of the member and text of amendment
--------	--

---

## Clause 14

SHRI SAROJ MUKHERJEE

Page 5, line 15,

(i) omit "subject to the provisions of sub-section (2)"

(ii) for "Board"

substitute "Central Government"

## XXIV

## Twenty-fourth sitting

The Committee sat on Sunday, the 14th July, 1974 from 10.00 to 12.00 hours.

## PRESENT

Shri Amarnath Vidyalankar—*Chairman*

## MEMBERS

*Lok Sabha*

2. Shri Achal Singh
3. Shri A. K. Kotrashetti
4. Shri Virendra Agarwala
5. Shri Panna Lal Barupal
6. Shri S. C. Besra
7. Shri Biren Engti
8. Shri Samar Guha
9. Shri B. R. Kavade
10. Shri E. R. Krishnan
11. Shri Kumar Majhi
12. Shri H. N. Mukerjee
13. Shri Saroj Mukherjee
14. Shri Tuna Oraon
15. Shri P. Ganga Reddy
16. Shri Rajaram Shastri

*Rajya Sabha*

17. Shrimati Sushila Shankar Adivarekar
18. Shrimati Maragatham Chandrasekhar
19. Shri Davendra Nath Dwivedi
20. Shri Niren Ghosh
21. Shri N. G. Goray

22. Prof. S. Nurul Hasan
23. Shri A. K. Rafaye
24. Shri Sanat Kumar Raha

LEGISLATIVE COUNSEL

Shri S. Harihara Iyer, *Joint Secretary and Legislative Counsel.*

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri Mohan Mukerji, *Additional Secretary.*
2. Shri K. K. Baksi, *Deputy Secretary.*
3. Shri B. Banerji Chowdhury, *Librarian, National Library, Calcutta.*

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee took up further clause-by-clause consideration of the Bill.

3. *Clause 2* [*Vide* paragraph 3 of the Minutes dated the 27th June, 1974].—The discussion of this clause was reopened. The following amendment was accepted:

Page 2, for line 2, substitute—

“(d) ‘Library’ means the institution located at Calcutta and known at the commencement of the Constitution as the National Library.”

The clause, as amended, was adopted.

4. *Clause 14* [*vide* paragraph 4 of the Minutes dated the 13th July, 1974].—I. The following amendments were accepted:—

(i) Page 5,

(a) line 15, for “sub-section (2)”,  
substitute “this section”;

(b) after line 21, insert—

“(3) Every officer or other employee of the Board not being an officer or other employee appointed on deputation shall be appointed on a written contract which shall be lodged with the Board and a copy of which shall be furnished to the employee concerned.

(4) Any dispute arising out of a contract between the Board and any of its officers or other employees not being an officer or other employee appointed on deputation shall, at the request of the employee concerned or at the instance of the Board, be referred to a Tribunal of Arbitration consisting of one member appointed by the Board, one member nominated by the employee, and an umpire appointed by the Visitor.

- (5) The decision of the Tribunal of Arbitration shall be final and shall not be questioned in any court.
- (6) No suit or proceeding shall lie in any court in respect of any matter which is required by sub-section (2) to be referred to the Tribunal of Arbitration.
- (7) The Tribunal of Arbitration shall have power to regulate its own procedure.
- (8) Nothing in any law for the time being in force relating to arbitration shall apply to arbitrations under this section".

(ii) Page 5, line 18, after "fit"

insert "and in making such appointments, the Board shall act in conformity with the orders of the Central Government for the time being in force regarding reservation for the Scheduled Castes and the Scheduled Tribes in the services of the Union."

II. The notices of amendments which were considered and not accepted by the Committee are given in the Annexure.

The clause, as amended, was adopted.

5. Clause 15.—I. The following amendment was accepted:

Page 5, for lines 22 to 34, substitute—

"Transfer of service of existing employees to Board.

15. (1) On the establishment of the Board it shall be lawful for the Central Government to transfer by order and with effect from such date or dates as may be specified in the order to the Board any of the officers or other employees serving in the Library:

Provided that no order under this sub-section shall be made in relation to an officer or other employee who has in respect of the proposal of the Central Government to transfer such officer or employee to the Board intimated within such time as may be specified in this behalf by that Government, his intention of not becoming an employee of the Board.

(2) An officer or other employee transferred by an order made under sub-section (1) shall, on and from such date, cease to be an employee of the Central Government and shall become an employee of the Board with such designation as the Board may determine and shall, subject to the provisions of sub-sections (3), (4) and (5) be governed by the regulations made by the Board under this Act as respects remuneration and other conditions of service including pension, leave and provident fund and shall continue to be an employee of the Board unless and until his employment is terminated by the Board.

(3) Every officer or other employee transferred by an order made under sub-section (1), shall, within six months from such date, exercise his option in writing to be governed—

(a) by the scale of pay applicable to the post held by him under the Government immediately before the date of establish-



ment of the Board or by the scale of pay applicable to the post under the Board to which he is transferred,

- (b) by the leave; provident fund, retirement or other terminal benefits admissible to employees of the Central Government in accordance with the rules and orders of the Central Government as amended from time to time or the leave, provident fund or other terminal benefits admissible to the employees of the Board under the regulations made by the Board under this Act, and such option once exercised shall be final:

Provided that the option exercised under clause (a) shall be applicable only in respect of the post to which such person is transferred to the Board and on appointment to a higher post under the Board, he shall be eligible only for the scale of pay applicable to such higher post:

Provided further that if immediately before the date of his transfer any such person is officiating in a higher post under the Government either in a leave vacancy or in any other vacancy of a specified duration, his pay, on transfer, shall be protected for the unexpired period of such vacancy and thereafter he shall be entitled to the scale of pay applicable to the post under the Government to which he would have reverted or to the scale of pay applicable to the post under the Board to which he is transferred, whichever he may opt.

(4) No officer or other employee transferred by an order made under sub-section (1)—

- (a) shall be dismissed or removed by an authority subordinate to that competent to make a similar or equivalent appointment under the Board as may be specified in the regulations made by the Board under this Act;
- (b) shall be dismissed or removed or reduced in rank except after an inquiry in which he has been informed of the charges against him and given a reasonable opportunity of being heard in respect of those charges and where it is proposed, after such inquiry, to impose on him any such penalty, until he has been given a reasonable opportunity of making a representation on the penalty proposed, but only on the basis of the evidence adduced during such inquiry:

Provided that this clause shall not apply,—

- (i) where any officer or other employee is dismissed or removed or reduced in rank on the ground of conduct which has led to his conviction on a criminal charge; or
- (ii) where the authority empowered to dismiss or remove any officer or other employee or to reduce him in rank is satisfied that for some reason, to be recorded by that authority in writing, it is not reasonably practicable to hold such inquiry; or

(iii) to any officer or other employee who, after transfer to the Board, is appointed to a higher post under the Board in response to an open advertisement and in competition with outsiders.

(5) If, in respect of any such officer or other employee as aforesaid, a question arises whether it is reasonably practicable to hold such inquiry as is referred to in sub-section (4) the decision thereon of the authority empowered to dismiss or remove him or to reduce him in rank shall be final".

II. The notices of amendments which were considered and not accepted by the Committee are given in the Annexure.

The clause, as amended, was adopted.

6. *Clause 1.*—I. The following amendments were accepted:

Page 1, line 5,

(i) after "Library" insert "of India"

(ii) for "1972" substitute "1974"

II. The notice of amendment which was considered and not accepted by the Committee is given in the Annexure.

The clause, as amended, was adopted.

7. *Long Title.*—The following amendment was accepted:

In the Long Title, after "Library" insert "of India"

The Long Title, as amended, was adopted.

8. *Enacting Formula.*—The following amendment was accepted:

Page 1, line 1,

for "Twenty-third"  
substitute "Twenty-fifth"

The Enacting Formula, as amended, was adopted.

9. The Committee authorised the Legislative Counsel to correct patent errors and carry out amendments of consequential nature in the Bill, if any.

10. The Chairman then drew the attention of the Members of the Committee to the provisions of Direction 87 of the Directions by the Speaker relating to Minutes of Dissent.

11. The Committee decided to sit on Tuesday, the 23rd July, 1974 at 09.30 hours for consideration and adoption of their draft Report.

12. The Committee then adjourned.

## ANNEXURE

List of notices of amendments considered and not accepted at the sitting of the Joint Committee held on the 14th July, 1974.

S. No.	Name of member and text of amendment
(1)	(2)

## CLAUSE 14

## SHRI SAMAR GUHA

\*1. In the amendment proposed by Prof. S. Nurul Hasan,

in sub-clause (3), after

“Concerned” insert

“Every officer or employee shall continue to remain as employee of the Central Government after the enactment of the Bill.”

## SHRI SAROJ MUKHERJEE

2. In the amendment proposed by Prof. S. Nurul Hasan,

(i) for sub-clause (4) substitute

“(4) Any dispute arising out of a contract between the board and any of its officers or other employees shall, at the request of the employee concerned or at the instance of the Board, be decided in accordance with the provision of the Industrial Disputes Act,”

(ii) omit sub-clauses (5), (6), (7) and (8).

## SHRI SAMAR GUHA

3. For the amendment proposed by Prof. S. Nurul Hasan,

substitute

Page 5, line 20, after “employees shall be”

insert “according to Central Government's existing rules.”

4. Page 5,

for lines 15—18, substitute

“14. (1) The Central Government may appoint such other officers and employees, as may be recommended by the Board.”

5. Page 5, for lines 19—21, substitute

“(2) The recruitment and conditions of service of all officers and employees of the Library, including the Director, shall be governed by the Central Civil Service Rules.”

## SHRI SAROJ MUKHERJEE

6. Page 5, line 19,

for “such” substitute “all”

\*The discussion on this amendment was re-opened and again it was not accepted.

7. Page 5, lines 20-21, for "such as may be provided by regulations made under this Act."

substitute "governed by the Central Civil Service Rules."

CLAUSE 15

SHRI SAMAR GUHA

8. For the amendment proposed by Prof. S. Nurul Hasan, substitute—

"15. Every person employed in the Library immediately before the date of establishment of the Board, shall on and from such date, continue to remain as the employee of the Central Government, provided he is not a nominated or elected Member of the Board."

SHRI SAROJ MUKHERJEE

9. In the amendment proposed by Prof. S. Nurul Hasan,

(i) for the proviso to sub-clause (4) substitute

"Provided that this clause shall not apply where any officers or other employee is dismissed or removed or reduced in rank on the ground of conduct which has led to his conviction on a criminal charge."

(ii) omit sub-clause (5)

CLAUSE 1

SHRI SAMAR GUHA

10. Page 1, for lines 6-7, substitute

"The Act will come into force when the Government consider it desirable by issuing a notification to that effect after two years."

XXV

Twenty-fifth sitting

The Committee sat on Tuesday, the 23rd July, 1974 from 09.30 to 10.30 hours.

PRESENT

Shri Amarnath Vidyalankar—Chairman

MEMBERS

Lok Sabha

2. Shri Achal Singh
3. Shri Virendra Agarwala
4. Shri Panna Lal Barupal
5. Shri Biren Engti
6. Shri K. Gopal

7. Shri Samar Guha
8. Shri B. R. Kavade
9. Shri Y. S. Mahajan
10. Shri Kumar Majhi
11. Shri H. N. Mukerjee
12. Shri Saroj Mukherjee
13. Shri Tuna Oraon
14. Shri Ramubhai Ravjibhai Patel
15. Shri Somchand Solanki
16. Shri D. P. Yadav

*Rajya Sabha*

17. Shrimati Sushila Shankar Adivarekar
18. Dr. Rajat Kumar Chakrabarti
19. Shrimati Maragatham Chandrasekhar
20. Shri Davendra Nath Dwivedi
21. Shri Niren Ghosh
22. Shri N. G. Goray
23. Prof. S. Nurul Hasan
24. Shri Shamlal Gupta
25. Shri Sanat Kumar Raha

LEGISLATIVE COUNSEL

1. Shri S. Harihara Iyer, *Joint Secretary and Legislative Counsel.*
2. Shri R. N. Shinghal, *Assistant Legislative Counsel.*

REPRESENTATIVES OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE  
(DEPARTMENT OF CULTURE)

1. Shri Mohan Mukerji, *Additional Secretary.*
2. Shri K. K. Baksi, *Deputy Secretary.*
3. Shri A. S. Talwar, *Deputy Secretary.*

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee considered and adopted the Bill with the following modification.

3. At their sitting held on the 14th July, 1974, the Committee decided that the name of the proposed legislation might be changed to the National Library of India Act, 1974. Sub-clause 1(1) was amended accordingly. The Committee were informed that by changing the short title of the Bill, the name of the 'National Library' did not itself get changed to National Library of India and to achieve this purpose, it was necessary to incorporate a specific provision in the Bill. Accordingly, the following amendment was made:—

*For clause 16, substitute*

Library to be known as "National Library of India" and location of library.	(1) On and after the commencement of this Act, the Library shall be known as "The National Library of India", and any reference to the National Library in any law for the time
---	---

being in force or in any indenture, instrument or other document shall be construed as a reference to the National Library of India.

(2) The Library shall continue to be located at Calcutta."

4. The Committee then considered and adopted the draft Report.

5. The Chairman announced that the Minutes of Dissent, if any, might be sent to the Lok Sabha Secretariat so as to reach them by 15.00 hours on Thursday, the 25th July, 1974.

6. The Committee authorised the Chairman and, in his absence, Shri Y. S. Mahajan to present the Report and to lay the Evidence on the Table of the House on Friday, the 26th July, 1974.

7. The Committee also authorised Shri Davendra Nath Dwivedi and, in his absence, Shrimati Sushila Shankar Adivarekar to lay the Report and Evidence on the Table of Rajya Sabha on the 26th July, 1974.

8. The Committee placed on record their appreciation for the assistance rendered by the Minister of Education, Social Welfare and Culture (Prof. S. Nurul Hasan) and the Deputy Minister (Shri D. P. Yadav) during the course of their deliberations.

9. The Committee also placed on record their appreciation for the co-operation and assistance rendered by the Legislative Counsel and the officers of the Ministry of Education and Social Welfare (Department of Culture) and the officers and staff of the Lok Sabha Secretariat.

10. The Chairman, while associating himself in thanking above mentioned officers, thanked members of the Committee also for extending their full cooperation to him for conducting the proceedings of the Committee, and eventhough presented their respective view points most vehemently, respecting the opinions of others who differed from them and so maintaining the decorum of discussions, and keeping in most congenial atmosphere for the Committees' deliberations.

11. The Committee also placed on record their thanks to the Chairman for ably conducting the proceedings of the Committee and guiding their deliberations at various stages of the Bill.

12. The Committee then adjourned.

---